LOK SABHA DEBATES

(Twelfth Session)



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LOK SABHA

Monday, September 6, 1965/Bhadra 15, 1887 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Photographs of U. S. Tanks

Shri Yashpal Singh:

*419. { Shri D. C. Sharma: | Shri R. S. Pandey:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Pukistan has used the aerial photographs of the American Patton tanks taken by India for anti-India propaganda alleging that they were the "Indian Army's Patton tanks" used by India in the Kutch operations;
- (b) whether it is a fact that these photographs were issued to the selected newspapers in the Middle-East in May, 1965 and were published by some of them; and
- (c) if so, the action taken in the matter?

The Deputy Minister in the Ministry of External Affai's (Shri Dinesh Singh): (a) and (b). The photographs of Patton tanks were published in one newspaper in Iran with the wrong caption.

(c) The matter was brought to the notice of the Editor concerned and a correction was published. भी यशपाल सिंह : क्या हमारे पास पैटन टैंक्स हैं जो यह अपूटा प्रचार पाकिस्तान की तरफ से किया जा रहा है ?

श्री दिनेश सिंह : यह प्रचार झूठा है यह तो मैं कह सकता हूं । पैटन टैनस हमारे पास हैं या नहीं, इसकी डिटेन्स तो पूरी हमारे रक्षा मंत्री दे सकते हैं ।

भी बशपाल सिंह : प्रमरीका ने जो ; चीज हम को दी नहीं है, उसका जुठा प्रचार हो रहा है। क्या श्राप ने इसके मुताल्लिक प्रमरीका से पूछा है ?

श्री दिनेश सिंह : प्रमरीका सरकार से पूछने का कहां सवाल उठता है। जिस ने झूठा प्रचार किया उसने दूसरे दिन उत्तवा करैक्शन भी छाप दिया ।

Shri D. C. Sharma: Pakistan erases the markings of America from the tanks and other arms which it has got from the USA as a result of their collaboration in CENTO. SEATO and other things. Mav know if the Government has able to identify some of these arms and has brought to the notice of the USA that they are trying to erase the markings which were there those were given to them?

Shri Dinesh Singh: I do not think anyone has disputed the fact that these 'Pation tanks were used by Pakistan in Kutch.

Mr. Speaker: The only question is whether this has been brought to the notice of America that they are trying to erase those markings.

Shri Dinesh Singh: I do not know about the markings, whether they are erasing the markings or not, but these are American tanks given to them. This is not disputed.

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Shri R. S. Pandey: With regard to the question of photographs of US tanks I wanted to know whether the attention of the United Nations has been drawn to this.

Shri Dinesh Singh: Yes, Sir; the United Nations is aware that Pakistan has used these tanks. This was publicised all over.

Shri Daji: On a point of order, Sir. The question was not whether the United Nations is aware or not but whether the United Nations has been appraised of the fact that they have been using these; whether the Government has done it.

Mr. Speaker: That means that the Government has not done anything particular but otherwise they know.

Shri Hem Barua: May I know if it is not a fact that the US had given us repeatedly assurances that if US arms given to Pakistan were directed against India in aggression the US would immediately undertake appropriate action both within and without the United Nations to thwart such action? These were the words used in a letter by President Eisenhower to Shri Nehru. In the context of that may I know if (a) the USA are not as yet convinced that Pakistan committed aggression against us Kutch and Kashmir; and (b) if the US are not convinced that Pakis'an is using US arms against us both in Kutch and Kashmir?

Shri Dinesh Singh: U.S. is quite convinced that Pakistan is using U.S. arms. I do not know as to how much they are convinced and how much they would like to say publicly of Pakistan's aggression on us.

Shri Hem Barua; Sir, my question was . . .

Mr. Speaker: It is very difficult to sell as to how much they are convinced and whether they are convinced or not.

Shri Hem Barua: I just wanted to know from them whether U.S. has given the assurance that if U.S. arms given to Pakis'an were used against us in aggression—these are the exact words—U.S. would take appropriate actions both within and without the United Nations to thwart such aggression.

Shri Dinesh Singh: I am sorry 1 have not got the exact words that I could mention this time. But, as you are aware, Sir, we have discussed this on the floor of the House in great detail as to what was the assurance U.S. had given.

श्री म० ल० डिवंडो : दैनिक पत्नों में यह समाचार छरा था कि अमरीका के कुछ आवज्ञ में युद्ध क्षेत्र में जायेगे और इस बात की जांच करेंगे कि ये टैक अमरीकी हैं या नहीं । भारत की तरफ में उनको जाने की छूट थी लेकिन पाकिस्तान ने उनको क्लांबरेंस महीं दिया था । मैं जानना चाहता हूं कि इन्निं बारे में लेटेस्ट पं.विशन क्या है ?

श्री दिने तसिह : ऐता हम ने भी अखबारों में पढ़ा था कि पाकिस्तान की तरफ से उनको वहां जाने की इजाबत नहीं मिली ।

Shri M. R. Krishna: The Deputy Minister just now stated that the United States have come to know that Pakistan is using the equipment against us which they have given for a different purpose. If that is so, may I know whether the Government have, at any time, tried with the United States to stop giving spare parts and not to maintain the aircraft etc, which have been given to them?

Shri Dinesh Singh: We have mentioned to the United States Government in very strong terms that they should prevent Pakistan from using American arms against us.

Shri M. R. Krishna: Sir, I have asked a specific question . . .

Mr. Speaker: What can we say about their maintenance, whether

they should supply the spare parts or not or whether they take any other action? We can only make a protest to them that we have an assurance from them that they will not allow Pakistan to use arms against

Shri Kapur Singh: Is it true that despite all the 16 years' courting and blandishments, the Middle-East press and public still-feel the pull of Pakis an's Pan-Islamism greater than that of the secularism of India and, if so, what do Government propose to do in this regard? This question directly arises out of the Question on the list. I doubt whether the other questions did so diectly arise.

Mr. Speaker: I am sure that it does arise out of this but, at the same time, I am sure that it should not be put. That is my request.

Sh'i Kapur Singh: I accede to your request.

Mr. Speaker: So nice of you.

भी बागकी : मंत्री महीदय ने एक प्रक्रन के जवाब में कहा कि पाकिस्तान के प्रखवारों में छां: दुई खबर को मैंने भी देखा है। क्या मंत्री महीदय बतलायेंगे कि उस प्रखवार की खबर की देख कर मंत्रालय ने उसके ऊपर क्या कार्रवाई की घीर भगर पाकिस्तान ने ऐता कदम उडाया तो उसके बारे में हमारी सरकार ने क्या कदम उडाया ?

बी बिनेश सिंह : मेरे खयान से गायद सदस्य महोदय उसका जिक कर रहे हैं जबिक धमरीका के लोग जाना चाहते ये पाकिस्तान की तरफ देखने के लिए। हम उसके लिए क्या कर सकते हैं ?

Shri Swell: I want to know if Government's attention has been drawn to certain newspaper reports that the United States Government consider the use of the American weapons and tanks by Pakistan as of secondary importance and, if so, has

the Government conveyed its reaction to these reports to the United States Government?

Oral Answers

Shri Dinesh Singh: I am sorry am not quite clear as to the implication of 'secondary importance'. But we have, as I mentioned earlier, conveyed to the United States Government in very strong terms our concern about the use of American weapons by Pakistan and, I think, the United States Government is itself quite concerned.

Sh.i Swell: I wanted to know whether the Government has conveyed its reaction to the reports that the United States Government consider the use of their weapons and tanks by Pakistan as of secondary importance. Did they convey their reaction immediately after that?

Shri Dinesh Singh: What is secondary importance? For us it is a matter of freat importance.

Mr. Speaker: His question is whether we have reacted to their statement that it is of secondary importance.

Shri Dinesh Singh: The Americans have never said that they are of secondray importance. The assurance was very clear that the U.S. military weapons, given to Pakistan under the aid programme, would not be used against India. How can they should so many Members speak simultance? (Interruptions)

Mr. Speaker: Order, order. One Member has put a question. Why should so many Members speak simultaneously?

Shri Swell: Have we drawn the attention of the United States Government to these newspaper reports?

The Minister of External Affaire (Shri Swaran Singh); I have not seen any report where it has been said that it is of secondary importance.

Shri Bhagwat Jha And: We are surprised!

Shri Daji: Every paper has published that.

Shri Swaran Singh: We are in touch with the United States Government and they have never said that they are of secondary importance. There is nothing further for us to point out to them on something that some correspondent continues to write something.

Shri Indrajit Gupta: To our Governmen.'s knowledge, has Pakistan officially denied at any stage in any of its communications to the United States Government or the United Nations or to us that they were using American arms, particularly tanks, in Kutch and Kashmir?

Shri Swaran Singh: I do not think that they have.

Mr. Speaker: Question No. 420.

Shri D. C. Sharma: The next question is 420!

Mr. Speaker: The lady is not here. If, however, the Member is very particular about 420. I can allow it.

प्रसारण तथः सूचना माध्यम सम्बन्धी समिति

भी प्रकाशकीर शास्त्री:
भी अगवेक सिंह सिद्धान्ती:
भी प्रव चंव वदमा:
भी सव चंव सामन्त:
भी सुवीच हंउता:
भी प्रव चं कहासुब्बमा:
भी प्रव चं कहासुब्बमा:
भी प्रवाद वर्मा:
भी बागही:
भी बांव चंव शर्मा:
भी सोंव चंव शर्मा:

धो हरि विज्युकामतः

क्या **सूचना धौर प्रसारण मंत्री यह** बताने की कृपा करेंगे कि :

- (क) प्रशारण तथा मूचना माध्यम सम्बन्धी समिति ने ग्रव तक कितना कार्य पूरा कर लिया है;
- (ख) समिति ने क्या मुख्य सिफारिकों की हैं; ग्रोर
- (ग) उस पर सरकार ने क्या कार्यवाही की है?

सूबना श्रीर प्रक्षारण मंत्री (श्रीमती इन्दिरा गांधी): (क) चन्दा समिति ने श्राकाशवाणी के काम के कुछ पहलुओं पर श्रव तक दां बन्तरिम रिपोर्टे दी है। इनमें एक "मीमावर्ती क्षेत्रों के लिए प्रसारण" पर है श्रीर दूसरी "प्रामीण क्षेत्रों के लिए प्रसारण" पर ।

(ख) श्रीर (ग). एक विवरण सदन की मेख पर रखा जा ग्हा है, [पुस्तकासय में रखा गया—वेडिये संख्या एन टी-475९/०१] जिसमें इन प्रवारिम रिपोर्टों की मुख्य सिफ़ारिमें श्रीर उन पर की जाने वाली कार्रगई दी हुई है।

श्री प्रकाशश्री र शास्त्री : सीमावर्ती क्षेत्रों में वर्तमान परिस्थितियों को ध्यान में रखते हुए प्रचार कार्यक्रम बढ़ाने के लिये संत्री महोदय ने बिस्तार से जो जानकारी विवरण में दी है, मैं जानना चाहता हूं कि क्या उस के लिये चतुर्य पंच वर्षीय योजना में कुछ विशेष धनगणि भी नियत की गई है। यदि हां, तो चह कितरीं हैं।

भीमती द्वन्दिरा गांवी : ग्रभी पंच वर्षीय योजनातातय नहीं हुई है। जब वह तय हो जायेगी तभो निश्चय होगा।

भी प्रकाशकोर झास्त्री : लेकिन मंत्री महोदय ने उस के लिये कुछ सुझाव दो दिवे होंगे। 3863

श्रीमती इन्दिरा गांची : हम ने सुप्ताव तो पारूर दिये हैं लेकिन जब तक वह मान न लिये बार्वे तब तक हम उन को नहीं बतला सकते।

भी प्रकाशकोर शास्त्री: इस समिति ने षो भूपनो रिपोर्ट दी है उस में जिन बातों के लिये पूर्ण रूप से कहा गया है, क्या मुचना धीर प्रसारण मंत्री उसे सदन की टेबल पर रख सहेंगे? यदि नहीं, तो इस में क्या कठिनाई है ?

र्भामती इन्दिरा गांधी : ग्रभी तक पूरी रिपोर्ट नहीं बाई है। केवल बन्तिम रिपोर्ट धाई है। हम उचित समझते हैं कि जब पूरी रिपोर्ट था जाये तभी हम उस को सदन की मेज पर रखें तो ग्रच्छा हो क्योंकि वही सारी तस्कीर सामने ला सकेगी ।

श्री जगदेव सिंह सिद्धान्ती : स्या यह ं विचार किया जा रहा है कि धाकाशवाणी के द्वारा प्रमारित किये जाने वाले विलासिता को बढ़ाने वाले गानों को बन्द कर के राष्ट्र रक्षा भौर सैनिकों को प्रांत्साहन देने वाले गानों की दन का स्थान दिया जाये।

प्रध्यक्ष महोदय : यह सवाल मीडिया का . है, इसतिये यह प्रश्न नहीं उठता ।

Shri P. C. Borooah: After the appointment of the Chanda Committee, another high-power Committee been constituted to go into an identical matter. May I know what was the necessity for setting up another Committee when the matter have been referred to the Committee.

Shrimati Indira Gandhi: No other high power Committee has been appointed. There is a Committee 21 technical experts to advice technical matters about T.V.

भी म० ला० द्विदेशी : जो वस्तब्य सदन पटल पर रखा गया है उस के पृष्ठ 2 पर लिखा है:

> "कलकता धीर सौराष्ट्र में एक एक हजार की लोगाट के दो ट्रांस्मिटर सगने वाले हैं।"

भीर पृष्ठ संख्या 6 में लिखा है कि :

"सौराष्ट प्रदेश में एक हजार कीली-बाट का एक मीडियम बेव टांस्मि-टर लगाने के काम को सब से ऊं वी प्राथमिकता दी जा रही है।"

Oral Answers

मैं जानना चाहता हूं कि कलकत्ते का ट्रांस्मिटर क्या बाद में लगेगा । यदि नहीं, तो यह दोनों कब तक हम जारेंगे?

श्रीःती इंशिरा गांधी : इत प्रश्नों के उत्तर धनेक बार दिये जा च के हैं। जो कलकत्ते के लिए है वह हमें रूस से मिल रहा है और बह करीब साल भर में लग जायेगा। उसके लिये एक्स्पर्ट स आ गये हैं जगह को चनने के लिये। मौराष्ट्र वाले के लिये प्रभी बातचीत चल रही है।

Shri S. C. Samanta: May I know when the final report of the Chanda Committee is expected to be submitted and whether wide publicity will be given to the final recommendations before any decision is taken by Government?

Shrimati Indira Gandhi: I think it will take a year for the full report to come. I do not know if it would be right to give wide publicity in the ordinary sense of the word, but we shall certainly put it to our consultative committee and get their views on the matter.

Shri Subodh Hansda: I find the statement that only a few stations such as Srinagar, Jammu, Jullundur, and Delhi have been intesified, counteract Pakistan propaganda. May I know why the o'her stations have not been intensified?

The Deputy Minister in the Ministry of Information and B oadcasting (Shri C. R. Pattabhi Raman): Actually at page 2 of the statement we have given the full detai's. Even Bhuj is there. There will be station in Rajasthan also. Calculta and Saurashtra will have bigger transmitters. Then, we are hurrying through the process in regard to Kohima, Silchar, Goalpara, Jorhat etc. All these have been referred to as being under the Fourth Plan, but these are all being expedited.

Shri P. R. Chakraverti: In view of the specific recommendations of the committee for setting up a board of experts in the line including psychologists and linguists and publicity experts, what stands in the way of setting up of such a committee which would undoubtedly be an improvement on the committee which is functioning now?

Shrimati Indira Gandhi: I think that at this time of emergency such a board would be rather cumbersome and unwieldy. The Home Ministry is looking into the psychological sepect of publicity and we are in constant touch with the other Ministries also.

भी हुकम चन्द्र कछात्य : तिब्बती जनता के जिये कार्यक्रत पोत घंटे मुबह चौर गोत घंटे शाम को रखा गया है उसके बारे में क्या यह शिकायत धाई है कि वह समय कम है श्रीर उस को बढ़ाया जाये। मैं जानना चाहता हूं कि इस बारे में कमेटी ने क्या विचार किया है।

Shri C. R. Pattabhi Raman: I personally am not aware of the complaint. We shall certainly look into it.

भी बड़े: जो डेड़ घंटा होता है क्या उस को बढ़ाया नहीं जाना चाहिये ?

भ्राप्यक्ष म_ोदय: जो डेंग् घंटे होता है क्या कमेटी का ऐसा खयाल है कि उस को बढ़ाया जाये।

श्रीव्यती इंग्विरा गांची: धाणी जितना समय हमारे पास है उस में हम जितना भी कर सकते हैं वह कर रहे हैं। धाणी उस की बढ़ाना हमारे लिये कां5न होगा।

Shri D. C. Sharma: It has been stated in the statement in regard to the action proposed to be taken on the interim report of the Chands Committee:

Oral Answers

"While it may not be feasible to have a district-wise system of transmitters, the possibility of having transmitters to serve various cultural units, so that local cultures may get sufficient oportunity to express themselves, is being examined."

May I know what those cultural units are to which the committee has referred, and who the persons are who are examining the set-up of these cultural units and by what time these cultural units will become visible to the eye so that the local cultures may get sufficient opportunity to express themselves?

Shrimafi Indira Gandhi: These units are already visible. What is meant is this. There are areas in the country such as Telengana in Andhra Pradesh, Bundelkhand and so on, where there is a great demand that local artistes should have opportunity to participate in the programmes and there should also be regular weather bulletins because usually in such areas the weather is similar and it would be easier to give advice to farmers.

श्री भागवत झा झाजाव : विवरण में धाकाणवाणी के ट्रांश्मिशन को मजबूत करने के लिये जिन स्टेंगनों का हवाला है, उन में से कलकत्ते में लगने वाला ट्रांश्मिटर एक वर्ष के बाद ही लग पायेगा । तो क्या सरकार यह समझती है कि उस के विवाण में दिये गये ट्रांश्मिणन झाज की स्थिति के लिये पर्याप्त हैं । धार परांस्त नहीं है तो पाकिस्तानी झाकमण के इस समय में उसे मजबूत बनाने के लिये क्या कोई शार्ट कट उपाय निकाले जा रहे हैं?

Shri C. R. Pattabhi Raman: We have already planned two 250 kw. shortwave transmitters. We are augmenting it, as the Minister pointed out, by a 1000 kw. mediumwave transmitter for the eastern sector and another 1000 k.w. mediumwave trans-

mitter for the western sector, which will perhaps be in Bombay. They will be coming.

Shri Bhagwat Jha Axad: That is after one year. I am asking about how.

Dr. Sarojini Mahishi: What recommendations have been made in the interim report made by the study team that went abroad to study broadeasting corporations, and how many of these do Government propose to accept?

Shri C. R. Pattabhi Raman: They have just returned from their tour abroad. They went to the U.S.S.R., U.K., Italy and U.A.R. But there is no report given.

Shrl Kapur Singh: Reverting to the Committee on Broadcasting, has it ever a ruck the hon. Minister that there exists in this House an Akali Group which associates with the great Swatantra Party and which also might be associated with committees such as this?

Mr. Speaker: Shri P. R. Chakra-

Sh:i Kapur Singh: I want an answer, with your permission.

Mr. Speaker: He has suggested to them that they should include the Akali Group also.

Shri Kapur Singh: She must at least say whether it has struck her or not.

Mr. Speaker: Has it struck the Ministry that the Akali members who are associated with the Swatantra party...

Shri Kapur Singh: Great Swatantra party.

Mr. Speaker: . . . great Swatantra party should be associated in this commit ee?

Shrimati Indira Gandhi: At least it has now been brought to my notice.

Publicity in Border Areas

Shri R. Chakraverti;
Shri Rameshwar Tantia:
Shri Hem Raj:
Shri P. C. Borooah:
Shri Surendra Pal Singh;
Shri Rishang Keishing:

Will the Minister of Information and Broadcasting be pleased to state the steps taken or proposed to be taken to intensify the publicity efforts in the border areas?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): A statement is laid on the Table of the House [Ploced in Library, Sec. No. LT-4760/65].

Shri P. R. Chakraverti: With a view to making the programmes really effective, what steps have been taken to introduce broadcasts at times suitable, of adequate duration and in the dialects fully understood by the people?

Shri C. R. Pattabhi Raman: Yea, all the time we are having in various stations at east on the regional languages. There is a certain amount of autonomy so far as these directors are concerned. Every attempt is being made to make the programmes as attractive to the local people as possible.

Shri P. R. Chakraverti: In consideration of the u:gency of the problem, have Government set up any research cell to make a regular appraisal of the results achieved through the field publicity programmes?

Shri C. R. Pattabhi Raman: We have a regular listener research section. We are hoping to have a separate department for listener research.

Shri P. C. Borooah: Has the Chanda Committee recommended the use of mobile transmitters for the border areas like Assam, Nagaland and NEFA? If so, may I know how many have been proposed and how many are already installed there? Shri C. R. Pattabhi Raman: We have already got mobile units. They have also recommended these mobile units. We are trying to have, if not smaller units, at least bigger trucks for the purpose.

Mr. Speaker: Members should also give some indication to me that they want to put supplementaries and just not leave it to me to go through all the names and call one by one.

Shri Surendra Pal Singh: Has it come to the knowledge of the Government of India that countries like the U.A.R., and Israel and others have already declared that even a 1000 kw transmitter is not powerful enough in the present-day world? If so, in the light of the experience gained by these friendly countries, do Government propose to go in for more powerful transmitters than hitherto contemplated?

Shri C. R. Pattabhi Raman: If I may venture an example, if there is a 1000 kw mediumwave transmitter near Calcutta, we expect to cover Cambodia, beyond Victnam and even the Philippines. So you can have an idea as to whether it is adequate.

Shri Surendra Pai Singh: Other countries have found by experience that the 1000 kw transmitter is not sufficient to counteract propaganda from neighbouring countries and have said so. Hence my question.

Shri C. R. Pattabhi Raman: On technical advice, we have now planned for only two 1000 kw. mediumwave transmitters. With the one on the western sector, we may cover a wide area, to the West African edge.

Shri Sham Lal Saraf: In the areas where local dialects are used in broadcasts for publicity purposes, is there any check on the language broadcast by some competent authorities? If so, which are those authorities?

Shri C. R. Pattabhi Raman: I could not follow.

Shri Sham Lal Saraf: When local dialects are used as media for broadcasting in the frontier areas, may I know if there is any way of checking the news that is broadcast in the local dialect; if so, what is the agency, and is it a dependable agency?

Shri C. R. Pattabhi Raman: I have already said that we have listener research. So far as the area reterred to by him is concerned, it is just possible that for Ladakhi and other languages it is difficult, but we are endeavouring to do it.

Shri A. N. Vidyalankar: The Minister has said that the Government has a research cell which from time to time collects evidence and evaluates the impact of publicity on the border areas. Will the Minister lay the report of that cell, with regard to the impact on the border areas, on the Table of the House.

Shri C. R. Pattabhi Raman: Actually, we had the benefit of the report from the hon. Member's committee, the Vidyalankar Committee, and the Samanta Committee also dealt with it in an indirect way. We have increased the units from 50 to 94 so far as field publicity is concerned, and out of the 50 units in the other parts of India. 25 have also been shifted to the border areas. Apart from that, so far as evaluation is concerned, we are being educated by the field publicity units. Nothing more so far.

श्री द्वां ना तिवारी: यह सभी का धन्मव है कि बान्ड हो के गांवों में श्रीर बान्ड र के भीतर भी बहुत तरह की गलत अफ शहें उठती हैं। उनको दूर करने के लिए कौनसा सुगम उपाय किया जा रहा है ?

सूचना धौर प्रतारण मंत्री (भौमती. इंदिरा गांधी): जब हमारे पास केंट ऐपी खबर प्राती है, तो हम उस के बारे में ठीक समाब देने की कोशिश करते हैं। Shri Hem Barua: Are Government aware of the fact that China is at present engaged in distributing prejudicial leaflets in different local languages for consumption by people in NEFA and North Bengal; if so, what steps have our Government taken to counteract the Chinese paper war with our literature?

Shrimati Indira Gandhi: We are looking into this matter. We have also increased our field publicity units. The Song and Drama Division is putting up shows to counteract this enemy propaganda.

Shri Swell: The Minister must be aware that in the north-eastern border areas there is a very large concentration of various tribal communities. May I know whether the Government have made use of the newspapers in the different tribal languages for their publicity?

Shrimati Indira Gandhi: I do not think we have, but this is a very useful suggestion which we shall keep in view.

श्री बानको : अध्यक्ष महोदय, क्या मंत्री
महोदय यह बताने की कृषा करेंग कि ऐसा
प्रवार जा खुद हमारे प्राकाणवाणी से होता है
भीर प्रगर उमका रूपछीकरण नहीं होता
तो उसका नरीजा बुरा होता है, जैसा कि कल
एक खबर प्रायी कि प्रमृतसर के इलाके में
दो राकेट छोड़े गये, भीर उस के बाद उस
बाद का कोई स्पष्टीकरण नहीं किया गया
भीर उस खबर को खत्म कर दिया गया ।
तो इस तरह की खबरों का जब तक स्पष्टीकरण नहीं होता तो उनका गलत प्रसर हो
सकता है। क्या इसके कार गी सि महोदय का
प्रवार है और इस के लिए का किया जा
रहा है ?

Shri C. R. Pattabbi Raman: The hon. Member would be pleased to know that from 15th August we have extended the transmission hours regarding this from 3½ to 6½ hours. We have got many more news items coming, and the hon. Member might have noticed that frequent contradictions are issued, and they are dealt with whenever necessary.

Consumers' Co-operative Stores and Fair Price Shops

Shrimati Tarkeshwari Sinha:

*423. { Shri Ram Harkh Yadav: { Shri K. N. Pande;

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is proposed to have a Central Legislation compelling all industrial establishments to open consumers' co-operative stores and fair price shops for their employees; and
 - (b) if so, by what time?

The Minister of Labour and Employment (Shri D. Sanjivayya):
(a) and (b). Only industrial establishments employing 300 or more workers are required to set up consumer cooperative stores and fair price shops in terms of the conclusion of the twentieth session of the Indian Labour Conference held in August, 1962.

The question of bringing forward legislation has been under the consideration of Government for time. Up to date, 2204 consumers' cooperative stores and fair price shors (1691 consumers co-operative stores 513 fair price shops) are functioning in 3683 industrial establishments employing 300 or more workers in the country. In addition there are branch stores. The remaining establishments have been asked to set up consumers' cooperative stores!fair price shops by the end of September, 1965. The decision about legislation will be taken in the light of their response during this period.

Shrimati Tarkeshwari Sinha: May I know whether there is any phased programme to cover all the industrial establishmen's during the coming years and it so what is that phased programme? Shri D. Sanjivayya: The present programme is intended to cover only establishments which employ 300 or more workers; after we complete this programme we will probably take up others.

Shrimati Tarkeshwari Sinha: Is the Government aware of the difficulty that co-operative stores and fair price shops working in the industrial establishments do not get the supply of commodities and if so, have Government taken any steps to see that they are made available to the stores to meet the needs of the consumer?

Sbrl D. Sanjivayya: The answer to the first part of the question is in the affirmative. As for the second part, I may say that we have taken it up with the respective State Governments to make available all the commodities.

Shri K. N. Pande: Have not many fair price shops and consumer cooperatives closed down due to inadequate supply or no supply of foodgrains? Has it come to Government's notice?

Shri D. Sanjivayya: It has not come to our notice and if it is brought to our notice, we shall try to see that they are made available.

श्री हुक्स चन्द्र कछुताय : क्या सरकार ने कुछ उद्योगपतियों को यह हिटायन दी है कि मैं जरुरी से जरुरी अपने कारखानों के अन्दर या अपने क्षेत्रों के अन्दर उपमोक्ता सहकारों मंद्रार खोलें भीर क्या सरकार को ऐंगे भी शिकायतें मिली हैं कि इन उपमोक्ता सहकारी मंद्रारों में गड़बड़ घटाला हुया है भीर काफी गबन किया गया है ?

श्रम श्रीर रोजगार संत्रालय में उपसंती (श्री र० कि० मालबीय) : हम लोगों ने तो हर इन्डेबलिशमेंट में जहां 300 से ज्यादा वर्तमं काम बरते हैं वहां पर दुकार्ने खोलने के लिए कहा है श्रीर जैसा कि श्रमी बतलाया स्था करोब 60 परबेंट ऐंश्कारकानों में दुवार्ने खुल चुकी हैं। सगर इस तरह की गड़बड़ी भादि की हमें जानकारी नहीं है भगर माननीय सदस्य कोई शिकायत किसी किस्म की गोलमाल की लावेंगे तो हम देखेंगे।

Shri Indrajit Gupta: What steps have been taken to persuade the Railway Administration to open grain shops for the railwaymen as they used to have in the earlier years?

Shri D. Sanjivaya: At the moment we are not persuading the Railway Ministry to rev.ve the system which was in vogue years ago; we are impressing upon the Railway and other Ministries that they should open fair price shops and co-operative societies.

Shri A. P. Sharma: As only about sixty per cent of the establishments have opened fair price shops and coperatives, what is the difficulty in the way of Government bringing in legislation? Will Government assure that by the next session, if the employers do not respond favourably, legislation would be introduced?

Shri D. Sanjivayya: I have already stated in my answer that we should wait t'll the end of September; if the progress is not satisfactory, Government would certainly think in terms of legislation.

Shri A. P. Sharma: My question is whether you would introduce legislation in the next session.

Mr. Speaker: He says that they would consider it.

Dr. Ranen Sen: There is a general complaint even from the employers to the effect that they are not getting adequate supplies and as a result of that there is industrial unrest. Have the Government thought over any new mechanism to obviate this difficulty?

Shri D. Sanjivayya; Yes, Sir; we have taken up this question with the Food Ministry as well as various State Governments.

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Shri Oza: Have the Government proposed to lay down in the legislation that co-operation shall have to evolved among the employees; it cannot be forced upon them by the employers as that is a very strange way of evolving co-operatives?

Shri D. Sanjivayya: Yes, Sir; we cannot force co-operation among the employers or employees or workers; the employees or the workers should do it. Even then we cannot force; it is a voluntary organisation.

Shri Priya Gupta: In view of the assurance held out for the last three years, may I ask how far the Labour Minister has succeeded in asking the Railway Ministry to have rice atta, the main items of foodstuffs, to be provided in the few shops opened for the Railwaymen and whether the Railwaymen can have separate shops for them instead of fair price shops?

Shri D. Sanjivayya: Whatever decision has been taken at the Indian Labour Conference will be applicable to the Railway Ministry as is applicable to any other employing Ministry bere.

क्ष से पनडिवारी

श्री विद्वनाय पाण्डेय :

भी बागड़ी:

श्री रघुताच सिंह:

श्रीमती तारकेव्वरी सिन्हाः

भी नरसिम्हा रेड्डी :

श्री हरि बिष्णुकामतः श्रोमती मैतूतासुल्तानः

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करें। कि:

(क) क्यायड गव है कि रूप भारत को पाइ विकास की धालस्थकता पूरी करने कि लिये 6 परडव्यियां देन की तैयार है: ष्योर

(खा) यदि हां, तो इत सीदे के बारे में सरकार की बना प्रतिकिता है ?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju); (a) and (b). The Government of U.S.S.R. has agreed to supply some submarines India. It is not in the public interest to disclose further details.

भो विश्वताय पाण्डेर : मैं यह जानना चाहता र कि यह सबमै रींस कब तक हिन्दुस्तान में पहुंच जावेगाः ?

Dr. D. S. Raju : It is not in the interest to give any public details.

श्री विश्वताय पांग्डेतः यह कब तक पहुंच वार्वे के भोर यह कूत कितती लागत की होंगी ?

Dr. D. S. Raju; Our enemies will be too glad to note this information.

भी बानही : पनडुब्बियों के लिए जो इस से बातबीत बल रही है तो क्या भारत सरकार ने इसरे महकों से भी इन के बारे में बातवीत की थी, यदि हां, तो क्या किसी भीर मल्क ने भी उन्हें देने का बायदा किया है ?

Dr. D. S. Raju: Yes, Sir. With the USSR.

Mr. Speaker; Besides that, whether any negotiation was held with other country-that is the question.

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Dr. D. S. Raju: With the United Kingdom also we had discussions.

श्री बागड़ी: ग्रायक्ष महें,दय, धाप ने जो सवाल क्या उसका धाधा ही जवाब उन्होंने दिया है।

भध्यक्ष महोदय : यह दूसरे हिस्से का जयाब नहीं देना चाहते ।

Shri Raghunath Singh; May 1 know whether the Government are making any effort to build our own submarines as Pakistan has got?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): There is no proposal at present: we will take steps when necessary.

Shrimati Tarkeshwari Sinha: May I know whether the delegation which recently went to the Soviet Union has been able to sign any agreement with them on behalf of the Government of India, or not.

The Minister of Defence (Shri Y. B. Chavan): Yes, Sir; they have signed an agreement, but I am sorry I cannot go into any details.

Shri D. C. Sharma: May I know if efforts are being made to achieve technical and quantitative parity in this matter with Pakistan, and if the Government are prepared to disclose it, may I know what are those efforts?

Shri Y. B. Chavan: Government is not prepared to disclose anything about it at this moment.

Shri Kapur Singh: Is it true that the Russians contemplate supplying an inferior category of submarines than those supplied to China?

Dr. D. S. Raju: No. Sir.

Shil Indrajit Gupta: May I know whether it is a fact, as has been widely reported in the press, that this agreement be ween the Government of India and the USSR has caused very adverse reactions in the United Kingdom and the Government of the United Kingdom has expressed its concern that if our fleet is equipped with USSR submarines, then they may have to cancel their agreement with us for building the Leandor class frigates which are used in the Indian submarine exercises?

Shri Y. B. Chavan: There is no adverse comment from any sector and there is no question of the Leandor project being cancelled.

Shri Surendra Pal Singh: What arrangements have been arrived at with the Russians regarding the supply of essential spare-parts for the submarines that are coming from Russia? Will they be manufactured inside the country or will they be imported as and when we require them?

Shri Y. B. Chavan: I think all these matters have been taken care of.

Shri P. C. Borooah: What arrangements have been made or are contemplated to train Indian personnel in the operation and maintenance of the Soviet submarines?

Shri Y. B. Chavan: As I said, these are all matters of detail, and when signing the agreement, all these things have been taken care of.

Shri M. R. Krishna: In view of the fact that aerial warfare has become more grave and unavoidable, may I know whether the Government has thought it fit to get MIG 21 in the place of the submarines?

Mr. Speaker: That would be a different question.

Shri Sham Lal Saraf: In view of the urgency which has cropped up, may I know whether the Government is in a position to take a decision as soon as possible in order to equip our Naval force with the most powerful submarines and, if so, how soon?

Shri Y. B. Chavan: Efforts are going on in the same direction. Shri K. C. Pant: May I know whether, after India has entered into this agreement with the U.S.S.R., there has been an attempt to sell submarines to us on the part of the U.K.?

Shri Y. B. Chavan: I think I have given some history of the problem beforehand. U.K. certainly had indicated their willingness to sell their submarines or manufacture one for us, but the difficulty arose because of credit facilities. They could not give credit facilities because of their economic difficulties.

Shri Daji: Since Mr. Mathur is out of station on business of the House, his question should be deemed to have been put by the Chair.

Mr. Speaker: There is no rule like that; I am helpless.

Indian Labour Conference

+ •426. Shri P. R. Chakraverti: Shrimati Savitri Nigam:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have received a representation from the I.N.T.U.C. suggesting that the basis for representation of Central Trade Union Organisations on the Tripartite Indian Labour Conference be changed;
- (b) whether it is a fact that during the last few years, there have been considerable changes in the membership of the labour unions to warrant a revision of the basis of their representation in the Indian Labour Conference:
- (c) whether any specific membership entitling a trade union to have a seat in the Indian Labour Conference has been siggested; and
- (d) whether Government have conveyed its reaction to the suggestion?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes. (b) During the last five years ending 31st March, 1963, except the A.I.T.U.C. whose figures have remained more or less static, the other central labour unions have registered some increase in their membership figures. But these changes do not yet warrant a revision of the basis laid down for representation in the Indian Labour Conference.

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- (c) Yes; a minimum of 2½ lakhs verified membership strength was suggested by the I.N.T.U.C.
- (d) Government have repfied that any departure from existing practice will need consideration by the Indian Labour Conference or Standing Labour Committee.
- Shri P. R. Chakraverti: In view of the fact that the basis was fixed a decade ago and that the INTUC has proved its leadership in the labour field by having the highest number here, may I know whether the covernment finds any difficulty in implementing the suggestions of INTUC?
- Shri D. Sanjivayya: Firstly, it is not correct that this basis was fixed a decade ago. It was fixed on 5th September 1959, i.e. only six years ago. Secondly, if any change is desired, it has to be done in consultation with the Indian Labour Conference.
- Shri P. R. Chakraverti: Taking inteaccount the membership number of HMS and UTUC, may I know whether the government feels at this stage that they should continue to be central organisations?

Shri D. Sanjivayya: We do not went to express any opinion. Our desire is that the whole matter should go before a tripartite conference either the Indian Labour Conference or the Standing Labour Committee, and a decision should be taken there.

Shrimati Ramdulari Sinha: May I know whether the government is aware of the fact that a considerable number of labour have enrolled themselves in independent trade unions which are not affiliated to any all-India trade union organisations, and if so, whether the government think it desirable to give them proportionate representation in the Labour Conference?

Shri D. Sanjivayya: No, Sir; it is not so, because the decision on 5th September, 1950 stated like this: Organisations claiming representation on the Indian Labour Conference should have an oll-India character with a minimum membership strength of one lakh spread over a number of States and a sizeable membership at least in the majority of industries.

Shri A, P. Sharma: The practice laid down by the International Labour Organisation, which India also has accepted, is that the organisation which has the highest membership will be represented on the ILO. So, what is the difficulty of the labour ministry to follow the ILO pattern in this case also?

Shri D. Sanjivayya: The difficulty is that we have developed a tradition and I do not want that we should depart from this tradition.

Shri A. P. Sharma: It is a wrong tradition, contradictory to ILO practice.

Shri Indrajit Gupta: Has the Minister tried to ascertain the reason for the INTUC being so anxious to upset the present arrangements which are reached at a tripartite conference?

Shri D. Sanjivayya: I have not ascertained the reasons. All that I told them was that in this matter the government will not take a decision; it should go before a tripartite conference.

Shri Priya Gupta: May I ask if the same procedure of sending the major central organisations of trade unions will be recommended by this committee while sending the delegation to the ILO?

Shri D. Sanjivayya: So far as the delegates to be sent on behalf of

workers to the International Labour Conference are concerned, we have adopted a procedure. We first address all the four central organisations requesting them to submit an agreed panel. That never happens, and in the absence of that we have the most representative body, namely, the INTUC.

श्री हुन्म चन्व कछवात्र : मानतीय मंत्री जी ने जो उत्तर दिया है, उस से ऐया लगता है कि इनटर प्रतिनिधित्व के प्राधार में इसलिए परिवर्तन करना चाहता है, ताकि वाकी यूनियनें मैदान में न धायें और उन की तरककी न हो । मैं यह जानना चाहता हूं कि क्या यह बात सत्य है ।

श्रम कोर रोजगार मंत्रालय में उपमंत्री (श्री र० कि० माल्बीय): ऐसा तो खयाल मानूम नहीं होता है ।

Shri K. N. Pandey: Is it a fact that INTUC demands representation on the basis of its membership and that it does not demand exclusion of any central organisation?

Shri D. Sanjivayya: That is correct

मोन्द्राता में भारतीय

- *427. भी डा॰ ना॰ तिवारी: क्या भैवेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या यह सब है कि मोम्बासा है बारतीयों को निकालने के लिये प्रबल धान्दोलन धारक्ष किया गया है;
- (ख) क्या यह भी सच है कि पिछले मई मास में भ्रनेक सार्वजनिक समाभों में एशिया वासियों को, विशेषरूप से भारतीयों को निकालने के लिये संकल्प स्वीकृत किये गये थे; भीर
- (ग) यदि हो, तो इस सम्बन्ध कें सरकार ने क्या कार्यवाही की है ?

वैविश्वक कार्य मंत्रालय में उपमंत्री (श्वी विनेश सिंह) : (क) ग्रीर (ख). सरकार के पास ऐसी कोई मुचना नहीं है।

(न) प्रवत् नहीं उठता ।

श्री इ.० ना तिवारा : क्या सरकार ने कभी यह जानने का प्रयत्न किया है कि हिन्दु-स्तान के प्रख्नारों में वहां की स्थिति के बारे में मई में जो ख़बर छशी थी, वह ग़लत है या सही हैं; भगर सही है, तो सरकार ने उस के सम्बन्ध में क्या कार्यशही की है ?

श्री बिनेश सिंह: वहां पर जो कुछ हो रहा है, सरकार उस के बारे में पता रखती है। सदस्य महोदय को शायद मालूम होगा कि केनिया सरकार ने जुनो जुशन से इत बात का एनान किया है कि वह एशिया, धकीका या यूरोप के लोगों में कोई फ र्र नहीं मानेगी—बह कोई रंग का फ र्र नहीं मानेगी।

भो द्वांश नाश तिकारों : क्या यह सही है कि सरकार में तो नहीं, नेफिन उस देश के रहने वान लोगों भें इस प्रकार की माक्ता है, जित से एशियन लोगों—प्रीर खात तीर से हिन्दुम्तानियों—के दिलों में अब सा छा क्या है ?

श्री दिने त तिह : अगर नहां के भीर लोगों के दिलों में ऐसी कोई बात है, तो बहां पर जो भारत-मूलक लोग हैं, उन को उन लोगों से मित-जुल कर इत बात को दूर करना चाहिए। सरकार इस बात को दूर नहीं कर सकती है।

बंा हो तारके इसरो तिन्हाः क्या सरकार की दृष्टि में यह बात प्राई है कि ति के मोन्बासा ही नहीं, बिक प्रकीका बीर मन्य एशिया के प्रीर देशों में रहने बाले लोगों घीर हिन्दु-स्तानियों के रिक्ते में कुड प्रन्तर सा होता जा रहा है; यदि हां, तो सरकार उस के लिए क्या करना चाहनी है और क्या कर रही है, जिसके उन में ऐक्य स्थापित हो सके ?

क्यी विनेश्व सिंह: ग्रन्तर साहोता आ रहा है, ऐसातो मैं नहीं समझता हूं। 1159(Ai) LSD—2. स्पीमती तारकेषवरी सिन्हा : यही तो गलतफ़हमी है भ्राप को ।

मध्यक्ष महोदय: इस के बाद तो बह गलतफ़हमी दूर हो जानी चाहिए।

थी विनेश सिंह: जी हां।

भा भागरत झा भाजाव : भ्रफ्रीका के देशों में भारतीयों को वहां की राष्ट्रीयता प्राप्त करने की जो सुनिधायें हैं क्या उन की तुलता में मोम्बासा में जो सुनिधायें प्राप्त हैं, उन में कठिनाइयां हैं, जिन के कारण वहां पर रहने बाले जो भारतीय वहां की राष्ट्रीयता प्राप्त करने भीर वहां के राष्ट्र-जीवन में धुलने-मिलने के इब्युक हैं, वे साधारणतः ऐसा नहीं कर पाते हैं ?

श्री दिनेश तिहु: मोम्बासा गहर में कोई ऐसी कठिनाई नहीं है। केनिया में नागरिकता का प्रश्न प्रभी भी खुला दुवा है और दहा पर जो भारत-मुलक लाग है, वे दिसम्बर तक वहां की नागरिकना प्राप्त कर सकते हैं।

Shri D. C. Sharma: Is it not a fact that a few members of the Government and some private agencies which are dominated, controlled and run by the population of these areas go about saying that their country is meant only for the indigenous population of that place and that the foreigners, whatever they are called, though they might have been domiciled there for a long time, have no place there: if so, has the Gove nment through its Ambassador or through some other agency tried to counteract this propaganda and bring home to the minds of the Asiatic and Indian people there that their place is very safe there?

Shri Dinesh Singh: Which is the country that the hon. Member is referring to?

Mr. Speaker: Mombaza.

Shri D. C. Sharma: I think the hon. Member does not know even . . .

Mr. Speaker: I have told him that it is Mombaza. Now he should sit down.

Shri D. C. Sharma: I think he does not know geography.

Shri K. C. Sharma: He has long forgotten it!

Mr. Speaker: Order, order.

Shri Dinesh Singh: Mombaza is a city and not a country. However, the main point in all these things is that we should not mix up the question of Indian nationals with the question of people of Indian origin. People of Indian origin who are living in Kenya have the option to take out the citizenship of Kenya. So far as the relationship between the citizens of Kenya is concerned, that is a matter for them to decide. The Government of India cannot interfere in that.

Shri R. S. Pandey: Many people of Indian origin are leaving African countrie; for various reasons and they want to come back to India. What facilities are being offered to them

Shri Dinesh Singh: They are entitled to facilities of transfer of residence. Some special customs facilities have also been given to them. They have been announced by me in great detail in the House.

Illicit Immigration to Ceylon

*429. Shri Indrajit Gupta: Will the Minister of External Affairs be pieased to state:

- (a) whether Government are aware of the activities of 'touts' in South India who are persuading persons to migrate illegally to Ceylon;
- (b) whether it is a fact that many persons who had earlier left Ceylon for good or had been deported from there have been going back by illicit means; and
- (c) if so, Government's reaction in the matter?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Government have continued to take measures to prevent illicit immigration as and when necessary. Those caught assisting in this are also brought to book.

- (b) Government have no information.
 - (c) Does not arise.

Shri Indrafit Gupta: Government's reply to part (a) of the question does not make it clear whether they are aware of the fact that propaganda is still being carried on in certain parts of South India to the effect that the new Government of Ceylon is now sympathetic to the immigration of Indians to Ceylon and, therefore, they can very well go back and thereby encourage these people to cross the 18 mile strait by boats or catama ans? If the Government is aware of these activities, what steps are being taken to stop this?

Shri Dinesh Singh: Government are aware of the propaganda carried on by certain people. It appeared in the newspapers also. We have tightened our security measures not to permit these people to go out of India without permission. A joint conference was held in May, in which the Government of Ceylon was represented, where measures were discussed to prevent illicit migration.

Shri Indrajit Gupta: Is it not a fact that this type of propaganda can find a fertile soil in the people if attempts are not made by Government to properly rehabilitate those people who have already come back from Ceylon? Is it not a fact that this kind of propaganda is successful only if they are not properly looked after and their rehabilitation is not sa'isfactory?

Shri Dinesh Singh: I do not know. It is a matter of opinion. We are doing our best to rehabilitate them. If there is any difficulty about rehabilitation, that is no incentive for them

to go back to Ceylon and come back again.

Shri Warior: Has the Government got any information from the High Commissioner as to how many people have already gone to Ceylon in this illicit way?

Shri Dinesh Singh: If we had that information, we would have prevented them.

Demonstration before Indian Embassy in Jakarta

+ Shri D. C. Sharma: Shri Hukam Chand Kachhavaiya: Shri Bagri:

•430. | Shri Prakash Vir Shastri: Shri S. M. Banerjee: Shri A. N. Vidyalankar: Shri Raghunath Singh: Shri R. S. Pandey: Shri R. Barua:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that over 2.000 Indonesian demonstrators stoned the Indian Embassy in Jakarta in June, 1965 and shouted slogans before they were allowed to present a memorandum demanding an end to New Delhi's support for Malaysia;
- (b) if so, whether there was any loss of property or other damages; bna
 - (c) the action taken in the matter

The Deputy Minister in the Ministry of External Affairs (Shrl Dinesh Singh): (a) On 23 d June, 1965 about 2 000 Indonesians staged a demonstration in front of the Indian Embassy in Djakarta. The demonstrators shouted slogans against India and Malaysia. Four of the leaders were allowed to present a memorandum to the Ambassador which strongly criticised the Government of India's support for Malaysia.

(b) There was no loss of property or any other damage to it.

(c) The Indian Embassy in Diakarta immediately lodged a protest with the Indonesian Foreign Office. A protest was also lodged with the Indonesian Embassy in Delhi.

Oral Answers

Shri D. C. Sharma: This kind of demons ration in Indonesia is now a continous process. Our Ambassador was manhandled there date rruptions).

Mr. Speaker: Order, order. The Minister of Parliamentary Affairs is certainly a privileged person!

Shri D. C. Sharma: Sir, I thank you for taking notice of the unparliamentary activities of the Minister of Parliamentary Affairs today. I was saying that this demonstration business on behalf of some of the Indonesians, not few of the Indonesians, in Indonesia is a continuous process and has been going on all these days. First of all, it was with regard to Malaysia; then, our Ambassador was manhandled and now it is about Kashmir. May I know as to what has led to the de'erioration of relations hetween India and Indonesia because our reintions with that country were most friendly, and what the Government is doing to restore the former cordial, friendly and brotherly relations between India and Indonesia?

Mr. Speaker: The hon. Member reached the stage of 'May I know' after travelling long distances. 1 do not know whether the hon. Minister remembers it.

Shri Dinesh Singh: If I may say so, it would be very difficult for me, during the Question Hour, to discuss the relations between India and another country and how they either de eriorated or improved; but I might mention here that we are very unhappy with the way these demonstrations have been carried on against our Embassy in Indonesia and specially about Kashmir which is our internal affair and for which Indonesia has no business to make any demonstration

Shri D. C. Sharma: The hon. Minister said just now that they

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sent some notes of protest to the External Affairs Ministry in Indonesia and, I think, to the President of Indonesia. May I know if they have received any reply to those notes which they had sent and, if any reply has been received, what is the nature of that reply?

Shri Dinesh Singh: No reply has been received.

श्री हरूम चन्द क छ शय : दूतावास को को हानि हुई है, इस तरह की हानि धागे न हो भीर वह सुरक्षित रहे, इनके लिए क्या कोई विशोध बदम उठाये गये हैं ? विरोध पत्र जो भेजा या उसका उत्तर भाननीय मंत्री जी ने कहा है कि नहीं भ्राया है । मैं जानना चाहता हं क्या सरकार ने कुछ ग्रीर उनको लिखा है, क्या कुछ भीर लिखा पड़ी हुई है ?

श्री विनेश सिंह : जैसा मैं ने धर्ज किया है कोई हानि तो नहीं हुई। विरोध पत्र का उत्तर नहीं ग्राया । उसके बाद दम ने यहां भी जो इंड नेशिया के राजदत हैं, उन से बातकोत की है।

भी हरून यन्त्र कत्रवायः का ६ दम उठाया गया है क्या ?

श्री प्रकाशकीर कास्त्रं : यकर्ता में भारतीय दूताबास के बाहर जो यह प्रदर्शन हवा ग्रीर जी बह अब ध्य घटनायें हुई क्या भारत सरकार की इन प्रकार की जानकारी भी मिली है कि उस नगर में जो चीन समर्थक तस्व हैं उनका इसके पोछे विशेष रूप के हाथ था ?

थी दिनेश लिए इसको किसी दावे के साथ कहना बड़ा मध्कल है। लेकिन ऐसी मुचना हमें मिली है।

Shri Nath Pai: These incidents were only a reflection of the generally poor relations between these two countries. Was it with a view to improving them that a distinguished ex-Chief Minister was currently on a mission to Jakarta and has that visit improved relations or . . . I leave It there. Will he kindly reply?

Shri Dinesh Singh: I would say that relations between Indonesia and India are bad. Incidents take place from time to time which are unfortunate but that does not mean that relations between the two countries are bad. So far as the visit of the ex-Chief Minister is concerned, it was a privale visit.

Dr. L. M. Singhvi: May I know whether the Government are aware of the worsening lot of Indians residing in Jaka ta and other parts of Indonesia of late and what steps the Government has taken to see that their lives and property are safe?

Shri Dinesh Singh: I would not say that there has been any worsening of the lot of the Indians there. From time to time there are certain trade restrictions which affect all of them.

Shri Hem Barua: Are Government aware of the fact that the ex-Chief Minister, Shri Biju Patnaik, has been giving an impression in Jakarta that he is a special envoy of our Prime Minister sent there to improve relations with Indonesia? He has given a press interview.

12,00 hrs.

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): As my colleague has said, it was just a private visit.

Shri Swell: Is it a fact that this hostility from the Indonesians which we are encountering is largely our doing by the support we give to the rickety Malaysian Federation and causing offence to the Indonesian nationalist feelings?

Shri Dinesh Singh: No, Sir.

Shri Ranga: How is it that when an important persons like Mr. Biju Patnaik makes a statement in a monner incriminating or involving our Prime Minister as well as the Government, the Government has not thought it fit to make a contradiction saying that he has gone there merely on a private visit and that his visit has nothing to do either with the Prime Minister or with any kind of message that the Prime Minister might be construed to have sent through him to the Indonesian Government or its President?

Oral Answers

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Shri Dinesh Singh: There was no need; it was just a private visit. As soon as any doubt has been raised, we have clarified it.

Shri Ranga: They should have done it on their own initiative.

Mr. Speaker: He said, there was no need.

SHORT NOTICE QUESTION

Reversion of C.P.W.D. Engineers

S.N.Q. 3. Shri Kapur Singh:

Will the Minister of Works and Housing be pleased to state:

- (a) whether Government's attention has been invited to a press report in the 'March of the Nation' Weekly dated the 7th August, 1995 that several Engineers in the Central Public Works Department are being demoted;
- (b) whether Government have received any representation from the Officers concerned and if so, the details thereof;
- (c) whether several Members of Parliament have taken note of this and sent a personal communication to the Prime Minister; and
- (d) whether any advice from the Law Ministry was sought in this regard before taking recourse to this large scale reversion which might involve Government in endless litigation?

The Minister of Works and Housing (8h:1 Mehr Chand Khanna): (a) Government have seen the report mentioned.

(b) Representations were received from 2 officers. They claim that their records of service are not bad as any adverse remarks in their confidential reports were either prejudicial or unjustified and they should not be reverted after officiating for a long period.

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- (c) Yes.
- (d) The step has been taken after consultation with the Ministry of Law, the Ministry of Home Affairs and the Union Public Service Commission.

Shri Kapur Singh: The Denuty Law Minister to whom the file was referred to: opinion stated-I have hele the copy of that-that "there cannot be a period of trial for 3--15 years" and further "the circumstances in which the large-scale reductions are ordered are to be construed the court as mala fide exercise of the power of reversion" and that the Ministry, if it "desires to weed out undesirable officers" shou'd have recourse to the straightforward method of initiating proceedings in respect of definite charges of corruption and inefficiency and further, "reversion on the vague ground of unsatisfactory record, unsuitability, in respect Officers who have been in the higher service for a long period would amount to abuse of power for ultericr purposes"; and, if so, how is it that the Ministry of Works and Housing has ignored this weighty and reasonable advice of the Law Minister?

Shri Mehr Chand Khanna: May I know what the question is?

Shri Kapur Singh: The hon. Minister wants to know the question?

The question is that your Deputy Law Minister has given you a very sensible, a very honest and a good advice which you have ignored and you have passed over his head and obtained another advice. Why have you done this and why have you not acted as an honest man should?

Shri Mehr Chand Ehanna: When the file is referred to a Ministry, whether it is Law or Finance or Home or any other one, we have a number of notings on that file. Ultimately, when the file is put up to the Minister and he has given an advice, we generally follow that advice given by the Minister.

Shri Kapur Singh: Does he concede that the advice given by the Deputy Law Minister, as I quoted now, was not followed? If so, why did he find it necessary to obtain a contrary opinion?

Shri Mehr Chand Khanna: In spite of the advice given by the Deputy Law Minister, I hold and maintain that we are reverting them on account of inefficiency. There is no question of victimisation or punishment.

Shri Kapur Singh rose-

Mr. Speaker: He has already put two questions. I shall allow him later.

श्री गुलक्षन: यह समस्या प्रधान मंत्री जी के निर्णय के लिये भेजी गई थी। मैं जानना चाहता हूं कि क्या उन्होंने कोई निर्णय लिया। यदि हां, तो क्या?

श्री मेहर चन्य सप्ताः यह फाइन मेरी मिनिस्ट्री की है श्रीर उस पर हम ने जो फैंबला किया है वह सांच समझ कर किया है। हम ने उसे ला मिनिस्ट्री को भी भेजा था, होम मिनिस्ट्री को भी भेजा था। फैंबिनेट सेकैट्री की भी राय ली है श्रीर यूनियन पब्लिक सर्विस कमीशन से भी हम ने उस पर मश्वरा लिया है।

भी बागड़ी: मध्यक्ष महोदय, सवाल तो यह या कि प्रधान मंत्री को भेजा है या नहीं।

क्रध्यक महोदय: सवाल यह था कि प्रधान मंत्री साहब को यह फाइन भेजी गई थी या नहीं। क्रयार भेजी गई थी तो उन्होंने क्या फैसला किया।

भी मेहर चन्द कन्नाः प्रधान मंत्री साहब के पास हजारों चिट्ठियां हर महोने झाती हैं .. (Interruptions.)

Mr. Speaker: I shall get the answer. Why should the Members be so impatient? माननीय सदस्य इस का जवाब चाहते हैं कि वह फाइन प्रधान मंत्री साहब के पास भेजो गई थी या नहीं।

भी मेहर कव अल्लाः नहीं साहब, यह फाइल में ने प्रधान मंत्रीको नहीं भेजी। Shri Kapur Singh: Was the file sent to the Prime Minister for orders or for instructions? वह कहा है कि मैं ने नहीं भेजी।

भी सभा मेहर बन्द : प्रधान मंत्री के पास जो रिफ्रेजें टेशन जाते हैं वह जिस जिस मिनिस्ट्रीच से सम्बन्धित होते हैं, धाम तौर पर उन मिनिस्टरों के पास उन को प्रधान मंत्री जी भेज देते हैं, ध्रीर हम जो कार्रवाई करते हैं उस की इतला प्रधान मंत्री जी को दे देते हैं। इत केस में मैं ने प्रधान मंत्री जो को इतता दे दो है कि हम यह कार्रवाई करने वाले हैं, यह एक्शन लेने वाले हैं। मैं ने फाइल नहीं भेजो है।

Shri Kapur Singh: May I know whether the Home Ministry, in its circular No. MNOF/44/1/59 dated 15th April, 1959, had laid down that O.T.s must not be kept on probation for more than two years? If so, may I know why, in compliance with these instructions, no action was taken during that period and action is taken now?

Shri S. N. Chaturvedi: On a point of order. May I know whether the cases of one or two Government servants can be raised in this House and in this manner?

Mr. Speaker: It pertains to a class of servants and not to one or two. If it had been apparent to me that it concerned only one individual, I would not have allowed it. (Interruptions).

Order, order. Let the Minister answer.

Shri Mehr Chand Khanna: If the Hon. Member writes to me with a copy of the circular which he quoted just now, I shall certainly look into it.

Shri Daji: Does not the Government feel that the whole set-up will be upset if it starts reverting persons who have officiated for more than & 10 or 15 years?

Shri Mehr Chand Khanna: In this expanding Department, I have nearly 200 officers who are officiating. About 170 of them are Executive Enmineers (Engineering) and about 30 of them are Electrical Engineers. The cases of all these 200 officers were seen by the Departmental Promotion Committee presided over by a membe: of the Union Public Service Commission and they have held that the record of these 28 officers, about whom there is an implied reference in this question, is not good and that they should be reverted. That is the position. Out of 202, we are only dealing with 28 officers now.

The other part of my hon, friend's question was why we had taken this action after all these years. I would like to submit that we have true ue give them every possible chance to improve, but when we found that they could not improve, we had to revert them.

WRITTEN ANSWERS TO QUESTIONS

Labour Co-operatives for Loading and Unloading at Ports

•420. Shrimati Savitri Nigam: Will the Minister of Labour and Employment be pleased to state:

- (a) whether there is any proposal to form labour co-operatives for loading and unloading the goods and for handling the foodgrains at the Ports in order to avoid strikes and exploitation of the labourers; and
- (b) if so, the main features of the scheme?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No.

(b) Does not arise.

Code of Conduct for Diplomats

*425. Shri Harish Chandra Mathur: Will the Minister of External Affairs be pleased to state:

(a) whether there is any code of conduct for the Heads of Missions and senior officers and their wives regarding public utterances and private talks on policy matters of Government;

- (b) how this code of conduct is enforced; and
- (c) whether any breach of the code has taken place and action taken during the last five years in this behalf?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Government have issued instructions regarding Heads public utterances bν of other Missions and serving abroad. Besides, all officials are governed by the Conduct and Discipline Rules and Official Secrets Act. While the rules do not specifically include the wives of officers, it is well unders god that office s sent abroad should ensure that their families do not act against India's interests make statements which may embarrass Government.

- (b) When any breach of the rules comes to the notice of the Government administrative action is taken against the offender.
 - (c) No, Sir.

Lathitilla-Dumabari Area

*428. Shri C. K. Bhattacharyya: Will the Minister of External Affairs be pleased to state:

- (a) whether Pakistan has demanded five villages in the Lathitilla-Dumabari area in Assam; and
- (b) if so, the stand taken by Govment in the matter?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshim Menon): (a) and (b). Near the Assam-East Pakiston border, there is a group of five villages (Luthiting, Baraputni, Dumabari, Karkanaputna and Putni) over which there is a dis-

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Map published in "Pakistan Times"

*431. Shri Basappa: Will the Minister of External Affairs be pleased to state:

- (a) whether a map published in the 'Pakistan Times' of Lahore has contradicted Pakistan's claim to Indian Territory in the Rann of Kutch; and
- (b) if so, what use was made of such a map to bring home to Pakistan their false claim?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes, Sir.

(b) Indian newspapers publicized the fact that this map contradicted the Pakistani claims. This fact was also conveyed to our Missions abroad for suitable publicity in their respective areas.

Hunter Jet-fighters from U.K.

- *432. Shri P. C. Borocah: Will the Minister of Defence be pleased to state:
- (a) whether the supply of Hunter jet-fighters from Britain has already commenced:

(b) if so, how many aircraft have so far been delivered:

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- (c) how many more are yet to come; and
- (d) on what terms these are being supplied?

The Minister of Defence (Shri Y. B. Chavan): (a) to (d). It will not be in the public interest to disclose the information.

Price-page Schedule for Newspapers

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that the Pre ident of the Indian Languages Newspapers Association has suggested the prescribing of a price-page schedule and also a proportion between the advertisements and the reading matter in the newspapers;
- (b) whether Government have considered the proposal; and
 - (c) if so, the decision taken thereon?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) It has come to the notice of Government through Press Reports that the President of the Indian Languages Newspapers Association made such a suggestion on June 30, 1965 while addressing the 24th Annual General Meeting of the Association.

(b) and (c). In view of the Supreme Court's judgement declaring the Price-Page Schedule as invalid, no further action is contemplated at present.

Hydrographic Survey of Indian Waters

- *434. Shri Raghunath Singh: Will the Minister of Defence be pleased to state:
- (a) whether the Hydrographic Survey Committee of the National Har-

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bour Board at its meeting held on the 13th July, 1965 recommended that a minimum of four survey ships with electronic aids, together with the necessary trained personnel shou'd be continuously deployed so as to complete the revision cycle of hydrographic survey of Indian waters and offshore Islands within a reasonable period; and

(b) if so, whether Government have sufficient equipment for the purpose?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes. Sir.

(b) The Indian Navy has four surveys ships for hydrographic surveys. Modern electronic aids in position fixing etc. have been introduced in the Naval Hydrographic Service. The procurement of additional equipment has to be phased taking into consideration the cost, the availability of foreign exchange and the performance of the sets already in use etc.

Employment in Public Sector

*435. Dr. L. M. Singhvi: Will the Minister of Labour and Employment be pleased to state:

- (a) whether the employment in the public sector has recently shown a downward trend; and
 - (b) if so, the reasons therefor?

The Minister of Labour and Employment (Shri D. Sanjivayya):
(a) No.

(b) Does not arise.

रोहडेक्सिया में निर्वाचन

*436. ्रेबी मनुलिमयेः चैत्री रामसेक्क बादवः

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान रोहडेशिया में नये चुनाव कराने के सम्बन्ध में वहां की वर्तमान ग्रस्प संश्यक सरकार की गतिविधियों की भोर दिलाधा गया है;

- (ख) को ब्रिटिश प्रतिरक्षा सचिव के इस वक्तव्य का बार भी सरकार का ध्यान दिलाया गया है कि यदि रोडडेशिया की वर्तमान सरकार विद्रोह भी करे तो भी उसके विकद वे कोई सैनिक कार्यवाही नहीं करेंगे; भीर
- (ग) यदि हां, तो भारत सरकार का विचार प्रफीकी-एशियाई तथा धन्य देशों के सहयांग से रोहडीशया की वर्तमान सरकार के विरुद्ध क्या कार्यवाही करने का है ?

बैबेशिक-कार्य मंत्रालय में उपमंत्री (बी विनेश सिंह) :(क) मीर (ख). जी, हां। सरकार ने सनाचार-पत्नों में इन सम्बन्ध में खबरें देखी हैं।

(ग) भारत सरकार का यह दूढ मत है कि स्वाधीनता की घोषणा से पहले एक-व्यक्ति-एक-वांट के प्राधार पर बहुसंख्यक सरकार बननी चाहिए घोर बिटेन को घांतिलम्ब रोडेशिया की घांबादी के सभी तरबों का एक संवैधानिक सम्मेलन बुलाना चाहिए। राष्ट्रमंडल प्रधान मंत्रियों के सम्मेलन में हमारे प्रधान मंत्री ने ये विचार व्यक्त किये वे जो धन्य घफीकी देशों के विचारों से मेल खाते हैं। सरकार घफीका घौर एशिया के समान विचारधारा वाले प्रन्य देशों से बराबर संपर्क बनाये हुए हैं।

Gujarat-West Pakistan Border Agreement

*427. Shri Hari Vishnu Kamath: Will the Minister of External Affairs be pleased to refer to Prime Minister's reply given to the debate on the Gujarat-West Pakistan border agreement on the 18th August, 1965 and state:

(a) the reaction of the Pakistan Government to Government's decision to call off Ministerial level talks, and to refer the dispute straightaway to the tribunal; 3901

- (b) when the tribunal will be constituted;
- (c) the names of its Chairman and two members:
- (d) when it will start functioning; hra
 - (e) its terms of reference?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Pakistan accepted our proposal and agreed to refer the matter to the next stage, i.e. the tribunal.

(b) to (c). A tribunal will have to be constituted by the end of October. 1965, and should start functioning thereafter. The recourse to the tribunal is for determination of the border between Kutch and Sind in the light of the respective claims and evidence produced before it by Inqua and Pakistan. The decision of the tribunal shall be final and binding on both parties. The tribunal shall remain in being until its findings have been implemented in full.

The question of selecting names for the membership of the Tribunal as well as for its Chairmanship is under consideration.

Indian Immigrants in U.K.

*438. Shrimati Maimoona Sultan: Will the Minister of External Affairs be pleased to state:

- (a) whether the British Government have decided to cut the quota of immigrants from the Commonwealth countries to an overall 7,500 a year;
- (b) if so, the average inflow into that country from India during the last five years; and
- (c) how far it is likely to be restricted as a result of the recent curtailment in the quota?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) to (c). A statement is piaced on the Table of the House. [Placed in Library, See No. LT-4761/

Remarks of a London Magistrate about India

Shri Hem Barua: •439. J Shri Surendra Pal Singh: Shri Ram Harkh Yadav: Shri Murii Manohar:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government's attention has been drawn to a report in 'The Hindustan Times' dated the 17th Augus', 1965 which states "India has been held as one of the British dominions outside the U.K. and not a sovereign independent Republic" in a recent order passed by a London magistrate: and
- (b) if so, whether the matter has been taken up with the U.K. Government with a view to correcting this wrong image of India projected across the world?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Yes Sir Under the United Kingdom Maintenance Orders (Facilities for Enforcement) Act, 1920, form has been prescribed for use by the Magistrates. Under this form, the court may make an order against a Defendant who is residing in "a part of Her Majesty's dominions outside the United Kingdom" to which the said Act applies. This form was prescribed in 1920 and since no special form has been prescribed for orders against a Defendant residing in the various independent Commonwealth countries, the old form is still being used.

(b) Indian High Commission in London has taken up the matter with the U.K. Government for appropriate modification in the form.

याकिस्तानी घुसपैठियों के पास पाई गई भारतीय मुद्रा

भी हुकम चन्द कछवाय: भी प्रकाशवीर शास्त्री: भी शिवमूर्ति स्वामी: भी शोंकार साल बेरवा:

क्या रक्षामंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि पाकिस्तानी चुड़पैठियों के पास काफी भारतीय मुद्रा मिली है;
- (ख) यदि हां, तो क्या सरकार ने इस बात की जांच की है कि उनके पास भारतीय मद्रा कहां से प्रार्ड:
- (ग) यदि हां, तो उसका ब्यौरा क्या है; म्रोर
- (घ) यदि नहीं, तो उसके क्या कारण हुँ ?

प्रतिरक्षा मंत्री (भी यशवन्तराव चहुाण):
(क) सं (घ). बन्दो बनाये गये प्रफतरों
में सं एक के पास लगमग 5000 रुपये की
भारतीय मुझा बरामद की गई थी। बन्दी
बनाये गये घुत्रपैठियों से मिली सूचना के
भानुसार पाकिस्तानी प्राधिकरणों ने प्रत्येक
कम्पनी कमांडर की, भारतीय भूक्षेत्र में खाद्याश
इस्यादि खरीदने के लिए 9000 रुपये दिये थे।

Advertising in India

*441. Shri Harish Chandra Mathur: Will the Minister of Information and Broadcasting be pleased to state:

- (a) the estimated annual turnover on advertising in India and the broad break-up of this amount;
- (b) whether bulk of the business is handled by fully foreign-owned companies;
- (c) if so Government's reaction thereto; and
- (d) whether any further foreign collaboration has been sanctioned

since this matter was raised in the House during the last Session?

The Minister of Information and Broadcasting (Strimati Indira Gandhi): (a) Authent.c information regarding the annual turnover on advertising in India is not available, although according to non-official estimates, it is of the order of Rs. 30 crores. The break-up of this figure is not known.

- (b) It is understood that fully foreign-owned advertising agencies handle about 40 per cent of the total advertising in the country;
- (c) Government are interested in the growth and development of Indian advertising agencies;
 - (d) No, Sir.

Threat of Chinese Nuclear Attack

| Shri Hari Vi-hnu Kamath:
| Shri Daljit Singh:
| Shri Sadhu Ram:

Will the Minister of External Affairs be pleased to state:

- (a) whether measures, diplomatic and military, are being devised by Government to counter a possible Chinese nuclear attack against India; and
 - (b) if so, the details thereof?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) anl (b). Government have drawn attention to the serious threat to international peace and security posed by China's acquisition of a nuclear weapons capability and have proposed that credible arrangements should be worked out to assure the security of al! countries facing a nuclear threat, ir order to prevent the further proliferation of nuclear weapons. The implications of the Chinese nuclear threat from the point of view of India's security are constantly under review.

Assets of Indians in Burma

Written Answers

*443. Shri P. C. Borooah; Shri Mohan Swarup; Shri Ram Harkh Yadav; Shri Narendra Singh Mahida;

Will the Minister of External Affairs be pleased to state:

- (a) whether an Indian official delegation was sent to Rungoon for talks, on the question of payment of compensation to Indians who left Burma during the past few months, in the second week of August, 1965; and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) A Delegation of Inlian Officials visited Rangoog from 10th to 14th August, 1965.

(b) The Delegation held discussions with Burmese officials on the problem of the assets of Indian nationals in Burma. This was in continuation of discussions that have been going on between the two Governments.

No-War Pact with Pakistan

*444. Shrimati Maimoona Sultan: Will the Minister of External Affairs be pleased to state:

- (a) whether the Pakistan Government has rejected the Prime Minister's offer of a no-war pact between India and Pakistan; and
- (b) if so, Government's reaction thereto?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) and (b). The Government of India have on more than one occasion, offered a no-war pact to Pakistan but this offer has been persistently rejected. As recent events have shown Pakistan has deliberately chosen the path of aggression. The resulting situation is being met effectively.

विदेशों में भारतीय प्रसार प्रसिकारी

्रिजी हुकम क्ष्याय छुवाय : भी बड़े: भी झोकार हिंह : *445. भी झोंकार लाल बेरवा : भी प्रकाशबोर शास्त्री: भी शिवमृति स्वामी:

त्या **बंबेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि जिदेशों में नियुक्त भारतीय प्रचार प्रधिकारी पाकिस्तान समर्थेक प्रचार करते हैं:
- (स्त्र) यदि हां, तो क्या इस मामले की कोई जांच की गई है: ग्रीर
- (ग) उसका क्या परिणाम निकला, भीर यदि नहीं, तो उसके क्या कारण हैं ?

बैदेशिक-कार्य मंत्रालय में उपमंत्री (श्री दिनेश सिंह) : (क) जी नहीं।

(ख) भीर (ग). प्रश्न नहीं उठता।

Secession of Singapore from Malaysia

*446. Shri Hari Vishnu Kamath: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Singapore has seceded from the Malaysian Federation; and
- (b) if so, whether the Government of Malaysia and/or the Government of of Singapore have communicated to Government the reasons for the secession?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) On the 9th of August, 1965, Singapore seceded from the Malaysian Federation and became an independent State.

(b) Both the governments of Malaysia and Singapore have informed the Government of India that the secession was by mutual agreement.

Fit. Lt. Sikka of the I.A.F.

- *447. Shrimati Maintoona Suftan: Will the Minister of Defence be pleased to state:
- (a) whether it is a fact that Fit. Lt. . Sikka of the I.A.F. has been returned to India by the Pakistan Government;
- (b) whether it is also a fact that Fit. Lt. Sikka was stated by the Pakistan Government as a 'Stretcher case':
- (c) whether Government have protested to the Pakistan Government for denying means to India to get information about Flt. Lt. Sikka's illness at an earlier stage; and
- (d) if so, the reaction of the Pakistan Government thereto?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir

- (b) The officer was repairiated as a 'Stretcher Case'.
 - (c) No. Sir.
 - (d) Does not arise.

External Publicity

*448. Shri P. C. Boroozh:
Shri Raghunath Singh:
Shri Bagri:
Shrimati Maimoona Sultan:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that after his recent visit abroad, the Minister of Communications gave a poor account of the External Publicity arrangements of India; and
- (b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) Minister of Communications is reported to have said that "Indian publicity abroal is weak".

(b) The question of improving our external publicity is kept constantly under review and necessary steps are taken wherever possible.

Violation of Industrial Truce Resolution

- 1525. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:
- (a) whether Government have received any representation that the Kannan Devan Company, Munnar (Kerala) has violated the Industrial Truce Resolution; and
- (b) if so, the steps taken by Government in this regard?

The Minis'er of Labour and Employment (Shri D. Sanjivayya): (a) The Central Government to a not received any representation. The Government of Kerala however, received a complaint that the Cempany was reluctant to rettle disputes by voluntary arbitration as envisaged in the Industrial Truce Resolution.

(b) The matter is being considerej by the State Implementation and Evaluation Committee and the Plantation Labour Committee.

Wages of Rubber, Tea and Coffee Plantation labourers in Kerala

- 1526, Shri A. K. Gopalan; Will the Minister of Labour and Employment be pleased to state:
- (a) whether it is a fact that the minimum wages of the Rubber, Tea and Coffee Plantation abouters have not both revised in Kerala since 1952; and
 - (b) if so the reasons therefor?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Minimum rates of wages for Ten and Rubber Plantation workers in Kerala have been revised with effect from 1st March, 1965. The question of revising the minimum rates of wages for Coffee Plantation workers is under the consideration of the Kerula Government.

(b) Does not arise.

Written Answers Bidi and Cigar Indus'ry in Kerala

1527, Shri A. K. Gopalan; Will the Minister of Labour and Employment be pleased to state:

- (a) whether the employers in the Bidi and Cigar Industry in Kerala are reluciant to pay dearness allowance as re ommended by the Industrial Relations Committee for the Industry:
- (b) if so, the steps taken to implement the recommendations:
- (c) whether Government have received representations from the workmen in the matter; and
- (d) the number of workers ployed in the Industry in Kerala?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Some of the managements of the Bidi and Cigar Industry in Cannanore District, Kerala did not implement in full the recommendations regarding Dearness Allowance made by the Industrial Relations Committeee for the Industry.

- (b) The Industrial Relations Committee for the Bidi and Cigar Industry appointed a sub-committee to go into the question and to negotiate with the concerned parties for settling the problem. The sub-committec discussed the matter with the employers' and workers' representatives but no settlement could be The District Labour Offireached. cer, Cannanore, Government Kerala, is now carrying on further discussions on the issue to bring about an amicable settlement.
 - (c) Yes.
 - (d) About 1,30,000.

Economic Co-operation with Tunisla

Shri Ram Harkh Yadav: 1528. Z Shri Ram Sewak: Shri P. G. Sen:

the Minister of External Affairs be pleased to state:

the (a) whether it is a fact that

Governments of India and Tunisia have entered in o an agreement for technical, economical and scientific co-operation between the two countries; and

(b) if so, the nature and terms thereof?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. An Agreement on Friendship Technical, Ec., nomic and Scient fic Cooperation between the Government of Tunis.a an 1 the Government of India was signed on 24th June, 1965.

(b) A copy of the Agreement is placed on the Table of the House. [Placed in Library, See No. LT-4762] 651.

सड़क बनाने के लिये भूमि धर्जन

1529. श्रीहेम राज: क्या रक्षा मंत्री यह बताने की क्या करेंगे कि :

- (क) क्या सीमावर्ती सडक संगठन ने 1964 में कुल्लु में इलेय, शानग तथा चचोज नामक गांवों की कृषि भमि प्रजित की थी;
- (ख) यदि हां, तो न्या भिम मालि हों को जमीनों के लिए प्रतिकर दिया गया था:
- (ग) यदि नहीं, तो उसके क्या कारण. हैं; मीर
- (घ) उनको कितना प्रतिकर देना है तथा उसका कब तक भगतान किया जायेगा ?

प्रतिरक्षा मंत्री (श्री यज्ञवन्तर च चह्ना ग): (क) कुल्ल बादी में इतेय, शानग भीर चलोग गांबों में सीना सड़कों के निर्माण के लिए कोई भूमि गृहण नहीं दी गई।

(ख) से (घ). उपरोक्त (क) के उतर को सामने रखते हुए, प्रश्न नहीं उठते ।

Consumer Stores in Public and Private Sector Undertakings

1530. Shrimati Ramdulari Sin'ia: Will the Minister of Labour and Employment be pleased to state:

(a) in how many private and pub-

lic sector undertakings employing more than 300 workers, Consumers S ores have been organised in each State:

- (b) the number of undertakings where these stores have not so far been opened; and
 - (c) the reasons therefor?

The Minister of Labour and Employment (Shrl D. Sanjivayya): (a) A statement is showing the position Statewise in respect of the private sector and Ministrywise in respect of the Public sector is laid on the Table of the House. [Placed in Library. See No. LT-4763/65].

(b) 1479.

(c) Difficulties about accommodation finance, and in getting regular supplies of commolities, etc have been me-tioned by some employers. It would also appear that some of the defaulting employers have not given the scheme a sufficiently nigh priority.

Minimum Wages for Agricultural Labour

1531, Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:

- (a) the categories of agricultural labourers whi h are covered by the Minimum Wages Act in Kerala;
- (b) the machinery provided for the implementation of the Act;
- (c) the number of cases of noncompliance of the Act which came to the notice of Government last year;
- (d) the number of prosecutions launched during the last year for noncompliance of the Act;
- (e) whether Government propose to extend this Act to other agricultural operations; and
 - (f) if so, what they are?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) to (f). Necessary information is being collected from the Government of Kerala and will be laid on the Table of the House.

British Voluntary Workers

1532. Shri Ram Harkh Yadav:

Will the Minister of External Affairs be pleased to state:

- (a) whether a large number of British Voluntary Workers have arrived in India on Government's invitation to work on a number of projects;
 - (b) if so, the details thereof; and
- (c) the duration of their stay in India?

The Minister of External Affairs (Shri Swaran Singh): (a) 51 volunteers have come to India under the British Voluntary Service Overseas Programme 1965-66 and not on the invitation of Government of India

- (b) The voluntary workers comprise 25 graduates and 26 school leavers (High s halo passed). They have come here partly to gain experience and partly to help in school teaching.
- (c) Graduates are assigned for two years and the school leavers for only one year.

Quarters for P. & T. Employees ta. Kerala

1533. Shri A. V. Raghavan:

Will the Minister of Communications be pleased to state:

- (a) the number of class III and IV employees of the P. & T. Department in Kera'a who have been provided with quarters;
- (b) the number of such employees who have not been provided withquarters even after the completion of ten years of service; and
 - (c) the steps taken in the matter?

The Deputy Minister in the Departof Communications Bhagavati): (a) 642

Written Answers

- (b) 4110.
- (c) Proposals for construction quarters at a number of places on available sites are under considera-Proposals for acquisition of land at following places have been approved:
 - 1. Ernakulam
 - 2. Kottavam
 - 3. Cannanore
 - 4. Trivandrum
 - 5. Alleppy
 - 6. Kozikode
 - 7. Trichur

'Commonwealth Secretariat and Commonwealth Foundation

1534. Shri Hem Rai: Will the Min ster of External Affairs be pleased to state the financial burden which India shall have to bear on account of its share of contribution towards the Commonwealth Secretariat and the Commonwealth Foundation?

The Minister of External Affairs (Shri Swaran Singh): India will be contributing 11.4 per cent of the Secretariat's expenditure and 8.1 per cent of the Foundation's expenditure, totalling approximately £30,000 a year.

धाकाशवाणी के समाचार बुलेटिन

क्षी प्रकाशबीर शास्त्री: 1535. ेश्री जगदेव सिंह सिद्धान्सी:

क्या सुखना भीर प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि प्राकाशवाणी का विचार 06. 40 वजे ग्रंबेही के समाचारों से पहिले पांच मिनट तक हिन्दी में समाचारों का प्रसारण द्यारम्भ करने का है;
- (छ) क्या धाकाशवाणी रावि में भी ·एक हिन्दी समाचार ब्लेटिन प्रमारित करने भार विचार कर रहा है; घीर

(ग) यदि हां, तो यह कब भारम्भ किया जायेगा ?

मुचना घीर प्रसारण मंत्री (धीमती इन्बरा गांधी) : (क) ने (ग). जी, हां: ता॰ 29-8-65 से 6 बज कर 35 मिनट पर पांच मिनट का एक हिन्दी समाचार बलेटिन चाल कर दिया गया है। 226-9-65 से 10 वज कर 35 मिनट पर भी इतनी ही देर का एक ग्रीर हिन्दी समाचार बुलेटिन शुरू करने का फैसला किया गया है।

तिब्दत में भारतीय माल का बोरी हिडपे जाना

श्री दिभति मिश्राः भी क० ना० तिवारी: श्री सरज् पाण्डेय : 1536. र्डा० महादेव प्रसाद : भी देव बरु पूरी: श्री मघ लिमये : ओ बागडी :

क्या वैदेशिक-कार्य मंत्री यह दताने 😼 करें ने कि:

- (क) क्या यह सब है कि भारतीय वस्त में बोरी छिरे तिब्बत भेजी जा रही हैं ;
- (ख) यदि हां, तो क्या यह किया चीनी धाकनण के बाद धारम्भ हुई है; धीर
- (ग) इसे रोकने के लिए स्या कदम उठाये गये हैं ?

वैदेशि ह-हार्य मंत्री भी स्वर्ण सिंहः (क) भारत सरकार की भश्चित्रवना संख्या 15-4-61-ई माई, दिनांक 15-12-62 के भनुसार भारत से तिब्बत को माल भेजने पर रोक लगा दो गई है। परन्तु, कुछ प्रकार का भारतोय माल सीबे ही अया नेपाल हो कर तिब्बत में ले जाने को खबरें कमो-कमो भारत सरकार के देखने में चाई है।

(खा) अजून, 1962 को, 1954 की भारत-बीन संधि की प्रवधि समाप्त हो जाने के बाद भारत भीर तिब्बत के बीच नियमित व्यापार बन्द हो जाने के तुरस्त बाद कुछ तस्करी होने का पता चला था। 1962 में चीन के भारी भाकमण के बाद इसमें कोई खास बिंद्य नहीं हई है।

(ग) सीमा पर तस्करी की कार्रवाइयों को रोकने के लिए बहुत से उपाय बरते गये हैं, जैसे—पड़ताल चौकियों की संख्या बढ़ाना, गक्त बढ़ाना और सीमा मुल्क प्रधिकारियों द्वारा तस्करी के माल का जब्त किया जाना। भारत सरकार के कहने पर नेपाल सरकार ने भी 1962-63 में कई प्रधिसूचनाएं जारी कर के भारत से नेपाल लाए गए माल का भन: निर्यात करने पर रोक लगा दी है।

Assets of Central Ministers

1537. Shri Hari Vishnu Kamath: Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 661 on the 31st March, 1905 and state:

- (a) whether, among the Central Ministers, any of the declarations show assets grossly disproportionate to his income:
- (b) whether in any case the liabilities are greater than the assets;
- (c) if so, whether any inquiry or action has been initiated in cases referred to in part (a) and (b) above; and
 - (d) if not, the reasons therefor?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): (a) The assets declared by the Central Ministers do not pertain merely to the period of their tenure as Ministers but also include the assets acquired by them before they became Ministers. It would, therefore, be unrealistic to compare these assets with their income during the period they have held office as Ministers.

- (b) No.
- (c) and (d). Do not arise. 1159(Ai)LSD-3.

Foreign Minister's Visit Abroad

Shri P. C. Borooah:
Shri Jashvant Mehta:
Shri Gulshan:
Shri Maniyangadan:

Will the Minister of External Affairs be pleased to state:

- (a) the countries which he visited during the last three months on the eve of the Afro-Asian Conference in Algiers; and
- (b) the points on which Indian view was brought home by him to these countries and with what result?

The Minister of External Affairs (Shri Swaran Singh): (a) The Minister of External Affairs visited Kenya, Uganda, Ethiopia and the United Arab Republic.

(b) The broad purpose of the visit was to promote goodwill and co-operation and to exchange views on matters of common concern between these countries and India. Major international issues such as colonialism, the race conflict, disarrmament, strengthening of the United Nations and economic collaboration were also discussed, particularly in the context of the Afro-Asian Conference. The role of the Indian community in Africa was also examined.

The Minister of External Affairs explained India's stand on these various issues. As to the Afro-Asian Conference, he particularly emphasized the importance of seeking constructive solutions to international problems; of excluding bilateral disputes from its purview and of ensuring its representative character regardless of differences of social and political systems among member countries.

The Minister of External Affairs found that these countries shared a great deal of common ground and similarity of approach with India.

Marmagao Port

Shri Subodh Hansda:
Dr. P. N. Khan:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Court of enquiry constituted by Government to ascertain the causes of industrial unrest and to suggest remedial measures to be adopted for improving the industrial relations between the employers and the workers of marmagao Port has submitted any report; and
- (b) if not, when it will submit its report?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No

(b) The Presiding Officer fixed a hearing at Bombay on the 2nd September, 1965 and his report is expected shortly.

L.D.Cs. in Ordnance Corps

1540. Shrimati Savitri Nigam: Shri M. L. Dwivedi: Shri S. C. Samanta:

Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 1344 on the 22nd March, 1965 and state whether any action has been taken to bring the Lower Division Clerks of the Army Ordnance Corps on the Central roster?

The Minister of Defence (Shri Y. B. Chavan): The matter is still under examination.

Pensions of Deceased Soldiers

1541. Shrimati Savitri Nigam: Will the Minister of Defeace be pleased to refer to the reply given to Starred Question No. 619 on the 29th March, 1965 and state whether all the 350 pending pension cases relating to the beneficiaries located in Nepal have since been disposed of?

The Minister of Defence (Shri Y, B. Chavan): No, Sir. About 150 cases have since been decided, and efforts are being made to finalise the remaining cases as soon as possible.

Information Officers in Indian Foreign Service

1542. Shrimati Savitri Nigam: Will the Minister of External Affairs be pleased to refer to the reply given to Starred Question No. 618 on the 29th March, 1965 and state the number of Information Officers in the Indian Foreign Service who have no experience o Journalism and who have never worked in any newspaper or publicity Organisation?

The Minister of External Affairs (Shri Swaran Singh): There are no Information Officers in the Indian Foreign Service as such. However all Publicity Posts at Headquarters as well as abroad are manned by the Indian Foreign Service A/B and members of the Information Service of India. Of the total 75 Publicity Posts, 53 are manned by members of the Information Service of India while the remaining 22 are manned by the Indian Foreign Service A/B. Of the total number of 75 officers engaged in publicity, 37 did not have any journalistic experience before.

A.I.R. Correspondents in Asian and African Countries

1543. Shrimati Tarkeshwari Sinha: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether there is any proposal to appoint full-time correspondents representing the A.I.R. in the Asian and African countries; and
- (b) if so, the countries chosen for the purpose?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir,

(b) The proposal at present is to post two Correspondents abroad. One will be stationed in Cairo to cover Africa and West Asia, while the other will be stationed in Hong Kong to cover South and South East Asia.

नेपाल को विलीय सहायता

- 1544. सी विद्यवनाथ पाण्डेय : नया वैवैशिक-कार्य मंत्री यह बनाने की कृपा करेंगे कि :
- (क) क्या यह सच है कि नेपाल सरकार ने एक कालेज खोलने नथा नेपाल में छाँटे पैमाने के उद्योगों का भौर विकास करने के लिए भारत सरकार से अतिरिकत जिलाँव सहायता मांगी है: श्रीर
- (ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिकिया है ?

वैवेशिक-कार्यमंत्री (श्रीस्वर्णसिंह)ः (क) जीहां।

(ख) भारत संस्कार इस मांग पर विचार कर रही है। भारतीय विशेषक नेपाल भेजे आ रहे हैं जो नेपाल में एक मैडिकल कालिज खोलने भौर लघु उद्योगों का विकास करने की सम्भावनाओं का पता लगायेंगे।

Indian Embassies in U.S.A. and U.S.S.R.

1545. Shri Vishwa Nath Pandey: Will the Minister of External Affairs be pleased to state:

- (a) the number of employees working in the Indian Embassy in U.S.A. and Russia from 1959-60 to 1964-65 upto 30th June, 1965;
- (b) whether any steps have been or are proposed to be taken to reduce the number of staff;
- (c) if so, the details thereof and also the result achieved; and
- (d) the annual expenditure incurred during the above period?

The Minister of External Affairs (Shri Swaran Singh): (a) The number of employees working in the Embassies of India, Washington and Moscow is given below yearwise:—

Year		Washington	n Moscow	
1959-60		87	29	
1960-61		93	29	
1961-62		24	30	
1962-63		95	34	
1963-64		93	33	
1964-65		94	49	
1965-66 (upto 30-6-1965)		100	45	

⁽b) A review of all the permanent and temporary posts is undertaken every year and only those posts as are justified on the basis of workload are

continued for the next year.

⁽c) The activities of our Embassies in Washington and Moscow have increased greatly in recent years. No

reduction in staff has, therefore, been possible.

(d) The figures of annual expenditure are given below:—

Year	Washington Moscow
	Rs. Rs.
1959-60	. 34,03,176 8,36,301
1960-61	. 37,90,043 10,08,900
1961-62 1962-63	· 37,45,937 12,54,471 40,72,367 13,36,89
1963-64	. 43,46,994 15,09,182
1964-65	. 41,87,717 16,96,398
1 965-66 upto 30-6-1965)	. 18,72,644 4,05,225

सेना मेडिकल कोर केन्द्र, लखनऊ में विस्फोट

1546. **जी विश्वनाय पाण्डेय** : नया रक्ता मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि मई, 1965 में सेना मेडिकल कोर केन्द्र (उत्तर), लखनऊ में एक हथ गोला फट जाने से एक शिक्षक की मृत्यु हो गई मौर कुछ प्रशिक्षन।यीं जरुमी ही गये;
- (खा) यदि हो, तो इसके क्या कारण थे ; ग्रीर
- (ग) इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

प्रतिरक्षा मंत्री (श्री यक्षवस्त राव चक्काण):
(क) दो हयगोलों 10 मई घौर 22 मई
1965 को कुकरेल हयगोला घम्यास क्षेत्र,
लखनऊ में विस्फोट हुम्रा, जहां ए० एम० सी०
केन्द्र (उत्तर) लखनऊ के रंगरूट हयगोले
फैंकने का, घपने प्रशिक्षण कार्यक्रम के घनुसार,
घम्यास कर रहे थे। पहले विस्फोट में एक
प्रशिक्षणार्थी घायल हुमा था अविक दूसरे
में एक एन० सी० भी० प्रीणक्षक की मृत्यु
हो गई भीर एक जे० सी० भी० भीर एक
प्रशिक्षणार्थी थायल हुए।

(वा) भीर (ग) एक कोर्ट माफ

इन्क्त्रायरी प्रगतिशील है, श्रीर श्रगला कार्य कार्यगही का परिणाम पर लिया आएगा।

Wireless Link with U.N. Headquarters

1547. Shri Heda: Shri Vishwa Nath Pandey:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Government have decided to accede to the request of the United Nations authorities for the introduction of a wireless communication link between the U.N. Headquarters and New Delhi; and
- (b) if so, the total amount of expenditure likely to be incurred thereon?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) The Government of India will not incur any expenditure on this arrangement which is the responsibility of the United Nations.

Death of an I.A.F. Officer in U.K.

1548. Shri Vishwa Nath Paudey: Will the Minister of Defence be pleased to refer to the reply given to 3923 Written Answers BHADRA 15, 1887 (SAKA) Written Answers 3924
Unstarred Question No. 2608 on the

26th April 1965 and state:

(a) whether the report of the Court of Inquiry conducted into the air crash, in which an Officer of the I.A.F. died, has since been received from the U.K. Government; and

(b) if so, the outcome thereof?

The Minister of Defence (Shri Y. B. Chavan); (a) Yes.

(b) According to the Board of Inquiry held by the U.K. Government, the flight was properly authorised and all relevant orders were complied with. The primary cause of the accident was loss of power on the starboard engine due to malfunction of the barometric pressure control. The contributory cause was inability of the pilot to retain control due to his limited experience of multi-engine aircraft. The aircraft escape facilities were not used.

Some foreign body in the barometric pressure control caused los; of power from the starboard engine. There was, however, no evidence of technical inspection failure or servicing failure.

मैसूर में डोबालुर सान में दुवंटना श्री हकम बन्द कस्त्रवाय: 1549. श्री बड़े: श्री बुजराब सिंह:

क्या श्रम ग्रीर रोजगार मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या यह सब है कि बंगलौर में डोमालूर खान में काम करते हुए 11 व्यक्ति खान के एक माग गिर जाने से दब कर मर गये :
- (खा) यदि हां, तो इसके क्या कारण थे ;
- (ग) क्या सरकार ने मजदूरों के परिवारों को कोई मुझावजा दिया है ; श्रीर
- (घ) यदि हां, तो उसका क्या स्पीरा है ?

सम और रोजगार मंत्री (धी दा॰ संजीवैय): (क) भीर (ख). डोमालुर में कोई खान नहीं है भीर जिस दुर्घटना का उल्लेख किया गया है वह खान दुर्घटना नहीं है। यह दुर्घटना बंगलीर निगम की सीमाभों के भन्दर डोमालुर ले भाउट में हुई। जब 18 भनियत मजदूर एक बड़े गड़े की तह से जोकि मकान बनाने की जगह तैयार करने के लिए जमीन को अमतल बनाने के लिए बनाया गया था, मिट्टी खोद रहे थे भीर उसे डो रहे थे तब जमीन गिर गई। दस व्यक्ति जिन में एक चार साल का बच्चा भी था, तुरन्त मर गये भीर 3 धायल हुए जिनमें से दो की दो दिन के बाद मृत्य हो गई।

(ग) धौर (घ). यह मालूम हुमा है कि सिटी इम्प्रूवमेंट ट्रस्ट ने दाह संस्कार के लिए 20 रुपये प्रति व्यक्ति के लिए दिये धौर 8 घटना-यस्त व्यक्तियों के परिवादों को भी पांच-पांच सौ रुपये दिये ।

उत्तर प्रदेश में धप्रयुक्त भूमि

1560 श्री प्रकाशबीर शास्त्री : क्या रक्षा मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या यह सच है कि उत्तर प्रदेश के पश्चिमी जिलों में विशेषतः मेरठ, मुरादा-बाद, बरेली, कुलन्दशहर, घलीगढ़, धागरा सहारनपुर, देहरादून, रामपुर धौर नैनीताल में कुछ कृषि योग्य भूमि वर्षों से बेकार पढ़ी हैं जो न तो सैनिक कार्यों के सिए उपयोग की जा रही है धौर न ही उसमें बेती की जाती है;
- (ख) यदि हां,तो उसके क्या कारण हैं;
- (ग) ऐमी उपयोग न की जाने वाली जिलेवार कितने एकड़ भूमि है; भीर
- . (घ) क्या सरकार का विचार उसे भूमिहीन किसानों को देने का है ?

प्रतिरक्षा मंत्री (भी यशवन्तराव बह्वाण):
(क) से (ग). बनाये दुए जिनों में कोई
बेकार जमीन नहीं पड़ी है। तदिए, मेरठ
जिले में प्रभी हाल तक 54.77 एकड़ जमीन
बिना किसी इस्तेमाल के पड़ी हुई थी, बयोंकि
उसके लिए कोई मांग नहीं थी। यह जमीन
भव पटे पर ही गई है।

Written Answers

(घ) प्रश्न नहीं उठता।

पूर्वी क्षेत्र में विमान दुर्घटना

भी हुकम चन्य कल्लवायः 1551. भी बड़े: भी बजराज सिंह:

भी राम हरता यादव : क्या रक्ता मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या 15 जून, 1965 को पूर्वी क्षेत्र में विमान दुर्घटना में मारे गये एक पायलेट प्रधिकारी की मृत्यु के बारे म जांच की गई है; भौर
- (बा) यदि हां, तो जांच-परिणाम क्या है ?

प्रतिरक्षा मंत्री (श्रीयशयन्तराय बहुतक): (क) जीहां।

(ख) कोर्ट घाफ इन्क्वायरी के परिणाम के घनुसार विमान पूरी तरह सेवा योग्य था, धीर उसे ठीक ठीक लादा गया था। विमान चालक उड़ान लेने के योग्य था, उसे ठीक ठीक समझाया धीर घकुत किया गया था। दुर्घटना का मुख्य कारण जाना नहीं जा सका, परन्तु. दुर्घटना का धन्तिम कारण था धाटिल का शीधना से खुलना, जिस से कम रफ्तार पर धीर कम ऊंचाई पर इंजन से घाग निकलने लगी। सीधे घषवा घन्य था, कोर्ट घाफ इन्क्वायरी ने किसी भी व्यक्ति को दुर्घटना के लिए उत्तरदायी नहीं ठहराया।

Sainik School, Kapurthala

1552. Shri Daljit Singh: Will the Minister of Defence be pleased to state:

- (a) the quota reserved for the Scheduled Castes and Scheduled Tribes candidates for admission to the Sainik School, Kapurthala; and
- (b) the number of Scheduled Castes and Scheduled Tribes candidates admitted in 1963-64 and 1964-65 in the said Sainik School?

The Minister of Defence (Shri Y B. Chavan): (a) There is no quota reserved for Scheduled Castes and Scheduled Tribes candidates for admission to the Sainik Schools in India. However for candidates belonging to Scheduled Castes/Scheduled Tribes special consideration has been given, in that admission is given on securing qualifying marks without regard to the position in the merit list.

(b) Nil as none qualified in the entrance examination.

Panchayat Samities Offices

1553. Shri Daljit Singh: Will the Minister of Communications be pleased to state the number of Panchayat Samities Offices in Punjab where telegraph and telephone facilities have not been provided so far?

The Deputy Minister in the Department of Communications (Shri Bhagavati): 51 stations with Panchayat Samitis Offices have not been provided with telegraph facilities and 46 such stations have not yet been provided with telephone (Public Call Office) facilities.

Unemployed Persons in Punjab

1554. Shri Daljit Singh: Will the Minister of Labour and Employment be pleased to state:

 (a) the number of unemployed persons registered with the different Employment Exchanges in Punjab as on the 30th June, 1965;

- (b) the number of the educated above Matric among them; and
- (c) the number of educated women among them?

The Minister of Labour and Employment (Shri D. Sanjivayya); (a) 1.01.785.

- (b) 35,682.
- (c) 8,525.

Upgrading of Post Offices in Punjab

1555. Shri Daljit Singh: Will the Minister of Communications be pleased to refer to the reply given to Unstarred Question No. 3370 on the 10th May, 1965 and state the criteria followed in upgrading Post Offices and the special consideration given in upgrading Post Offices in the backward hilly areas of Punjab?

The Deputy Minister in the Department of Communications (Shri Blugavati): The following criteria are observed in upgrading Branch Post Offices, Extra Departmental Sub Post Offices and Sub Post Offices;

- (a) Branch P.Os. and Extra Departmental Sub Post Offices are upgraded into Departmental Sub Post Offices is such offices have a minmum of 5 hours work and also in rural areas the loss to the Department on account of such upgradation does not exceed Rs. 500/- per annum.
- (b) Each district should have a Head Post Office provided that at least 20 sub-offices can be attached to it. In other cases a Sub Post Office is upgraded into a Head Post Office when the number of Sub Offices attached to its parent Head Office (which is to be bifurcated) exceeds 60. It is also necessary that as a result of this change the old and new Head Offices should have at least 20 Sub Offices under each. In the case of backward areas or where there will be a definite improvement in financing Branch Offices and Sub Offices, however, a lower standard may be followed.

The upgrading of Post Offices situated in the backward hilly areas of Punjab will be governed by the above standards.

Indian Repatriates from Mosambique

Shri Surendra Pal Singh:
1556.
Shri Jashvant Mehta:
Shri Narendra Singh Mahida;

Will the Minister of External Affairs be pleased to refer to the reply given to Starred Question No. 1252 on the 10th May, 1965 and state:

- (a) whether the report from the Mexican Minister in Lisbon about the total assets left behind in Mozambique by the Indian repatriates has been received: and
- (b) if so, the action taken or proposed to be taken by Government in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) The report is being examined by Government.

Recruiting Centres

1557. Shri Hem Raj: Will the Minister of Defence be pleased to state:

- (a) the number of recruiting centres existing in the country both permanent and temporary, State-wise;
- (b) the number of centres which have been closed during the last year;
- (c) whether any representations have been received to make the Recruiting Centre at Hamirpur, District Kangra, a permanent one; and
 - (d) if so, action taken thereon?

The Minister of Defence (Shri Y. B. Chavan): (a) A statement giving the required information is laid on the Table of the House. [Placed in Library. See No. LT-4764/65].

- (b) Seven Recruiting Offices were closed in May, 1964.
- (c) Representations were received against the intended closure of the Recruiting Office at Hamirpur.

(d) It was decided to defer the closure of that office for the time being and to review the matter later.

Delhi-Bangkok Radio Telephone Link

1558, Shri P. C. Borocah: Will the Minister of Communications be pleased to state:

- (a) whether a Delhi-Bangkok radio telephone link was opened on the 21st June, 1965;
 - (b) if so, at what cost; and
- (c) the countries with which such links have already been established?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, Sir.

- (b) No extra expenditure has been incurred in providing the service which was opened by utilising the existing equipment and staff.
- (c) Direct radio-telephone service is available from India to twenty-six countries, including Thailand. The names of these countries are given in the statement laid on the Table of the House. [Placed in Library See No. LT-4765/65].

Strength of N.C.C.

1559. Shri Ram Harkh Yadav: Will the Minister of Defence be pleased to state:

- (a) whether Government propose to raise the strength of the National Cadet Corps during the Fourth Five Year Plan;
 - (b) if so, the details thereof; and
- (c) the approximate expenditure likely to be incurred thereon?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes.

(b) Since the Universities have made N.C.C. training compulsory for male students, the Senior Division N.C.C. has to expand in order to absorb the increased intake in Universities during the Fourth Plan. It is expected that the expansion will be

from about 11 lakh cadets at present to about 15 lakh cadets at the end of Fourth Plan. It is also proposed to achieve parity in strength between the Senior and Junior Divisions N.C.C. by the end of the Fourth Plan. The Junior Division N.C.C. is expected to increase from 6 lakh cadets to 15 lakh cadets.

(c) The proposals are under discussion with the Planning Commission. The approximate expenditure will be Rs. 4919 lakhs out of which the Central Government will bear Rs. 3174 lakhs, the rest being borne by State Governments.

कोटा में मकानों पर ग्रवंश कब्जा

1560. श्री घोंकार लाल वेरवाः श्री गुलझनः

क्या प्रतिरक्ता मंत्री यह बताने की कृपा करेंग कि:

- (क) क्या यह तय है कि स्टेशन रोड, कोटा (राजस्थान) में मकानों पर धर्वैध कब्ज के सम्बन्ध में जोकि सैनिक क्षेत्र में है, कुछ मुकदमें धदालतों में चल रहे हैं;
- (ख) यदि हां, तो उन मुकदमों के निपटारे में ग्रव तक कितनी प्रगति हुई है; ग्रीर
- (ग) मकान मालिकों को किन परि-स्थितियों में मकानों पर कब्जा करने दिया गया था?

प्रतिरक्षा मंत्री (श्री यक्षवन्तराव बह्वाण)ः (क). जी नहीं।

- (बा) प्रश्न नहीं उठता ।
- (ग) कोटा में स्टेबन रोड पर बेरली पुरोहित जी तथा डडवारा में 54 बीधा पैदाइस का भूमि क्षेत्र घन्य भूमि क्षेत्रों सहित संधीय वित्तीय समाकलन योजना के घन्तगैत 1950 में सेना के हिस्से में घाया था। परन्तु बाद में पता चला कि सिटी इम्भूवमेंट ट्रस्ट कोटा ने

सबद्ध भूमि क्षेत्रों में से कुछ प्लाट निजी क्षत्र में लोगों को बेच दिए थे। विधि मंत्रालय के साथ मंत्रणा द्वारा इम्प्रूवमेंट ट्रस्ट द्वारा किए गए बंटनों की वैधता का निरीक्षण हो रहा है।

ग्रस्कीयसं में पत्रकार सम्मेलन में पाकिस्तान के विदेश मंत्री द्वारा एक भारतीय सम्बाददाता को धमकी

भी हुकम बाच कब्रवाय: भी घोंकार लाल बेरबा : भी राज सेवक : भी फ गो० सेन : भी राज हरका यावव:

क्या **वंदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि पाकिस्तान कै विदेश मंत्री मि॰ जैंड॰ ए॰ भट्टो ने घल्जीयसँ मैं 27 जून, 1965 को रात को एक पत्रकार सम्मेलन में बोलते हुए एक भारतीय पत्रकार हारा एक सीधा तथा स्पष्ट प्रश्न पूछ जाने बर उसे बाहर फैंकवा देने की धमकी दी थी;
- (का) क्या यह भी सच है कि उक्स क्लाकार को उस पत्रकार सम्मेलन में बुलाया गया का : भीर
- (ग) यदि हां, तो इस मामले में सरकार मैं क्या कार्यवाही की है ?

चैदेशिक-कार्यमंत्री (श्रीस्वर्णसिंह): (क) जीहां। सम्बद्धपतकार से ग्रीर वहां खपस्थित ग्रन्य पत्रकारों से ऐसी ही मूचना मिली है।

- (ख) यह प्रेस कांकॅस सभी सम्वाद-दाताओं के लिए खली थी।
- (ग) पाकिस्तान के विदेश मंत्री की समकी की सम्वाददातामों ने भवहेलना की इसलिए यह भावस्थक नहीं समझा गया कि भारत सरकार कोई कदम उठाए।

Film Festival at Venice

1562. Shri Heda:
Dr. Mahadeva Prasad:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) the number of films sent for the Film Festival at Venice; and
- (b) the Indian films which were accepted by the Preliminary Screening Committee of the Film Festival?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) The following three feature films were entered by the Government of India in the International Film Festival to be held at Venice from the 24th August, 1965 to 6th September, 1965:—

- "Kapurush"
 Produced by M/s R.D.B. &
 Co., Calcutta.
- (2) "Geet Gaya Pattharon Ne" Produced by M/s V. ,Shantaram Productions, Bombay.
- (3) "Anustup Chhanda"
 Produced by M/s B. K. Productions, Calcutta.
- (b) Prints of the two films "Kapurush" and "Geet Gaya Pattharon Ne" were sent by the Producers for selection by the Preliminary Screening Committee but only "Kapurush" was accepted for competition by the Committee.

Writ Petition by "Deccan Herald" against "Indian Express"

1563. Shri Basappa: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether the Union Government has been impleaded in a writ petition filed by the "Deccan Herald" against the "Indian Express" in the High Court of Mysore; and
- (b) if so, why the Union Government has been impleaded and whether the Union Government has filed any amdavit?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Yes, Sir. The Union of India has been cited as one of the Respondents in writ petition filed in the Mysore High Court by Messrs Printers Mysore (Private) Ltd., publishers of 'Deccan Herald', English daily and 'Prajavani', Kannada daily.

(b) The Petitioners have sought a writ of mandamus or any other appropriate writ or order or direction forbidding the Union of India, the Registrar of Newspapers for India and the Chief Controller of Imports and Exports, New Delhi, from granting any newsprint or newsprint quota or permitting the diversion or use or otherwise appropriation of any newsprint allotted to the Indian Express etc. published from any other centre, for the publication of the Indian Express and Sunday Standard, Bangalore. The counter-affidavit has been filed on behalf of the Government.

Telephone Connections in Maharashtra

| Shri M. L. Jadhav: | Shri Jedhe: | Shri D. S. Patil: | Shri Tulshidas Jadhav: | Shri Kamble:

Will the Minister of Communications be pleased to state:

- (a) whether there has been a heavy demand for telephone connections in Maharashtra;
- (b) whether this demand is held up for want of adequate supply of telephone wires and other material; and
- (c) the efforts being made to connect important centres in the rural areas with telephone connections?
- The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) The demand for telephone connections is heavy in all the large towns and in all the States.
- (b) The demands are held up for want of adequate resources in general. In particular cases hold-ups occur due to various causes like delays in acquisition of land, construction of buildings, shortage of equipment and other material etc. including wires.

(c) Telephone facilities are available at 237 important centres in rural areas including Block Development Headquarters and Mahals, and sanctions have been issued for opening 38 more long distance Public Call Offices at such other places in Maharashtra.

Visit of Japanese Rocket Expert

| Shri Solanki: | Shri Vasudevan Nair: | Shri Narasimha Reddy:

Will the Prime Minister be pleased to state:

- (a) whether it is a fact that a Japanese rocket expert was on a visit to India;
 - (b) the purpose of his visit; and
- (c) the nature of the discussions held with him?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri); (a) Yes.

- (b) To discuss scientific and technical aspects of rocketry.
- (c) Various aspects involved in the setting up of a Rocket Research and Development Group and a Space Science and Technology Centre were discussed with him.

Ministers' Visit to Foreign Countries

1566. Shri Bagri: Will the Prime Minister be pleased to state:

- (a) whether Government propose to lay down clear rules of conduct for Ministers visiting foreign countries;
- (b) if so, the purpose intended to be achieved by such rules of conduct;
- (c) whether Ministers can express their personal opinion on the policies of the Government of India while on tour abroad; and
- (d) if so, whether it is not against the concept of joint responsibility of the Council of Ministers?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): (a) Government do not consider this necessary.

- (b) Does not arise.
- (c) and (d). In view of the joint responsibility of the Council of Ministers, the Ministers while on tour abroad are expected only to explain and propagate the policies of Government.

Training of I.A.F. Personnel in Airto-Ground Firing

1567. Shri Raghunath Singh: Will the Minister of Defence be pleased to state whether it is a fact that Indian Air Force personnel have designed a Simulator to train pilots in air-to-ground firing?

The Minister of Defence (Shri Y. B. Chavan): Yes, Sir.

Overtime Arrears in Ordnance Factories in U.P.

- 1568, Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:
- (a) whether it is a fact that the over-time arrears from the 1st June, 19th have not yet been paid to Non-Industrial Staff in the Ordnance Factories in U.P.;
 - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to pay the arrears?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) No, Sir. If the reference is to orders dated 27th November, 1963, as these orders widen the scope of allowances, they are not clarificatory in nature. It is not, therefore, possible to give these orders retrospective effect from 1st June, 1961.

(b) and (c). Do not arise.

U.N. Funds

1570. Shri Raghunath Singh: Will the Minister of External Affairs be pleased to state:

(a) whether India's stand on U.N.

arrears issue has been supported by any other country; and

(b) if so, their names?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). The XIX Session of the U.N General Assembly has adopted the consensus that the question of past arrears should be settled by the method of voluntary contributions and that the General Assembly should resume its normal functioning.

Transit facilities for Indian Nationals

1571. Shri Kindar Lal: Shri Vishwa Nath Pandey:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that no Indian national is allowed transit facilities by road or rail to Afghanistan through Pakistan by the Pakistan Government; and
- (b) if so, the reaction of Government thereto?

The Minister of External Affairs (Shri Swaran Singh); (a) The Government of India have received no such reports.

(b) Does not arise.

Tea Plantation Workers

1572. Shri Tridib Kumar Chaudhuri; Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government's attention has been drawn to the complaint of Tea Plantation workers of Darjeeling. Terai and Dooars areas in West Bengal about the non-payment of their legitimate dues by way of dearness allowance as prescribed under the provisions of the Minimum Wages. Act, 1948 and the agitation that has commenced amongst the Tea Plantation Workers in the said areas against their employers on that basis; and
- (b) if so, the Government's reaction thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

(b) The matter falls in the State sphere, and it is understood that the State Government is seized of the matter.

Paucity of Literature for Technical Workers

1573. Shri Sham Lat Saraf: Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government are aware adequately that while literature is available for the Engineers, there is dearth of handbooks and elementary text-books for common technical workers like. Fitters. Riggers and others:
- (b) whether some difficulty on this account was being felt when plants and other big engineering projects were built or are being built; and
- (c) whether any steps have been taken to meet this paucity and agency or agencies employed to feed our workers entrusted with technical jobs on projects under construction or to be built hereafter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

- (b) No.
- (c) This difficulty is being overcome by giving class notes to craftsman trainees under training.

Area under Illegal Occupation of China and Pakistan

1574, Shri D. D. Puri: Will the Minister of External Affairs be pleased to state the location and total area under illegal occupation of China and Pakistan.

The Minister of External Affairs (Shri Swaran Singh): The total area of Indian territory under the illegal occupation of China is approximately 14.500 square miles in Ladakh.

The total area of Indian territory illegally occupied by Pakistan is approximately 32,500 square miles in Jammu and Kashmir.

Accident in New Kenda Colliery (West Bengal)

1575. Shri Mohammad Elias: Will the Minister of Labour and Employment be pleased to state:

- (a) whether an accident took place at the New Kenda Colliery, West Bengal in May, 1965;
- (b) if so, the number of persons killed or injured in the accident;
 - (c) the nature of the accident;
- (d) whether any enquiry has been conducted into this accident; and
 - (e) if so, the findings thereof?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

- (b) Three persons were killed and two injured.
- (c) While the shot-firer with helper was charging the shot-holes with explosives and two drillers were waiting behind him and two loaders were cleaning the machine cut in the rise face, the coal roof measuring, 6 metres x 5.4 metres x 0.7 metre thick fell from a height of 2:1 metres without any warning, inflicting serious injuries on the shot-firer and helper and fatal injuries on the two drillers and one of the loaders. The other loader escaped unhurt.
 - (d) Yes.
 - (e) Misadventure.

Post Office Saving Bank Accounts

1576. Shri Raghunath Singh: the Minister of Communications be pleased to state:

(a) whether 44 lakhs Accounts of Saving Bank Depositors in the Post Offices worth Rupees 11 crores are lying as silent accounts as these have not been operated for more than six years; and

(b) if so, whether the amount will be freezed or accounts closed for nonoperation?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, Sir.

(b) No, Sir. The Government do not propose to resort to any of the two courses. The amounts do not lapse to Government but payment of the amount in such accounts is made with interest when the depositor or his heir applies for the same.

Assault on Indian Student in London

| Shri M. N. Swamy: | Shri Laxmi Dass; | Shri Kolla Venkaiah: | Shri Ram Sewak: | Shri P. G. Sen:

Will the Minister of External Affairs be pleased to state:

- (a) whether an Indian student, Kumar Roy, was assaulted and robbed of his typewriter by a group of white teen-agers in London in July last; and
- (b) if so, the action taken in the matter?

The Minister of External Affairs (Shri Swaran Singh): (a) Shri Mihir Kumar Roy has brought this matter to the notice of the High Commission of India.

(b) Our High Commission contacted the London Police. The case is still under investigation by the British Transport Police.

Underground Nagas

1578. Shri Narendra Singh Mahida:
Shri Raghunath Singh:
Will the Minister of Defence be

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that most of the 1,700 underground Nagas who had gone to Pakistan earlier this year to procure arms have returned to Nagaland leaving their arms in dumps in Burma;
- (b) if so, whether the Burmese Government have been informed

about the dumping of arms in their territories;

- (c) whether the underground Nagas forcibly collected taxes in Nagaland; and
- (d) if so, the steps taken by Government in the matter?

The Minister of Defence (Shri Y. B. Chavan): (a) A gang of about 1500 Nagas who were proceeding to East Pakistan for training and collection of arms was reported to have reached the Somra tract area in Burmese territory. According to unconfirmed reports, small groups from this gang have entered Nagaland via Ukhrul Sub-Division of Manipur. The remaining members of the gang are presumably planning to enter Manipur in small parties and create disturbances in areas of Manipur not covered by the cease-fire agreement. The security forces are aware of the situation and are taking various measures to prevent this.

- (b) The Government of Burma are aware of the presence of the armed Naga gangs in their territory.
- (c) There are instances of Naga hostiles collecting money by way of taxes and donations.
- (d) The Government of Nagaland is taking action in accordance with law to protect the lives and properties whenever there are complaints of extertion or forcible collection. All important cases of such violation of the terms of suspension of operations are also brought to the notice of the Peace Mission.

धनवारी कागन की चोर वाजारी

- 1579. थी सिक्केश्वर प्रसाद: क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या सरकार को इस बात का पता है कि ऐसे समाचार-पत्न तथा पत्निकाएं भी प्रकानित हो रही हैं जिनके निए प्रवादी कागज मंजूर नहीं किया जाता;

- (ख) यदि हां, तो क्या सरकार ने उन साधनों का पता लगाया है जहां से इन प्रकाणनों को प्रखबारी कागज प्राप्त होता है; ग्रौर
- (ग) ग्रखबारी कागज की चोर बाजारी को रोकने के लिए क्या पग उठाये गये हैं?

सूचना धौर प्रसारण मंत्री (श्रीमती इन्दिरा गांची): (क) जी, हां।

- (ख) सामान्यतः ये प्रखबार घौर पितकाएं प्रखबारी कागज इस्तेमाल नहीं करने। वे बाजार में मिलने वाला घन्य देशी कागज इस्तेमाल करते हैं।
- (ग) प्रख्यबारी कागज प्रख्यबारों की प्रचार संख्या, प्रकाशन-प्रवधि, प्राकार प्रादि के प्राधार पर दिया जाता है। इन सब की पूरी जांच-पड़ताल की जाती है ताकि किसी को बेजा ज्यादा कागज न मिले जो चोरी से बिके।

Cantonment Fund Servants Rules

1580. Shri A. N. Vidyalankar: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that draft amendments to the Cantonment Fund Servants Rules, 1937 were published in October, 1964 and the same are still awaiting finalisation; and
- (b) if so, when Government proposes to finalise the same?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) The large number of objections and the suggestions received from the various interested parties need detailed consideration in consultation with the other concerned Ministers, viz. Ministries of Labour and Employment, Home Affairs and Law. This consultation is in progress, and it is hoped to finalise the draft amendments to the Cantonment Fund Servantal Rules 1937 in the near future.

मिग विमानों के कारलाने के लिये गासिक में भनि का ग्रर्जन

1581. **्रभी मधुलिमयेः** ;श्रीरामसेवक यादवः

क्यारक्ता मंत्रीयह बताने की हपा करेंगे कि:

- (क) उन व्यक्तियों को बसाने के लिए क्या कदम उठाये गये हैं, जिनकी भूमि नासिक में मिग बिमानों के निर्माण के लिए एक कारखाना स्थापित करने के लिए प्रजित कर ली गई है; धौर
- (ख) क्या प्रशिक्षण ग्रीर रोजगार के मामले में ग्रीजर के स्थानीय लोगों को प्राथमिकता दी जायेगी ?

प्रतिरक्षा मंत्रालय में उत्पादन मंत्री (श्री प्र० म० टामस): (क) जिन परिवारो पर प्रसर पड़ा है उनके लड़कों को बायुयान फैक्टरी में तकनीकी पदों पर काम करने योग्य बनाने के लिए विशेष प्रशिक्षण कोर्स चलाए गए हैं। गैर-तकनीकी पदों पर प्रधिक से प्रधिक व्यक्तियों को काम पर लगाने की दिशा में भी प्रयस्त किये गये हैं।

(ख) नासिक में फैंक्टरी खड़ी करने के लिए जिन लोगों की भृमि घधिग्रहण की गई है उन्हें प्रशिक्षण तथा रोजगार के मामलों में ग्रन्य लोगों पर तरजीह दी जाती है।

भटान में कारस्ताने

1582. ∫श्री मधुलिमये: ्श्रीरामसेवक बादवः

क्या **वैदेशिक-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या केन्द्रीय सरकार की सहा-यता से भूटान में कुछ कारखाने स्थापित करने का कोई प्रस्ताव विचाराधीन है; ग्रीर
- (ख) यदि हां, तो भूटान सरकार ने क्या सहायता मांगी है ?

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वंदेशिक-कार्य मंत्री (श्री स्वर्ग सिंह) : (क) जी, नहीं; कोई निश्चित प्रस्ताव नहीं है।

(ख) भूटान की सरकार भारत की प्रतिष्ठित भौद्योगिक संस्थाओं में इस बात के लिये दिलचर्सा पैदा करने की कोशिश कर रही है कि वे भूटान में सीमेंट भौर दियासलाई औसे उचित उद्योग स्थापित करें। भूटान सरकार जिस किसी सहायता के लिये भारत सरकार से मांग करेगी उस पर वह सहानुभृतिपूर्वक विचार करेगी।

बम्बई की टेलीफोन व्यवस्था

्रश्रीमधुलिमयेः 1583. ∖श्री रामसेवक याववः

क्या **संचार मंत्री** यह बताने की कृपा करेंगे कि :

- (क) क्या बम्बई क्षेत्र की टेलीफोन व्यवस्था में बढ़ते हुए दोषों तथा इसके विरोध में टेलीफोन उपभोक्ताघों द्वारा की गई शिकायतों की ग्रोर सरकार का घ्यान दिलाया गया है; ग्रीर
- (ख) यदि हां, तो दोषों को दूर करने के लिये क्या कदम उठाये जा रहे हैं।

संचार विभाग में उपमंत्री (श्री भगवती):
(क) इस वर्ष मानमून शुरु होने पर जून और जुलाई में जबकि बहुन से टेलीफोन खराब हो गये ये जमीन के नीचे बिछे कुछ केबल तारों में गड़बड़ी हो गई थीं। इन केबलों के मंग होने के कारण हुई गड़बड़ी के म्रालावा हाल ही में पिछले कुछ समय के दौरान खराबियों भीर शिकायतों की संख्या में कोई वृद्धि नहीं हुई है।

(ख) मानमून के बाद केवल प्रणानी में पूरी तरह में मुधार किया जाएगा जबकि कुछ पुराने केवलों के स्थान पर नये केवल बिछाये जायेंगे। उपलब्ध साधनों के झनुसार पुराने उपस्कर के स्थान पर नये उपस्कर लगा कर, प्राधुनिक किस्म के उपस्करों का इस्तेमाल कर के नये एकस्वेंज खाल कर, मौजूदा एक्सचेंजो का विस्तार प्रादि करके बम्बई में टेलीफोन सेना में यथासम्भव प्रधिक से प्रधिक सुधार करने के प्रयत्न भी किये जा रहे हैं।

Post Offices in Delui

1584. Shri Surendra Pal Singh: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that many Post Offices in Delhi are housed in dilapidated buildings;
- (b) whether it is a fact that adequate security arrangements do not exist in many Post Offices in Delhi;
- (c) whether it is also a fact that many Post Offices in Delhi are not properly equipped and are understaffed; and
- (d) if so, the steps proposed to be taken to remedy the defects in the working of the Post Offices in Delhi?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) It is a fact that seme Post Offices in Delhi are housed in rather dilapidated buildings owing to acute difficulty in securing suitable accommodation.

- (b) No.
- (c) No.
- (d) Efforts are continually being made to secure better buildings or rent wherever possible or to put up departmental buildings.

म्राग्निम क्षेत्रों में तैनातसेंनिक दस्तों को यात्रा सम्बन्धी रियायतें

1585. श्री झोंकार साल बेंरवा: क्या रक्ता मंत्री यह बताने की कृपा करेंगे कि:

 (क) क्यायह सच है कि घषिम क्षेत्रों में तैनात सैनिक दस्तों को यात्रा संबंधी रियायत देने का सरकार का विचार है;

- (ख) यदि हां, तो योजना की मुख्य बातें क्या हैं ;
- (ग) क्या यह रियायत ग्रधिकारियों को भी दी जाएगी; ग्रीर
- (घ) यदि नहीं, तो इसके क्या कारण

प्रतिरक्षा मंत्री (श्री यशक्तराव बह्वाच): (क) से (घ) श्रप्रिम क्षेत्रों में स्थित श्रफसरों, तथा कनिष्ट श्रायुक्त श्रफसरों श्रीर प्रवर श्रेणी सैनिकों के देय यात्रा सुवि-शायें इस प्रकार हैं:—

- (1) प्रप्रिम क्षेत्रों को/सं, इयूटी पर प्रस्थान करते समय व्यक्तियों को बारंट पर नि:श्शुल्क याता की प्रनुमति है। प्रपने पुराने (शांति) सेवा स्थान से वास्य के लियें चुने स्थान तक उनके कुटुम्बों प्रौर सामान कों लियें नि:शुल्क संचार भी देय हैं; घौर व्यक्तिक के लौटकर शांति कोत में इयूटी स्थान पर पुनर्नियुक्ति पर भी।
- (2) व्यक्तियों को प्रतिवर्ष, ग्रियम क्षेत्रों से छुट्टी पर, ग्रपने कुटुम्बों से मिलने के लिये सरकारी खर्चपर भेजा जाता है।

भौर कोई सुझाव विचाराधीन नहीं है।

कारों में टेलीफोन

1586. श्री मोहन स्वरूप: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को मालूम है कि यूरोप धौर धमरीका में एक ऐसे टेलीफोन का धाविष्कार किया गया है जो कार में लगाया जासकता है;
- (ख) यदि हां, तो क्या भारत में भी ऐसे टेनीफोन बनाने कासरकार का दिचार है; धौर

(ग) यदि हां, तो इस योजना का क्यौरा क्या है ?

संचार विभाग में उपमंत्री (श्री भगवती) : (क) जी, हां।

(ख) भीर (ग). भारत के नगरों के लिये उपयुक्त साज सामान का विकास करने की सम्मावनाओं की जांच की जा रही है।

Money Order Forgers

1587. Shri D. C. Sharma: Will the Minister of Communications be pleased to state:

- (a) whether a gang of money order forgers has been unearthed recently in New Delhi;
- (b) if so, whether any assessment has been made of the amount paid through forged money orders; and
 - (c) the action taken in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, Sir.

- (b) 21 forged money orders involving a sum of Rs. 4097/- have been detected so far.
- (c) The police have arrested six persons including 2 departmental officials. A sum of Rs. 1,564/- has so far been recovered by departmental and police action.

Indian Support to Malaysia

1588. Shri Hari Vishnu Kamath: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the Government of Indonesia have reacted strongly against India's sympathetic support to Malaysia on the issue of confrontation between Indonesia and Malaysia;
- (b) if so, whether Government have firmly reiterated its stand in the matter; and
 - (c) if not, the reasons therefor?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). No, Sir.

(c) Does not arise.

कताई कुश्डाके सतीर भारतीर वायु सेना के डिमान की दय दना

1589. भी हुकम बन्ध कछबाय: क्या रक्षा मंत्री 29 भावे. 1965 के ब्रताराकित इन्ट संस्था 1698 के उत्तर के संबंध में यह बारते की कमा करेंग कि:

- (क) क्या उलाई कुष्य के पाठ भार-शीर बापुनेता के दो विभा के की हुँ दुर्घटना के संबंध में जाय करने के लिये लियुन्त की गई जांच समिति का प्रतिबंदन सरकार की प्राप्त हो चुका है; और
- (ख) यदि हां, तो उसका ब्यीरा क्या है?

प्रतिरक्षा मंत्री (श्री यज्ञवन्त राव बह्मा॰) : (क) तथा (ख). रिपोर्ड वायु सेना मस्यातयों द्वारा विवासधीत है।

Decrease in Number of Coal Mines

1590. Shrimati Maimoona Sultan: Will the Minister of Labour and Empl. yment be pleased to state;

- (a) whether it is a fact that the number of working coal mines in India has come down considerably during 1964:
- (b) if so, the number of mines working at the beginning and at the end of 1964 and also the mines working at present;
- (c) the number of workers employed at the beginning and end of 1964 and at present by these coal mines; and
- (d) the reasons for the closure of the coal mines?

The Minister of Labour and Employment (Shri D. Sanjivavya): (a) No. not considerably, the number of working coal mines decreased by 19 only in 1964, as compared with 1963.

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(b) The number of working mines in January 1964 was 803, in December 1964, 823 and in Mar h 1935 (latest figure available) was 837.

(c).

Month No. of workers employed.

January 1964 4,22 508

December 1964 4,03,036

March 1965 (latest available) 4 14 293

(d) The decrease in the number of working mines is not due to closure of mines but due to amalgamation of some independent units.

Report of the Dire torate of Employment

- 1591. Shrimati Malmorna Sultani Will the Minister of Labour and Employment be pleased to state:
- (a) whether the quarterly report of the Directorate of Employment, Delhi has revealed that in a number of occupations in which vacancies were reported unfilled by employers, a large number of applications were found on the live registers;
 - (b) if to, the reasons therefor; and
 - (c) Government's reaction thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya); (a) Yes.

- (b) The main reasons are:-
- (i) Lack of mobility and unwillingness on the part of the applicants to serve in rural areas;
- (ii) applicants' preference for Government jobs; and
- (iii) unattractive terms and conditions of service offered by employers and their insistence on long experience.
- (c) Government is aware of the situation and, in appropriate cases, the Employment Exchanges advise the employers to be more realistic in regard to the terms and conditions offered by them and the length of experience demanded. In such cases the employers are also apprised of the cur-

rent labour market conditions for their guidance.

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Installation of Telephones on Top Priority Basis in Government Offices

1592. Shri Ramshekhar Prasad Singh: Will the Minister of Communications be pleased to state:

- (a) the number of requests received for the installation of telephones on top-priority basis in Central Government office: and at the residences of the officers in Delhi during the period from April, 1965 till date;
- (b) the number of telephones installet both at the Offices and Residences during the above period;
- (c) the number of telephones not so far installed;
- (d) the reasons for the delay in the installation of the above telephones in spite of top-priority basis; and
- (c) the perions responsible for the delays and action taken against them?

The Deputy Minister in the Department of Communications (Shri Bhaga-vati): (a) Number of requests received in Dethi during the period April '65 to 23-8-1965 for provision of telephones in Central Government offices is 316 and that for residences of officers is 202.

- (b) 284.
- (c) 234.
- (d) and (e). Top Priority demands are generally met without delay, Limitations of exchange capacities, cables and resources in general, do not permit meeting of the demand in full.

हिन्दी में टेलीफोन निर्देशिका ∫श्रीप०ला०बाक्पालः 1593. श्रीबााूनाचर्सिहः

क्या संचार मंद्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि राजस्थान,

उत्तर प्रदेश, मध्य प्रदेश, बिहार भादि हिन्दी भाषी राज्यों के नागरिकों ने डाक तथा तार प्राधिकारियों से टेतीफोन निर्देशिका को हिन्दी में प्रकाशित करने का भनुरोध किया है; श्रीर

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(ख) यदि हां, तो यह कब तक छप जाएगी?

संबार विभाग में उपमंत्री (श्री भगवती):

(क) तथा (ख) रायस्यान, उत्तर प्रदेश, मध्य प्रदेश तथा बिहार को कुछ प्रतिशत टेली-फोन निर्देशिकायें हिन्दी में छापने के अनुरेश जारी किये जा चुके हैं। इन निर्देशिकायों को स्थासंस्य शोध निकालने के प्रयन्त किये जा रहे हैं।

People of Fiji

1594. Dr. Ram Manohar Lohlar Will the Minister of External Affairs be pleased to state:

- (a) whether his attention has been drawn to the Reuter News Agency Report emana'ing from London, dated the 10th August, in which one section of the people of Fiji has been referred to as "Fijian nationals" and the other section as "Indian national" and "persons of Indian origin of Pacific Islands"; and
- (b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) The Government have seen a Reuter News Agency report emanating from London, dated 10th August, 1965, regarding the outcome of the Constitutional Conference on Fiji held recently in London. It is presumed that this is the one referred to in this question. This report does NOT speak of "Indian nationals" or "persons of Indian origin of Pacific islands". It does, however, mention the "Pacific Island's Indian Community". It also speaks of "The Fijians", "Indians" and "Europeans" in Fiji, and to that extent is comewhat misleading, as it gives the Papers laid

Fijian nationals. The report, however, does clarify the multi-racial composition of Fiji's population.

(b) The Government of India has expressed its views on the subject in the U.N.O., and called upon the British Government to speed up the pace of Constitutional reforms in Fiji with a view to ultimate independence.

12.10 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PRO-MINES, UNDERTAKINGS ETC. GIVEN BY MINISTERS

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and unde takings given by Ministers during the various sessions of Third Lok Sabha:—

- Supplementary Statement No. III—Eleventh Session, 1965.
- (ii) Supplementary Statement No. VII—Tenth Session, 1964.
- (iii) Supplementary Statement No. IX—Ninth Session, 1984.
- (iv) Supplementary Statement No. XIV—Seventh Session, 1964.
- (v) Supplementary Statement No. XVI—Sixth Session, 1963.

[Placed in Library, See Nos. LT-4752 to LT-4756/65].

MAIN CONCLUSIONS OF FIRST SESSION OF INDUSTRIAL COMMITTEE ON BUILD-ING AND CONSTRUCTION INDUSTRY

The Minister of Labour and Employment (Shri D. Sani'vayva): I beg to lay on the Table a copy of main conclusions of the first session of the Industrial Committee on building and

construction industry held at New Delhi on the 13th July, 1965. [Placed in Library. See No. LT-4757/65].

Sector (Stt.)

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Notes exchanged offween India and China

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Mcnon): I beg to lay on the Table a copy each of the following papers:—

- (1) Government of India's note dated the 2nd September, 1965, given to the Embossy of China in India in reply to the note dated the 27th August, 1965, given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China.
- (2) Note dated the 27th August, 1985, given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China.

[Placed in Library. See No. LT-4758/65].

12.11 hrs.

STATEMENT RE. ADVANCE OF INDIAN ARMY ACROSS BORDER IN LAHORE SECTOR.

The Minister of Defence (Shri Y. B. Chavan): Hon. Members are aware that I have been keeping them apprised from time to time about the aggression being committed on our territory by the armed forces of Pakistan, clandestinely at first and openly thereafter. The first wave of aggression was through armed inflitrators constituted from regular and irregular soldiers of the Pakistani Army. though Pakistan assumed a posture of innocence with regard to these happenings. On 1st September the Gove-nment of Pakistan threw off this posture and put in its regular forces in the shape of a massive armed attack in the Chamb sector of our State of Jammu & Kashmir. This

[Shri Y. B. Chavan]

attack was mounted with a large force of infantry and tanks and accompanied by ar cover. Naturally, we have had to repel all these attacks and our armed forces have been giving an exceedingly good account of themselves, notwithstanding the difficulties which they had to face.

We have, as I informed Hon'ble members earlier, had to carefully watch the developing situation and have had to take an overall view of the defence of the country.

On the afternoon of 5th September Pakistani aircraft intruded across the International boundary at Wagan near Amiltsar and fired rockets at an Air Force Unit. Anti-aircra't action drove them away. This violation was reported but there were further violations over the same border by the Pakistan Air Force and it was quite apparent that Pakistan's next move was to attack Punjab across the International border. The indication that this was going to happen building up over some time. In order to forestall the opening of another front by Pakistan, our troops in the Punjab moved across the border in Lahore Sector for the protection of the Indian border.

In the Kashmir Sector in Chhamb, violating the International Pakistan came across with a large number of Patton and Sherman tanks, supported by both heavy and medium Artillery. We repu'sed these attacks and have taken positions in the vicinity of Jaurian where we have neld the enemy. The position is well and strongly held and the strategic importance of it is fully realized. would like to say that in the last 24 hours we have destroyed three more Pakistani Sherman tanks. Fighting is still going on and two positions into which the enemy had infiltrated have been cleared of the enemy.

In the Valley and along the Cease Fire Line, within the last 24 hours the situation has been generally quist. I would like to bring to the unitive of Hon'ble Members action taken two days ago at North of Tithwal where our troops occupied three Pakistani positions which were overlocking us and covering the road to the Northern Sector intensively used by the infiltrators.

Our aircraft carried out a number of sorties over West Pakistan this morning and attacked a number of military installations including a goods train carrying military stores and inflicted conside able damage. All our aircraft returned safely.

We have taken the decision to effectively repel Pakistani aggression in the full knowledge that the whole nation, irrespective of party alignments, is one with the Government in this matter. The Prime Minister has received the fullest assurances from a'l quarte s in this regard. I am sure Hon'ble Members and the will show appreciation of the great gallantry with which our Army has been fighting against odds in our State of Jammu and Kashmir, in extremely difficult terrain as in the Kargil and Haii Pir areas. The House is undoubtedly also proud of the perfor-mance of our boys in the Air Force who have des roved several Pakistani Sabre jets. I have no doubt now that our Armed Forces wi'l give worthy account of themselves.

12.16 hrs.

STATEMENT RE. PUNJABI SUBA

The Minister of Home Affairs (Shri Nanda): Sir, it is natural for the House to be concerned about the recent developments arising from Sant Fatch Singh's intention to fast from September 10 to achieve Punjabi Suba and to immolate himself on September 25, if it was not conceded by then and also from Master Tara Singh's repeated demand for an "independent and self-determined status within he Indian Union".

I have already laid on the Table of the House the record note of Prime Minister's talks with Sant Fatch Singh. As has been made clear by the Prime Minister both during his talks Sant Fatch Singh and in his speech in Rajya Sabha on August 24, no efforts would be spored by Government to remove the sense of grievance from the mind of Sant Fatch Singh in regard to the language question and the functioning of regional committee. The Prime Minister had a'so assured Sant Fatch Singh that the question regarding the regional formula, sacrilege cases, amendment of the Gurudwara Act and other points wou'd be looked into and that if there any shortcoming or deficiency, he would see to it that things were put right. The Government is also prepared to associate Sant Fatch Singh's representative with any inquiry that may he instituted or with any other step that may be taken to remove his complaints.

It may be recalled that in years, several stene have been taken to arrive at an amicable arrangement for meeting the needs of the Puniable speaking region and the Hindi speaking region of the Punjah Controversy over the reorganisation of the Punjab State was it was thought laid at rest in 1956, when the Gove-nment of India evolved the gional Committee scheme in consuitation with the Akalis. The demand for a Punishi speaking State was, however, taken un again and on this issue Sant Fatch Singh entered upon an indefinite fast on the 18th December, 1960. The late Prime Minister. Pt. Jawaharlal Nehru, made a statement on the 8th January, 1961, in the course of which he de lared. Prinish ites! is, hroadly eneaking a Puniabi Suba as it is with Punjabi as the dominant language there.

(भो चार्चण सिंह सिदान्ती : बेदल पीरादी भेज में या सारे गीराद में?) ाँ 'ड true that some parts of the Ponish have Hindi; but essentially Punjabi is the dominant language and it should be encouraged in every way."

Sant Fatch Singh gave up his fast on receiving the following telegram from Master Tara Singh:

"Am satisfied with today's speech of the Prime Minister at Sardernagar. Request you to break your fast. It fulfils the requirements of your vow."

The agitation was then withdrawn.

The demand for a Punjabi Suba has now been revived by Sant Fateh Singh. It seems to stem from a sense of dissatisfaction with the manner in which the previous undertakings have been implemented. The Prime Minister's assurance that effective steps will be taken for the redress of grievances and the full implementation of arrangements agreed upon earlier should meet the needs of the situation. Sont Fately Singh, however, persists in the demand for the creation of the Punjabi Suba. I may submit that recourse to fasts and counterfasts to evert prossure on the Government to accept or reject a demand should be avoided: otherwise it will not be possible for the Government to carry on normal administration and discharge its responsibilities to the people. A constderable element of the population in the Puniah insists that a separate State should be formed for the Punjubi speaking area on the linguistic basis. There is also a considerable. section which is strongly opposed to the adoption of such a course. Strong sentiments of any section of the people have, however, to be given consideration.

The whole question can be examined aftesh with an open mind. Government would be prepared to have further talks on the subject. We may hope that a cooperative so'ution will be discovered based on

goodwill and a reasoned approach. The final test of the good of the various sections in conformity with the national interest should prevait. In these discussions, all unresolved matters can be taken up. For this, an atmosphere of goodwill and amity should be created.

I would urge that the present is not the time for doing anything which may deflect the energy of the Government and the people from the task of facing the very serious threat to our security from across our borders. As the House is aware, our security forces are engaged in dealing with armed infiltrators from Pakistan and attacks by Pakistani armed forces and we are facing a situation with very serious possibilities. Important velopments are taking place now. I hope, the House will join me in an appeal to Sant Fatch Singh to give up the proposed action and to join in the mighty effort the country is putting forth for thwarting Pakisten's aggression and the preservation of the integrity and independence of India.

It is not necessary for me at all to say much about the stand of Master Tara Singh. No demand which impinges in any manner on the sovereignty and territorial integ ity of the country can possibly be given any consideration. I am confident that all the people of India. and among them Sikhs have a notable and honoured place, will wholehearted'y endorse Government's views on this vital matter.

Shri Surendra Pal Singh (Bulandshahr): From the statement just made by the hon. Home Minister, wou'd I be correct in understanding that the Government of India is not rejecting consideration of this entire question of a Punjabi Suba on the basis of the linguistic principle?

Shri Nanda: It is clear from what I have already said that we are prepared to discus and consider this question in all its aspects. It is obvious, therefore, that we are not juling out any arrangement or proposal on the ground of any objection to the principle of adopting the linguistic basis in dealing with this question, but I may add that several aspects and implications of various proposals which are made in this connection will, however, have to be studied and discussed.

श्री प्रक्षपत्त सिंह (की ना) : क्या मैं सरकार से यह जान सकता हूं कि यह बातबीत के लिए दरबाी कर तक जला रखा जायगा भीर यह मसला कर तक हल हो जारेगा?

Shri Nanda: I am not in a pos'tion to specify the period. The process can start immediately, subject. of course, to the exigencies of the national emergency created by Pakistant aggression in Kashmir. It will be our effort to settle the question as quickly ag possible.

Sharma (Gurdaspur): Shri D. C. May I know if the Government, as stated in the statement, will open the door for negotiation not only with those who make a demand for Punjabi Suha, but also for those, ** stated in the statement. who strongly opposed to this kind of thing? May I know, what kind of modus operandi the Government is going to evolve so that both the sides of the question can be considered, as the hon. Minister said, in a dispossionate, reasonable and objective way?

Shri Nanda: It is going to be, as I said, a co-operative solution. Therefore, every one who is concerned will certainly have an opportunity to participate in the process.

भी प्रकासवीर शास्त्री (विकारीर) : हिन्दू और किंच दोगों एक दक्ष की दो काबाएं हैं, दोगों के पारिकारिक और सामानिक सन्दश्च आपस में इतने धनिष्ठ हैं जैने शरीर में स्वचा और मांस का संबंध रहता है और दोनों को ही संत जी के इस असामाधिक अनशन से और मास्टर तारासिंह की अमकी से पंजाब में बड़ा कष्ट है मगर जैसा अभी गृह मंत्री जो ने संत जी से संकटकालीन परिस्थित में अपना अनशन स्यागने की अपील की है तो क्या साथ ही साथ वह यह भी आश्वासन इस सदन के द्वारा पंजाब के उन प्रतिनिधियों को या उन सोगों को दे सकेंगे कि देश में संकटकालीन स्थित समाप्त होने पर, वातावरण शांत होने पर दोनों और के प्रतिनिधियों को बुलाकर बात करेंगे और समस्या का कोई समाधान बहुने।

Shri Nanda: I am thankful to the hon. Member. I would we'come a meeting with the representatives of Sant Fatch Singh to be able to explain to them the value and significance of what has been stated. I am sure that all that is known about the present situation and what has been stated here, these should enable Sant Fatch Singh to give up his intention to go on a fast.

श्री हुकम चन्य कछताय (देवास) : इस समय हमारे देश में काफो संकट है ऐती परि-स्थिति में मैं इस संबंध में कुछ नहीं पूछना चाहता ।

श्री गुज्जन (भटिंडा) : सिक्बों के साथ भ्रत्याय करने से देश के बाहुबल की बहुत हानि होती है भीर यह देश विद्रोह है स्मिनिये को पंजाब का बर्तमान कर है उस के पंजाबी क्षेत्र को पंजाबी सूबा क्यों नहीं घोषित कर सकते भीर ऐसा करने में सरकार को क्या ककाबट है ?

भी नराः मैंने बो हुछ कहनाया यह मैं कह चुका हूं।

Shri Kapur Cingh ross-

Mr. Speaker: I cannot allow; if 1 allow him now and make a departure, it will open up the floodgates.

Shri Kapur Singh (Ludhiana): Would it be proper to stick to the formalities of procedure on a grave occasion like this? If I am permitted to say a few words, I am sure the matter which is before the House will be better understood than it would otherwise be.

Mr. Speaker: Some other opportunity might be taken. I will be putting myself in a very awkward position.

Shri Kapur Singh: It will be unfortunate if you stick to the letter of the procedure and do not go into the spirit of the procedure.

Mr. Speaker: If I start allowing one Member, I would open the flooligate.

Shri Kapur Singh: It is a matter of vital concern to those whom I represent here.

Mr. Speaker: If he just finds another proper recourse or some other method I will certainly try to heip him.

Shri Kapur Singh: This is the proper psychological moment.

Mr. Speaker: If the House wants me to make a departure....

Some hon. Members: No.

Shri Nanda: I shall invite him to meet me immediately after this and I shall have a talk with him.

Shri Kapur Singh: If in this august House I am not allowed to say even a few humble words to the representatives of 440 million people of India, I have nothing more to say: that is enough for my case.

भी बूटा सिंह (मोगा) : ऋध्यक्ष महोदय, मैंने एक बात निवेदन करनी थी।

'सप्सक महोदय : चुंकि भाषका नाम नहीं था इसिलिए मैं भाषको इजाजत नहीं दे सकता हं।

भी बूटा सिंह : जिस प्रश्न के उत्पर चुताव लड़कर हम लोग यहां पालियामेंट में श्राये हैं उस पंजाबी सूत्रे की चर्चा हम ६ न हाउत के भ्रन्दर न करेयह कैसे हो सकता है ?

सम्पक्त महोदय : अब धाप यह भी देखों कि जीं धाप महमूस करते हैं वैते ही सीर लोग भी महमूस करते हैं घीर मैं भी करता हूं लेकिन जो एक यहां कार्यशाही खलाने का हमने उसून व कायदा बना रखा है अस को कायम रखने में मैं प्रापकी मदद खाहता है।

श्री बूटा सिंह : प्राय्यक्ष महोदय, मैं
यह सोन रहा था कि णायद होम मिनिस्टर
साहन के स्टेटनेंट से कंट्र हल निकलना
है या निवित में कुछ सुधार होने वाला है
मगर बड़े अक गेस के साथ कहना पड़ता है
कि इन से न तो कोई हल निकलता है न
बर्तनान स्थिति में कंट्र सुधार हो सकता
है। केवल चार दिन बाको रह गये हैं अबिक
संत जो आमरण बन गुरू करने वाले हैं श्रीर
एक मनंबा अगर बन गुरू हो गया तो यह
टूट नहीं सकता है इनलिए इप गम्भीर
स्थित को देखते हुए मैं गबारेंट से दरख्वास्त
करता हूं कि यह पंजाबी सुबे की घोषणा
कर दे।

Shri Kapur Singh: I shall say in just half a dozen sentences, what I want to say.

Shri Ranga (Chittoor): We may have a discussion this evening.

Mr. Speaker: This evening? I cannot say. It some notice is there it can be considered. That is what I am telling him again and again.

भी बूटा सिंह : परिश्वित दड़ी गर्भार है क्षेत्रल चार दिन न्ह गये है बत गुरू होने में। प्रविलम्ब इस पर दिचार होना चाहिए।

ष्यक्ष महोदय : भापको ने टिस भेजनाः पाहिए ।

भी बूटा सिंह : एक बात....

सम्प्रदा महोवय: मैं अब विल्कुल इजाजत नहीं दे सकता और सब आप बैठ जायें। मेरा मना करते रहने के बावजूद भी आप को जो कुळ कहना था आपने उर्देश कह लिया है।

12.30 hrs.

BUSINESS ADVISORY COMMITTEE
THIRTY-NINTH REPORT

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 3rd September, 1965."

Mr. Speaker: I shall now put the motion to the vote of the House.

12.30½ hrs.

STATEMENT RE: PUNJABI SUBAcontd.

Shri Ranga: Sir, I would like to make a suggestion. In the light of the statement made by the hon. Home Minister and the strong feelings expressed by some of the hon. Members, I would like to suggest that the Government themselves would take the earliest possible opportunity of

giving a chance for this House to express itself in regard to this particular matter that is agitating all the people in Punjab pertaining to the threatened fast of Sant Fateh Singh in regard to the demand for a Punjabi Suba. It is in the interests of the country as a whole and this Government in particular that they should take the earliest possible opportunity in this House to have a discussion at least for one day, and then ascertain the views of the people as reflected in this House also.

श्रो पूडा ति : भ्रष्यक्ष महोदय, मैं इती सिलक्षिले में कुळ अर्ज करना चाहता हूं।

भाव्यक्ष महोदयः यह तो गर्वारेट ने कन-िक रकराहै। मानशिय सदस्य ने गर्वारेटको कहा है। यह इस को कनसिकर करेगो।

12.32 hrs.

BUSINESS ADVISORY COMMITTEE --contd.

THIRTY-NINTH REPORT-could.

Shri Daji (Indore): Sir, I want to say a word about the motion that has just been moved. Only two hours have been set apart for the discussion of oil policy. If the discussion is to be in anyway fruitful, more should be allowed for that. hours for oil policy will not give even five to seven minutes to each Member. Even important groups will not be able to speak. Therefore, at least four hours should be the minimum that would be required for discussing the oil policy. Otherwise, the discussion will not be fruitful.

Shri Satya Narayan Sinha; The time has been de ide j by the Business Adv. orv Committee. I have no objection if the House wants to extend the time.

Mr. Speaker: I am told that the

allotment for the discussion of off policy is not here.

An hon. Member: It is for Thursday. Is that not here?

Mr. Speaker: It does not contain the time for oil policy.

भी बूढा सिंह : अध्यक्ष महोदय मैं इती मोशन के बारे में अर्ज करना चाहता हूं। जैता कि आवार्ज रंग ने कहा है, यह बहुत महत्यपूर्ण विषय है। मिनिस्टर साहब ने इत हुपने का प्रोधाम एनाउन्स किया है। हम चाहते हैं कि अगर आप इगाजा दें, तो आज ही इग के बारे में थोड़ों सी घर्चा हो जाये। अगर आप इग की इगाजन दें दें, तो आप की बहुत मेहरवानी होगी। हीं

श्रम्यक महोदय : मेम्बर साहव जानते हैं कि अगर काई डि.कंशन रेख करना हो; तो उस के लिए नोटिस देना पड़ता है। धगर मेरे सामने काई बाकायदा नोटित हो, तो गैं उस को देख सकता हैं। वर्गर किसी नोटिस के काई डिस्कशन की हो सकता है ? श्री रंगा ने गयर्न नेंट को कहा है। या तो गवर्न नेंट खुद यह डिस्कशन लाये भीर या कोई मेम्बर साहब नोटिस वें। इन दोनों में रे एक बात होनी चाहिए । मैं भपने भाग की कोई डिस्कशन ला सकता हूं ?

भी बूडा सिंदु: प्राप हमारी सरफ़ से गवर्ननेंट को रिश्वेस्ट मर्दे।

Shri Satya Narayan Sinha: Government will consider the ruggestion which has been made.

भी इकवाल सिंह (फ़ीरोजपुर) . प्रध्यक्ष महोबय, मिनिस्टर साहब ने बहुत प्रच्छे माहोल में प्रपील की है । माननीय सदस्य इस प्रपील के धमर को पहने वें । इम वक्त हमारे मुक्क पर हमला हा रहा है धीर लड़ाई हो रही है । इसिना, माननीय सदस्य को सारी बातों को सोथ कर बात :

थी रकबाल सिंह]

करनी चाहिए। घाखिर हमारा मुल्क सब देश्यहा है। माननीय सदस्य इस माहील ग्यास्य वयों करना चाहते हैं ? (Interruptions).

भी बपूर सिंह : माननीय सदस्य को कैंसे पता है कि हम उस माहील को खराब करना चाहते हैं । हम माहील को खराब नहीं करना चाहते हैं । यह तो उन के मन में है कि हम माहोल को खराब करना चाहते हैं । हम तो माहोल को बेहतर बनाना चाहते हैं । हम तो माहोल को बेहतर बनाना चाहते हैं । (Interrultions)

Mr. Speaker: The question is:

"That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 3rd September, 1965."

The motion was adopted.

12,34 hrs.

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now resume consideration of the following motion moved by Shri M. C. Chagla on the 3rd September, 1965, namely:

"That the Bill further to amend the Aligarh Muslim University Act 1920, be passed."

भी सञ्चाल सिंह (कैराना) : सध्यक्ष महोदय, मैं बाप से क्षमा चाहता हूं कि मेरी किसी एजीटेगन की यजह से हाउस को सकलोफ पहुंवी । मैं बिल्कुल नया भादमी हूं। भाप ने मृत्रे सल्लह चंटे पृत्ते बुला लिया। मैरा इयाल यह था कि......

क्षप्यक्ष महोदय : प्रार्डर, प्रार्डर । बाननीय सदस्य जरा ठडर जायें ।

Shri Raghunath Singh (Varanasi): Sir, again the Minister of Parliamentary Affairs is here, away from his seat.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Simha): He has raised a point and I would like to reply to it

Shri Raghunath Singh: He is not in his seat. He cannot spoot

Shri Satya Narayan Sinha: 1 car. speak from anywhere.

Mr. Speaker: Order, order.

The Minister of Education (Shri M. C. Chagla): Sir, the matter has been discussed at very great length. So, some time-limit should be fixed. I submit that I have to leave for New York this afternoon, and I shall be very grateful to this House. . . .

Mr. Speaker: One hour may be enough, I think.

Shri M. C. Chagla: I thought halfan-hour would be sufficient. I has been discussed three ibare. I would not take more than two minutes.

Mr. Speaker: Whatever the time that was allotted has been spent and I have allowed every apportunity to everyone that I should conceive of.

भी यज्ञपाल जिहः प्रध्यक्ष महोदय, मुतै बीत मिनट मिल विचित्र ।

Shri M. C. Chagla: I would not take more than two minutes to reply. I do not want to say anything more.

Mr. Speaker: One hour should be enough. Those who have atready spoken should not try to speak. Because Mr. Yashpal Singh had u grievance that he was not allowed to reply, I have called him first. He will have 10 minutes.

Shri Satya Narayan Sinha: May I say a word, Sir? Twice or thrice it has happened—today also it has happened—that some of my friends said that I am in the midst of everybody. In the House of Commons, Sir, the Chief Whip is always considered to be invisible. Other men's movements are noticed, but he is not notice. The nature of the work I have to do is such that sometimes I have to move like the fire-brigade, which has no rules to observe. I would, therefore, request you to consult what happens in other Parliaments. In the Mother Mother of Parliaments, the Chief Whip is considered to be invisible.

Shri Sureadranath Dwivedy (Kendrapara): But he is also Minister of Communications.

Mr. Speaker: That is exactly what I was going to say. We cannot lower the status of our minister. In other parliaments, it is only the Chief Whip who is invisible. But here we have got a Minister for Parliamentary Affairs. How can he be invisible? At that moment, my observation was that the minister is a privileged person. I implied that he has to move sometimes in connection with his business. But I have also to request him that he should confluct his business in such a way, his movements should be such that they should not be so much noticed and so prominent.

भी बहापाल सिंह : घट्यल महोदय, मैं भाप का बहुत धाकारी हूं कि भाप ने मुझे बोलने का मांका दिया । मेरे पचास मिनट इन इन्टरप्णाज में खुत्म कर दिये गये थे । इसलिए इम वक्स कम से कम पच्चीस मिनट दे दिये जायें । साथ ही मैं भाप से यह बी दरकात करना चाहता हूं कि मैं बिल्कुल नया भादमी हूं। जो बात मेरे कहने की थी, वह भाष्यल महोदय ने कह वी । मेरा फर्बं यह या कि मैं खड़े हो कर एनाल जाइब कता । मेरे कारण इस हाउस में जो भन-प्लेंस्टनेस भा गई, उस के लिये घट्यल महोदय, मैं से लिये घट्यल महोदय, मैं से लिये घट्यल महोदय, मैं भाप से, इस सदन से भीर दिपुटी इप कर साहब से एनाल जाइब करता हूं। भाप ने जिस बरह मुझे बरमिन्दा किया है, भाप ने जिस बरह मुझे बरमिन्दा किया है,

उस को देखते हुए मैं श्राप को वचन देशा हूं कि ग्राईन्टा मेरी तरफ़ से कोई ऐसी कार्यवाही नहीं होतींे।

िंद में प्राप से प्रीर प्राप के द्वारा माननीय शिक्षा मंत्री से यह विकर कहूंगा कि इन तीन सालों में प्राज तक मैंने फिसी भी मेम्बर के बोलने के दोरान में चेक या इन्टरस्ट करने, किसी को हुडबिक करने या किसी के मामले में कोई गड़बड़ करने की कोशिश नहीं की है। मैं माननीय णिक्षा मंत्री से यह जरूर प्रपील करता हूं कि जब तक मैं बोलं, तब तक मुझे बीच में इन्टरस्ट न किया जाये, नवीकि मेरे पचास मिनट पहले ही इन्टरश्यान्य में खुश्म हो चुके हैं।

धध्यक्ष महोदय, जिस तरह से ध्राप ने बीच में ग्रा कर शालीनता. सौपठव ग्रीर कल्चर के साथ हमारे इस विवाद को निपटा दिया है, भेरा भपना ख्याल यह है कि भगर धलीगढ यनिवरिटी के बाइस चांसलर साहब उस यनिवस्टिंग के मामले को शांति के साम. बच्चां के प्रति प्रेम घोर प्रोफ़ेसरों के प्रति एकेश्यन रखते हुए निपटाना चाहते, तो बह जरूर निपट जाता । मैं निवेदन करना चाहता हं कि फ़ोहगढ़ साहब में हमारे स्वर्गीय प्रधान मंत्री जी के साथ ज्यादती हुई । बहुी पर स्वर्गीय पंडित जवाहरलाल नेहरू के साथ मास्टर तारासिंह की पार्टी ने ज्यादती की, मास्टर तारासिष्ठ की पार्टी ने उन की इञ्जल पर हमला भी किया धीर पहिल जवाहरलाज नेहरू को बग्रैर बोले हए, बगैर स्पीन दिये हुए, इस हाउस में बापन प्राना पड़ा। स्गर पंत्रित नेहरू राष्ट्रपति जी से का कर यह कहते कि वहले पंजाब के गवनंर को बरुबवास्त करो, फिर पंजाब के कमिश्नर को बरहवारत करो. फिर पंजाब कं वबनेमेट को बरखायस्त करा, तब मैं प्रइम मिनिस्टर रह सक्ता, तो क्या यह उन के कहने योग्य बात थी ? एक वढे घादमी के लिए यह बात को भा नहीं देती। लेकिन यहां पर बढ़े गर्ब के साथ हमारे शिक्षा मंत्री की यह फ़रमाहे श्री यशपाल सिंही

🖁 किथी फर्ल यादर जंग ने बहा कि जब तक प्रलीगढ पनियक्तिटी का कार्ट ट्यूयन मद्यत्तिल न किया जायेगा, जब तक वहां की एवसी-**क्य**टिव कौरिस को बरख्वारत नहीं किया जायेगा, जब तक वहां की कोर्ट को काम करने से नहीं रंका जायेगा, जब तक इस बारे में प्राधिनेस लाग नहीं किया कायेगा, तब तक बह वहां वापस नहीं जा रुकते हैं। यह बड़े आदिरियों के लिए कभी भी घोमा नहीं देता है। बड़े श्रादिष्यों को शोभायही देता है कि वे बच्चों में ए है। यन के साथ काम करें. ब्राफीयर्स को ब्रेम के साथ रुगझाये ब्रॉट राव को साथ ले कर चलें। हिन्दरकान में छंर भी युनिवरिदियां हैं। हमारी रडकी यनिवस्टि सबसे व्ही यनिवस्टि है। बहसंसार भर में सदशे बड़ी है। उस प्रिविद्धिती के बाइस चौरालर साहब जब हिमालते हैं तो शहर के लंग जनीन चमते 🕽 जनके पैरी की धल की धपने माथे पर सगाना चाहते हैं। दाहत उलम, देववन्द की यनिवरिटी इस्लामी कल्चर की सब से **ब**डी पनिवस्टि है। उस यनिवस्टि के सब से बडे श्रादमी मीलाना कारी महम्मद तैयव साहब जब एलते हैं तब लंग उन के दर्णनों के व्याक्ष रहते हैं, उनके दर्भन करने भरो के बाहर निमल काते हैं। यहां का हर फर्द मोर बाग्र उनकी इंड्यन फरता है, उनका सम्मान करता है। हर एक का सम्मान उनको शास्ति है। यब वे चलते हैं तो ऐसे मालूम होता है जैसे किसी सलतनत का राजा चल रहा हो । पूजाियों की तरह लोग उनके दर्शनों के हिए अयाकुल रहते हैं। प्रलीयद मित्स यनिवरिटी के बाइस चरितर कव हक सर्गानों के साथे में वाइस चारलर रह सकेंगे ? मैं पूछता चाहता हं कि जब जनता का प्रेम उनके साथ नहीं है, वहां युनिवस्टि की जो सब से दही तामत है प्रश्रीत सहके. भ्रोफंसर, स्टउंटस, स्टाफ, वे उन्हें नहीं चाहते है तो माहिनेस के सहारे उनको कब तक बहां भाप कायम रख सकते हैं। कव तक

उनको वहां बाइप चांसलर संग ने। के साथे में बनाये रख सकते हैं ? मैं शिक्षा मंत्री से कहना चाहता हं कि यनिवरिटी की सब से बड़ी चीज होती है, बाइस चांग्लर के प्रति सोगों का एक्वणन, सब से बड़ी चीज होती है बाइन चांःलर का दिहेदियर । द्वरूर यह ठीक नहीं होता है, धगर बेम भावना नहीं होती है, अगर एक बान नहीं है ता है ता संगीनें उसको कायम रही एख रक्तां है।

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हरम सरा की हिफायत को नेग ही न रही फ.म देगी: ये चिलमन की तीनियां कब तक

हमारे जिला मंत्री जिस दक्त बग्बई में चीफ जरिटस थे उस बक्त उन्होंने बया फैं सा दिया था. उसकी यह देखें । ग्राज यह चीफ जस्टिस नहीं हैं बरिया किनिस्टर वन गये हैं। लेकिन उन समय जब वह चोक **ज**िस्टस थे उन्होंने एत की ले में कहा था:--

"Under Art. 30(1) not only is a minority given the right to establish and administer educational institutions, but the educational institutions must be of their own choice. It is not open to the State to dictate to a minority what the nature of educational institutions should be. What a citizen enjoys in a democracy and what he values most is liberty of thought, and it cannot be disputed that one simple and easy method of controlling thought is to control the education of the young."

मैं पूछता चाहता हूं कि चीफ जस्टिस का जब यह विचार या ता क्या घाज उनके मिनिस्टर इन जाने के बाद उनके विचार बदल गये 🖁 ? प्राज मिनिस्टर छागला जस्टिस छागला महीं हैं। भाज तो वह हाउस की यहां तक कहते हैं कि तुम पेश करो और मैं पास कर द्वांगा कि चलागढ़ युनिवसिटी में से मस्लिम नाम भी हटा दिया जाए । वह मुस्लिम शन्द तक को भी हटा देना चाहते हैं। लेकिन वह कोई दलील ऐसी नहीं दे सके हैं कि स्पों मुस्लिम नाम को हटा कर वह दूसरा नाम देता चाहते हैं। मैं सर सैगर प्रदृतद खो का स्थात पाइ देता चाहता हूं....

श्रायक्ष महोदय : नाम बदाने का श्रद सदाल नहीं है । श्रद श्राप इतनी डिडेल्ब मैं न जावें ।

भी यत्रवाल सिंह : कोई बात नहीं है। जैसे धाप कहें मैं वीं: हो करने के लिए तैवार हूं। मैं ऐं: हो किया पड़े बदला देवा चाहता हूं कि सर मैंबद घड़तद ने इत इं:डोह्यूट को इसलिए कायम किया पा कि यह मुक्ततातों को रिलिजन को ट्रेंनिंग देगी। लेकिन धाज हमारे छावला साहब एक भी डाहुबेंट पेश नहीं कर सके हैं, एक भी लाजिक पेश नहीं कर सके हैं, एक भी लाजिक पेश नहीं कर सके हैं कि क्यों इस इंस्टीट्यूगन को मुस्लिम पूनिवसिटी न कहा जाए या यह माइवोरिटी क की इंस्टीट्यगन नहीं है।

यहां 42 युनिवसिटीच भीर हिन्दुस्तान में हैं जहां लड़के पड़ते हैं। धलागड़ में 35 परसेंट गैर मुस्लिम हैं। थोड़े के दूसरे छात्र शालीम हासिल कर सकते हैं। धगर सारे हिन्द्स्तान को देखा जाए तो थाड़े से मस्लिम छात्र यहां तालीम हासिल कर सकते हैं। भेकिन ग्राज हमारे छागला साहब उनकी हटाना चाहते हैं। मैं मंत्री महोदय से पूछता चाहता हं कि सिवाय जो हिन्द्यों की मेजारिटी बहां है भीर कीन लोग चाहते हैं उसको को कुछ भाप कर रहे हैं। क्या सारा हिन्दुस्तान इसको चाहता है ? जब तक घाप हिन्दस्तान क्षे न पूछ लॅं, जब तक हिन्दुस्तान की जनता धे न पूछा जाए, तब तक इतनी बड़ी यनि-वसिटी के ऊपर हाय डालना ठीक नहीं है, शिक्षा मंत्री को कोई प्रधिकार नहीं है कि

भी बड़े (बारगोन) : प्वाइंट धाफ धार्डर सर.....

भी बज्ञपाल सिंह : मैं जानता हूं घापके भाइंट चाक घावंर की । मैं अब घाप बोलडे हैं तो कोई प्याईट भाक भाईर नहीं उठाता हूं। मैं नाहता हूं कि भाग मुते बोत लेने दीजिंदे भार बोब में इंटरप्ट न कीजिंदे। इस में कोई प्याईट भाक भाईर एराइड नहीं होता है।

कातून क्या होता है। कातून जनता की इंग्डा होता है। जनता की इंग्डा को ही कातून कहते हैं। मैं इर बात को जानता हूं। हमारे विधान सास्त्रो भी इती बात को कहते हैं:

"Law is nothing but the will of the people expressed in terms of law."

जनता की इच्छा के बगैर, जनता से पूछे वगैर धलीगढ़ यूनिवर्सिडी के ऊरर हाथ डालने का धापको कोई घधिकार हानिल नहीं था। धाज भी बहुत सी बातें हो रही हैं। जिल्टस बगीर घहमद सैयद को गिरफ्तार कर लिया गया है। उन हो इसलिए गिरफ्तार किया गया है कि श्री धली यावर जंग साहुव के साथ नहीं हैं।

सम्यक्त महोदय: ऐपी बातें न कही जायें जिन की कानून दजाबत नहीं देता है। उनके ऊपर केस चलेगा। उनकी स्टेट गर्वनेंट ने......

श्री समाप्त सिंह: मैं छोड़ देता हूं।
मैं जानना चाहता हूं कि यह नासूर कब तक बना रहेगा, यह जुकाम कब तक चलेगा।
सिर्फ छ: हपने से यूनिविस्टी का एटमोसफीयर चंदा हुआ। छ: हफ्ते पहले तक यूनिविस्टी ठीक तरह से काम कर रही थी, उसकी तारीफ स्वर्गीय पंडित जवाहरलाल नेहस्क के की थी, हमारे बर्तमान प्रधान मंत्री श्री लाल बहादुर शाली ने की थी, सारे संसार के की थी। मैं जानना चाहना हूं कि छ: ह्याों में कीन सा ऐसा खहर मा कर मिल यया कि उस यूनिविस्टी का सारे का सारा वासुमंडन विवास्त हो गया।

[श्री यशपाल सिं]

मैं कहना चाहता हूं कि माइनोरिटी कै नाम पर नहीं बल्कि देश के सैक्युलरिज्म कै नाम पर इन मामले को लिया जाए । यह जो बिल लाया गया है यह वन मैन्स को है। इस में माननीय शिक्षा मंत्री ने...

Shri Raghunath Singh: How can he say that it is one man's show? The proposal has been passed by the whole House. We must protest against it.

क्रम्यक महोदय : ये भ्रगर कोई बात गलत भी कहते हैं तो दूसरों की बारी भी भ्राएगी भीर ये उसका जवाब दे सकते हैं। इनको मैं कैंसे रोक सकता हूं। उनका जो बहाब है, उसको जरा चल लेने दीजिये। उनको खत्म कर लेने दीजिये।

Shri Bhagwat Jha Azad (Bhagalpur): We are simply protesting in the parliamentary way and saying that he is wrong.

भी यहापाल सिंह : शिक्षा मंत्री से मेरी धपील है कि बगैर भारत की जनता से पूछे हुए इस वक्त घलोगई यूनियसिटी को इस तरह से पामाल करने का इरादा छोड़ हैं । हमारा देश सैक्युलरिज्म को कायम करना चाहता है । इसकी बुनियाद महात्मा गांधी ने डाली थी । उसका घाज यह तकाता है कि हम कंडे से कंडा मिला कर काम करे।

सम्पक्त महोदय: मेरी प्रायंता है कि साप कितने भी जोश में मार्वे लेकिन उस एरह के शब्द इस्तेमाल न करें जैसे प्राप कर च्हें हैं।

भी बक्तपाल सिंह: जैसा हुश्म हो, वैसा ही कहंगा।

भी मानवता सामावादः होत में भी पहें।

श्रान्यक्त महोदय : ऐते शब्दों का धापको श्रयोग नहीं करना चाहिये जैंउ "पामान" भी मञ्जपाल सिंह : प्रापका जैता हुक्म । प्रासान से ग्राप्तान गव्द मैं कहना चाहता हूं, मुलायम से मुलायम गव्द मैं इस्तेमाल कलेंगा ।

श्रव्यक्ष महोदय : "पामाल करना" यह इनना मुलायम शब्द नहीं है। यह बहुत सकत है।

भी यापात सिं! : मैं दरख्वास्त करना चाहता हं कि इस छं.टे से बच्चे के ऊरार प्राप षांड्रा सारहम करें। भारत की जनता की इपके मताल्लिक जरूर रायपर्छे। हम उस सैंदबलरिज्म को कायम करना चाहते है जित्र सँकालरिज्म **का** बनियादी पर**य**र पंजा**वीं** सदी में पांचवें गुरु ग्रज्य देव जी महाराज ने गोल्डन र्टम्पल में रखाया । और हरि-मंदिरका बनियाको पत्थर नियांकीर से रखबाया था । हम चाहते हैं कि हिन्दू-स्तान केग्रन्दर यह बनियाद कायम रहे, सैनयुलरिज्म क.यम रहे बात समझ में नहीं धाई है सीर मैं ने इपको बढ़त जानने की कोशिश की। है। यह कड़ागया है कि इस जिला में हाउस उन के पोछे है। मैं ने इतिहास पदा है। द्रोपदी काज बचीर खोंचा जारहा था, द्रोपदीको जननंगा किया आय तो एक भो बोट दुर्याधन के रहा था नहीं थी ... **बि**जाफ

Shri Raghunath Singh: Sir, we have to protest against this. This is incorrect. Such kind of expressions should not be allowed to be ued in the House.

Dr. L. M. Singhvi (Jodhpur): It is very wrong to use such expressions. We protest against it.

भी रषुनाय सिंह : बोपरी का चेप सींचा जा रहा था, उसकी जो उपना इन्होंने इस हाउस से दो है, इन से इन्होंने सारे हाउस का अपमान किया है। यहां प्रोपदी का चीर कोई नहीं खोंच रहा है। बोपती का चीर खींचने वाले यहां नहीं बैठे हैं। हुम हिन्दुस्तान के रिप्रिजेटेटिय हैं।

श्री यत्रशाल सिंहः इतिहास की घटना यहां नहीं बताई जा सकती है तो मैं उसको महीं बतलाऊंगा।

सी बड़े : इनकी द्रपने शब्द दापिस लेने चाहियें।

स्त्री सञ्जयाल सिंहः मैं उस घटना को नहीं कहता हूं। मैं वापिस लेता हूं।

मैं जानता चाहता हूं कि हिन्दुस्तान की वातता से क्याइस के बारे में पूछा गया है? इपी हाउस में हमारे भाई मानतीय प्रकासकीर **श**ास्त्रों जो ने स्रतो हम्िलम युनिय**्टी** के कार इतकान लाग्येथे । उन इनकामों को एक-एक कः केच्छनों कोटीने छुठा साबित किता है। कोई में बात ऐसी नहीं कड़ता है जो ल जिंक थे, मंत्रक से, दल ल से, पालिकानेंटरी किस्टम से क्रजन हो । इसी **हा**उस में डा॰ चैरद महसूद पर **इ**त्जाम सगाया गया । मेरे पास वह लेटर है । द्यगर माननीय शिक्षा मंत्री एक कर उसे भूना **दें** सारे हाउस को धोर में एक लक्ज भी ऐसा मिल काये जो धनिशिक्फ इड हो तो मैं **बा**दाकरता हं कि मैं इस पालियामेंट में बोलना छंड़ रंगा। लएजं को तोड़ मरोड़ 📽 र रखने से कोई फायदानहीं होगा ।

एक बात में कहता चाहता हूं कि 75 फी-सदी लड़ के मतंगद मालिय सूनिवसिटी के इंग्रेनियरिंग की एन्केशन हासिल करते वे । भव उन को 50 फी सदी कर दिया गया है । भव मुस को बनलाया जो कि मनंगद पुरिगसिटी से निकाले हुए जो लड़के हुँगि उनकी कोन सी मूर्नियरिंग लेगी । बह तो खी तन्ह से है कि "To give a bad name and kill the dog" मनंगद मुजलिय सुनिवस्टिंग को इस कदर बदनाम कि ता गया है, सनीगढ़ मृजलिय सूर्निवस्टिंग को इस कदर क्रिकेम किया गया

है कि भेम्बरान का मंह उस का नाम लेने से गडमा होता है। में जानना घाहता हूं कि 25 फीटदी लडके जो बहां से निकल कर ष्पायेने उन का क्या होना । जद उ**न** पर धलीए इसिलिम युनिवरिटी की महर सगी होगी तो उन के कैरिश्रर का क्या होगा । बच्चों के करियर के इंटरेस्ट में ऐपानहीं होनाचाहिए । मेरा सास्लुक चडकी यनिवस्टिंग से है। मैं जानता हं ग्रगर एक लड़के का भी केरियर खराब हो जाता है तो उस के मांबाप पर मसी स्त था जाती है, उस के विदीवारों पर मसी-बत भाजाती है। जिन बच्चों का कैरि-बार बालीगढ में खाराब किया गया है यह बच्चे श्रयक्ती जायेंगे ।इ.गामुस्कके बन्दर हैदराबाद की युनियसिटी **है।** हैदराबाद की उस्मानिया युनिवरिटी में एक लडका भी बाहर का नहीं लिया जाता । लेकिन प्रकारिक यनियादिती से महा जाता 🕏 कि यह बाहर के लड़के लें।

इति हाउस में श्री प्रकाणवीर शास्त्री वे जनरल शाहनवाज खां के बारे में बहुत कुछ कहा । जनरल शाहनवाज खा भेरे हिस्तेन्स के मुहताज नहीं हैं, लेगिन ग्रगर उन के बारे में मैं एक बात न राडुंतो मैं श्रपनी धात्मा धीखा करूंगा। जब मैपाकिन स्तान गया तः मैं ने वहां पर सरदार ऋब्द्रश्रं 🖝 निस्तर से कहा कि मैं जनरल शाहनवाच चां का गांव देखना चाहता हूं। उस गांव को देखना चाहता हुं ि सने जनरक्ष शाहनवाज का जैसा सपूत पैदा किया है जिस की जवाहरलाल नेहक ने बब गाउन पहन कर परवी की । जो नेताबी कुभ बचन्द्र बे.स. का सब से बढ़ा जनरस उस का गांव देखना चाहता है, बिछ के लिये पंडित नेहरू ने यह कहा बा कि:

"The most efficient General 1 have seen in my life."

पाकिस्तान में सरदार ६ क्रुरंब निष्तर ने क्र

श्री यणपाल मित्री

बबाब दिया कि तुम हमारे मेहमान हो यक्षपाल िल, हर तम को बदश देते हैं, । लेकिन पर्धशालाय में जनस्त शाहनवाज खां का माम लेने वाले को हम जेल में डाल देते हैं। िएए शरस के करेबरर की पाविस्तान वाले इस तरह देखते हैं. जो पाभिस्तान का का इतना बडा दृण्मन है जो नेताजी सुनाय चन्द्र बोस पा इतना बडा विश्वासपाव है जो पंडित नेहरू का सब्बा साथी है उस के लिये श्री प्रकाणशीर गास्त्री इलके सपज कहें या इस पालियामेंट की तीहीन है। प्रगर इस यनिवसिटी के लिए कोई जांच होनी है नो में ने दरावास्त है कि इस मामले को जनता की ग्रदालत में लाया जाये। इस मामते को जस्टिस चागला पर न छोडा जाये बल्कि जनता की घदालत में इसे स्ते जाया जाये।

मैं सच्चे दिल से ग्रांति करता हूं कि श्री चागला इस बिल को वापस लें भीर इस को दियासला है के हवाले करें ग्रीर इसकी राखा भी भारत की भूमि पर नहीं रहनी चाहिये।

भग्यक्ष महोदय : माननीय सदस्य मुकालिपत कर समते हैं लेकिन जो जीज पालियामें: में तय हो गई है स्स के लिये दिशाशताई के हवाले घरने की बात कहना नाभुनासिब बात है।

Shri H. N. Mukerjee (Calcutta Central): Mr. Speaker, Sir, I shall be very brief. Actually, I had no intention of taking part in this debate but having read the report of the discussion in this House I am rather disturbed by much of what is being said both in support of Shri Chagla's position and against him. That is why I wish him even at this stage to reiterate emphatically certain assurances which he has given and also to try to remove certain misapprehensions which obviously have been created.

There is a misgiving in many Muslim minds, whether rightly or not is a different matter, that the special character of Aligarh is likely to be violated under the new arrangement. Shri Chagla has been a judge and you, Sir, also have been in that elevated position and you know of the judicial maxim that justice should not only be done but it must also appear that it is being done. It is the Government's re-ponsibility to assure Muslim opinion all over the country that this apprehension is wrong.

I know that Shri Chagla is right in so far as he is trying to put a real, secular, democratic complexion to Aligarh University; but if this misapprehension has arisen in the minds of many people about all of whom we cannot be sure that they are reactionaries, then certainly something more has get to be done about that. That is why I say that a regular Bill has got to be brought forward as soon as ever that is possible. If it is possible, in the very next session let this Bill be brought forward. No avoidable delay should take place.

We have swallowed a bitter pill—the principle of nomination and all that kind of thing, the exclusion of representatives of teachers in the court and the executive council and so many other items into which I need not go; but we have swallowed a bitter pill only for the time being so that the regular medicine follows a little later.

I wish also to say that it is time when we discuss a matter of this sort that Muslims and Hindus and all, we remind ourselves of the role of Aligarh University in the context of the composite culture of our country. Aligarh has been a symbol cherished by Muslims no doubt, more than by other people in India, but it is cherished also by the rest of the Indian people. In the traditions of Aligarh there have been many bad things—no doubt about it; good and bad are mixed together as far as the traditions of Aligentees.

garh or of any other comparable place are concerned. But we cannot forget that in the great days of non-cooperation men of Aligarh came out and started a national Muslim University. We cannot forget that Mohammed Ali, Shaukat Ali, Khan Abdul Ghaffar Khan, Hasrat Mohani, Mukhtar Ahmed Ansari, Rafi Ahmed Kidwai, Zakir Hussain and Hafiz Mohammed Ibrahim. . . .

An hon. Member: Raja Mahendra Pratap.

Shri H. N. Mukerjee:and Raja Mahendra Pratap have all been brought up in Aligarh.

Besides, Aligarh is not merely foundation set up by the minority community. It is a foundation which the whole country has taken to its heart and that is why today we find 1,625 non-Muslim students and 130 foreign students from 23 different countries in Aligarh. The reputation of Aligarh is not merely the responsibility of the Muslim community. The reputation of Aligarh is something which the entire country has got to look after. Therefore it is very important that more positive efforts are made towards the cultural integration of Muslim and Hindu students residing in the hostels.

I should also like to say in this regard that Muslim opinion in our country has a special responsibility in trying to point out the position of Aligarh in the totality of Indian life. I find Pakistan exploiting against us the international freemasonry of and we should try to counter it and say that here in this country Islam has found a hospitable home; this is the one country in all the world where Islam has found itself in a position to become acclimatised and that is why we have got this total composite culture. Islam has its uniqueness-no doubt about it. Our unity is not a rigid structure; it is a unity in diversity but the uniqueness of Islam with its miltant affirmations has come to terms with the infinite eclecticisms of 1159(Ai)LSD-5.

Hindu thought and the result has been the creation of a composite culture which at least we should try to tell the world that we really and truly cherish.

The Muslims in the country should also perhaps in fairness to the Government remember that apart Aligarh we have the Jamia Milia Islamia, the Khudabaksh Research Library which Shri Chagla is going very soon to elevate to the status of a university, the Dar-ul-Alam at Deoband to which reference was made by Shri Yashpal Singh; we have the seminaries at Lucknow, Saharanpur, Azamgarh and Hyderabad; we have faculties of Islamic history and culture in different universities. "Islamic Culture" is the name of a periodical brought out by Osmania University's Oriental Publications Division which is known all over the world. These are matters which we should utilise in the counter-propaganda against Pakistan's telling all the world that here in India Muslims are an oppressed minority. 1 know that the Muslims have their grievances and I have not hesitated to point out the grievances of Muslims when I have found them to suffer in spite of the secular democracy which we have got, but that is no reason for vielding to Pakistani counter-propaganda which is winning friends them today. Even in the situation they are telling all the world that Islamic culture is ignored in India. As a matter of fact, in spite of whatever one might think about this particular piece of legislation, there are in this country institutes of Islamic learning which can compare with their prototypes anywhere in the world. And I say this because I am convinced and I am sure this House will agree that the Muslims in India have never been an alien element. The impact of Islam has never violated the integrity Indian life. A stupendous man like Amir Khusro, for example, said, "I am an Indian Turk and I can reply to you in Hindawi"-that was the language-and he said, "As I am a parrot of India, ask me something in Hindawi that I may talk sweetly."

[Shri H. N. Mukerjee]

He said, in the fourteenth century, "Do you know why the air of this country is hot?"—he was referring to Delhi in his famous ghazal—"It is because of the wormth of loyalty and devotion that the sun demonstrates towards this country."

13 hrs.

In the grand days of non-cooperation when at Gandhiji's magic call, Hindus and Muslims and all came together, what do we find. A grand team of Muslims who were national leaders of this country, men like Hakim Ajmal Khan, Mohammad Ali, Shaukat Ali and Maulana Abdul Kalam Azad, were leaders of all, not merely of Muslims or Hindus in the separatist fashion, the leaders of reminded of a everybody. I am Muslim who was talking of the grievances of the Muslim community, proclaiming his loyalty to India in terms which have struck in my memory. He said, when a Hindu dies, his body is burnt and the ashes are thrown into the river to be carried by the current—God knows where -- but when a Muslim dies, he wants six feet by three of Indan soil; and ne belongs to India in life as well as in death.

What has happened in Kashmir? Who is fighting in Kashmir? the other day, Mr. Dwivedy, who is not here, told us in this House that he went to Kashmir, that he went to the hospitals, to see some of those injured army men, and everybody he talked to was a Muslim. Who was the first Indian who, in free India, got the Param Vir Chakra? lt was Brigadier Usman, brother of a dear friend of mine, who was the first recipient of the Param Vir Chakra. He gave his life for his country. Greater love than this hath no man than that he gave his life for his country. This is how the world goes on; this is how our country goes on; this is how, in our country, Hindus and Muslims and all have to combine Let us forget footling little differences; let us forget the differences we have in regard to small matters here and there; let us forget what particular things we can bring up against Government on particular issues. But the issue that matters is: let us remember that India is one and we have got to fight together. For that purpose, let us purge the Aligarh institution of its dross and keep the Aligarh institution as a example just as we should keep the Banaras institution also as a shining example of the totality of Indian culture where the uniqueness of different trends of life and thought have come together in a beautiful stream. For that purpose, I want Mr. Chagla to reiterate more emphatically some of the assurances he has given and to seek to remove persistently, by repeated effort, the misgiving which continue in the minds of many Muslims in our country, all of whom I am not ready to brand as reactionaries that this legislation is going to hurt the Aligarh institution and to hurt the interests of this country.

भी मुहम्मव साहिर (किशनगंज) :
जनाव स्पीकर साहब, मुझे इस बात की बहुत
खुणी है कि भाज तक हमारी कांग्रेस के वा
उसकी विकिंग कमेटी ने या कांग्रेस के किसी
हाई कमान्डर ने कोई लफ्ज ऐसा नहीं कहा
कि जिस का मतलब यह हो कि भ्रतीय
यूनिवरसिटी की शक्ल भीर सूरत को बदला
जाए । लेकिन इस सवाल को सब से पहले
भ्रपोजीशन ने उठाया, इस हाउस में,
भीर इस के बाहर भी ।

मैं भाप से यह भ्रजं करता हूं कि यह बिल जो भ्रभी लाया गया है, उसके बारे में हमारे मिनिस्टर साहब यह फरमाठे हैं कि यह बिल इसलिए लाया गया है कि 25 भ्रमुल, को जो वाक्या हुआ उस में वाइस चांसलर को करल करने की साजिश की गयी भी । ऐसा भ्राया काम, ऐसा

हीनस काइम करने के लिये कांसपिरेसी क्यों हुई उस की वजह भ्राप बताते हैं कि वह नेशनलिस्ट खयाल के थे । मैं उन से पूछना चाहता हं कि डा॰ जाकिर हसेन क्या थे. करनल जैदी क्या थे, तैयब जी क्या थे? भगर वह नेशनलिस्ट नहीं थे तो मझे मजबर हो कर यह कहना पडता है कि मल्क में सिफं दो नेशनलिस्ट हैं, एक नवाब साहब भीर दूसरे चागला साहब ।

मैं कहता हं कि यह बिलकुल हकीकत के खिलाफ बात है कि उन का मरडर करने की साजिश की गयी थी. साजिश इस बात की की गयी थी कि ऐसे हालत पैदा किए जाएं कि ग्राडिनेन्स जारी हो जाए भार भलीगढ मस्लिम यनिवरसिटी को करल किया जाय, और इस साजिश को मैं इस पालियामेंट की कारंबाई से साबित करूंगा ।

घाप खयाल फरमाइए कि 1960 में. मार्च, के महीने में हमारे दोस्त श्री प्रकाणवीर शास्त्री नेकई दफा इस हाउस सवालात उठाए कि जिन में सख्त से सक्त इल्जामात एमवीजलमेंट वगैरह के भलीगढ मस्लिम यनीवरसिटी के खिलाफ लगाए गए। वह इल्डामात यकीनन ऐसे ये कि उनकी वजह से भाडिनेन्स भाना चाहियेथा। मुझे प्रकाणवीर शास्त्री से शिकायत नहीं है इसलिए कि उन को इनफारमेशन मिली, भीर बहैसियत पालियामेंट के एक मेम्बर के उन्होंने भ्रपना फर्ज धदा किया । लेकिन उस के बाद इस तरह से कार्रवाई की गयी कि किसी तरह से म्राडिनेन्स लाग किया जाए। लेकिन उस वक्त जो हमारे मिनिस्टर मिस्टर श्रीमाली साहब ये उन्होंने निहायत प्रक्लमन्दी ग्रीर इन्साफ से काम लिया और उन्होंने एनक्वायरी के लिए एक कमेटी मुकरंर की। जब वह कमेटी मुकर्रर हो गयी तो श्री प्रकाणवीर ज्ञास्त्री को करार न भाषा , उन्होंने 2 मार्च को हाउस में एक हाफ एन धावर

डिसक्शन किया । उस में तमाम इल्जा-मात लगाए गए भ्रोर वह तमाम रिकाई कमेटी के सामने गया । कमेटी ने उस की रोशनी में हर बीज की जांच की भीर कोई इल्जाम मलीगढ़ मुस्लिम युनीवर-सिटी के खिलाफ साबित नहीं हुमा । ऐसी हालत में वह कांसपिरेसी कि कोई सुरत से भाडिनेन्स लाया जाए फिर फेल हो गयी ।

उस सिलसिले में मैं घापको उस रिपोर्ट का पैरा 55 का खलासा बताए देता हं। उस में भलीगढ़ मुस्लिम युनिवरसिटी के स्टडेंट्स के डिसिप्लिन की तारीफ की गयी बमकाबले ग्रीर यनिवरसिटियों खुमुसन बनारस युनीवरसिटी के। में कहा गया है कि मलीगढ़ युनीवरसिटी का डिसिप्लिन निहायत बेहतर है।

भव कमेटी की रिपोर्ट से यह सवाल पैदा हुन्ना कि सभी इल्जामात गलत साबित हुए श्रीर एनक्वायरी कमेटी कहती है कि बहां का डिसिप्लिन बहुत प्रच्छा हमारे महबूब लीडर पंडित जवाहरलाल नेहरू जी बहां तशरीफ लेगए, शास्त्री जी वहां तशरीफ ले गए । उन्होंने भी वहां के डिसिप्लिन की तारीफ की। प्रव कांस-पिरेटसंको यह खयाल हुआ। कि किस तरह से ऐसे हालात पैदा हो सकते हैं कि ब्राहिनेन्स जारी हो । चुनाचे उस के बाद, जैसा कि हमारी बहिन रेण चक्रवर्ती ने कहा था, एक भीम सिंह को जो कि जनसंघ का था. जम्मू से बुलाया गया, उसको हिदायत दी गयी कि तुम जान्नो, वहां के लड़कों से घन मिल जाओं और किसी तरह से उन से एजीटेशन कराग्री । ग्राप जानते हैं कि मसल-मान लडकों में से भी कछ ऐसे लडके बद-तमीज होते हैं जो खराब से खराव काम करने के लिए तैयार हो जाते हैं । प्राप जानने हैं कि पांच हजार लड़के मुरिलंग युनिवरसिटी में हैं, उन में से सिर्फ डेंद्र सी लड़कों ने इस

[श्री मुहम्मद ताहिर]

एजीटेशन में हिस्सा लिया । कांसपिरेटर्स का खयाल था कि प्रलीगढ़ यूनीबरिसटी के लड़के जब तक मुग्तैल नहीं होंगे
तव तक एजीटेशन नहीं करेंगे प्रौर
वह मुग्तैल तभी होंगे जब उन के सामने
पुलिस लाकर खड़ी कर दी जाएगी प्रौर उन
पर गोली चला दी जाएगी । चुनाचे ऐसा
ही हुआ। । पुलिस को लाया गया
प्रौर गोलियां चलाई गयीं प्रौर इस
लिये वहां के लड़के मुग्तैल हो गए प्रौर एक
नाजायज हरकत कर बैंठे । तो यह एक
कांसपिरेसी थी कि वहां किसी तरह से
ऐसे हालात पैदा करो कि प्रांडिनेन्स
लागू हो जाए।

मुझे इस का सक्त अफसोस है कि यह कहा गया है कि मरडर करने के लिए साजिश की गयी थी। यह बिल्कुल गलत है। मेरा कहना है कि हमारे मिनिस्टर साहब को गलत इसला मिली जिस से बह ऐसा कहते हैं, दरप्रसल बात यह थी कि यह कांसपिरेसी अलीगढ़ यूनी-वरसीटी को करल करने के लिए की गयी थी।

मैं कहता हूं कि कांस्टीट्यूशन की दफात 30, 13 भीर 123 के मुताबिक यह भाडिनेन्स भीर बिल बिल्कुल नाजायज है भीर नहीं भा सकता ।

दूसरी बात मिनिस्टर साहब ने कही कि हम इसको नेशनल यूनीवरसिटी बनाना चाहते हैं। हमारे दोस्त रचुनाच सिंह औ ने कहा कि भनीगढ़ यूनीवरसिटी को मुसलमानों ने नहीं बनाया है

श्री रेषुनाथ सिंह : मैं ने कहा कि यह मुसलमानों की बनायी हुई है, लेकिन ध्रब उस में 95 पर सेंट पबलिक मनी लग रही है जिसको कि पालियामेंट ब्रांट करती है ।

श्री महम्मद ताहिर^{ीए}ः पालियामेंट बांट करती है तो कांस्टीटयशन की इजाजत से करती है । ग्रापका कहना है कि यह माइनारिटी इंस्टीटयशन नहीं है भौर नेशनन युनीवरसिटी है जैसीकि बनारस युनीवरसिटी मैं जानता हुं कि बनारस युनीवरसिटी के बारे में पालियामेंट ने मुहर लगा दी है कि यह हिन्दू यनीवरसिटी है, प्रलबत्ता नेशनल इम्पारटेंस की है । बनारस हिन्दू यनीवरसिटी की ज्वाइंट कमेटी की रिपोर्ट हमारे सामने भागयी है। भ्राप देखें कि इस ज्वाइंट कमेटी को पालियामेंट ने बनाया है भौर इस में दोनों हाउसेज के मेम्बर हैं, पर इन में से एक भी मुस्लिम , षा सिखाया एंगलोइडियन नहीं है। माइनारिटीज का एक मेम्बर भी इस में नहीं है। ग्रौर हमारे रघुनाथ सिंह जी ने इस में काम किया, हमारे मिनिस्टर साहब ने इस में काम किया है । क्या नेशनल युनीवरिसटी इस तरह की युनीवरिसटी हो सकती है । जिसकी ज्वाइंट कमटी में एक भी मुस्लिम न हो । मुझे खुशी है कि पालियामेंट ने इस पर महर लगा दी है।

कि यह विलक् न हिन्दुमों के लिए हिन्दू यूनिवरसिटी है लेकिन नेशनल इम्पार्टेंस की भी जरूर है उसी तरीक से मुस्लिम यूनिवसिटी मुसलमानों ने बनाई है लेकिन वह भी नेशनल इम्पार्टेन्स की बरूर है ।

. इस सिलसिले में जनाव मिनिस्टर साहब ने यह कहा कि मजिलस मक्तावरती की मीटिंग में जिस में डा॰ महमूद शामिल थे उन्होंने जमायत इस्लामी और मुस्लिम लीग को साथ लेकर हमारे इस धार्डिनेन्स के खिलाफ़ प्रोपेगैंडा किया । यह सही है कि प्रोपेगैंडा किया मगर उन को मानूम होना चाहिए कि डा॰ महमूद ने वह काम किया जिसे किसी ने नहीं किया । तीन

کانگریس نے - یا اِس کی ورکلگ کی<mark>ل</mark>گی نے ۔ یا کانگریس کے کسی ھاٹی کیاتہ نے کوئی لفظ نہیں کہا جس کا مطلب یه هو کی علی گولا یونیورسٹی کی شکل اور صورت کو بدلا جائے - لیکن اس سوال کو سب سے پہلے اپوزیشن نے اٹھایا - اس ھارس میں لور اس نے ہاہر بھی -

میں آپ ہے یہ مرض کرتا ہیں که یہ بل جو ابھی لیا گیا ہے ۔ اس کے بارے میں مبارے منسٹر صاحب یہ فرماتے هيں كه يه بل اس لكے اليا کیا ہے کہ ۲۵ ایریل کو جو واقعہ ہوا اس میں واٹس جانسلو کو قعل کرنے کی سازش کی گئی تھی۔ ایسا خراب کام ۔ ایسا هملس کرائم کرنے کے نگے کانسپریسی کیوں "ہوٹی - اس کی ہمه آپ بتاتے میں که وہ نیفللسٹ خیال کے تھا۔ میں ان سے يبجها جامتا من كه ةاكثر ذاكر حسین کیا تھے۔ کرتل زیدی کہا تم طهب جي کها فير - اگر وه نیشلسٹ تہیں تے تو اِمجے مجہور مرکزیه کیلایوتایم که ملک میں صرف دو تیشللسے هیں۔ ایک نواب صاحب اور دوسوے جائلا ماهب -

میں یہ کپتا میں که یه بالکل منینت کے خلف بات آھے که ان کا مرقو کرنے کے لگے سازھ کی گئی تھی۔ بلاء سازش اس بات کی کئی تھی

रास्ते पर बलने वाली जमायत को एक रास्ते पर लाये भौर उस के मुताल्लिक जितने बलसे धौर मीटिंगस हुई, उन बढ़े-बड़े जलसों की हिन्दू भाइयों ने सदारत की 🛊 भौर उन में सिवाय कौमी यकजहती भौर हिन्दू मुस्लिम इतिहाद के भौर दूसरी किसी चीज पर जोर नहीं दिया बया । हां भाप के भाडिनेन्स के खिलाप्र एक प्रपील मुसलमानों से जरूर की । उन्होंने यह कहा कि भाइयों 16 तारीख को चब तुम नमाज में जामो तो यह दुमा करो। वा घल्लाह हमारी गवर्नमेंट को बौफ्रीक नेक मता फरमा श्रीर जागला बाह्य के जुल्म से मुस्लिम युनिवरसिटी को बचाले । यह सिम्पल, बिलकुन मासूच भौर बेगुनाह एजिटेशन किया यया 🛊 लेकिन यह एजिटेशन करने बाले भी डी॰ घाई॰ घार॰ के शिकार डो गये। धव सवाल यहां प्रैस्टिज का हो नया है भीर वह यह कि चागला साहब ने एक काम किया है वह मिनिस्टर हैं वे एक विल यहांपर लाये हैं तो **धव** इस को पास होना चाहिए तो मैं घानी बवर्नमेंट से कहंगा कि चागला साहब की प्रैस्टिज को वह एक हाथ में रक्खे जौर मुसलमानान् ने हिन्द की प्रैस्टिज को बहुदूसरे हाम में रखे धीर बजन करें। धगर बागला साहब की प्रैस्टिज यजनी हैतो इसे फौरन पास कर वे मीर धवर मुसलमानान हिन्द का बकार ज्यादा वबनी होतोबिल नामंजुर करवें।

ब्राखिर में मैं सिर्फएक बात कह कर बैठ बाता 🛊 :---

"वरको तनी है धान वर के विराय

[شرى مصد طاهر (كفي كلم): جلاب سههكو صاهب - معهد اس يات كي بہت خوشی ہے کہ آج تک مناری

کیٹی نے اس کی روشنی میں ہو چیز کی جانچ کی اور کوئی الزام علیکوم یونیورسٹی کے خلاب ڈابت نهیں هوا۔ ایسی حالت میں وہ کانس پریسی کہ کوئی صورت سے آردَنيدس لايا جائے پهر فيل هو گئی -

اس سلسله میں میں آپ کو اس ربررت کا پیرا ۵۵ کا خلاسه بائے دينا هون - أس مين عليكوهه مسلم یونهورسٹی کے اسٹوڈنٹس کے ڈسپانی کی تعویف کی کئی به مقابله اور یونیورسٹیور کے خصوصاً بنارس یو یو, سٹی کے ، اس میں کہا گیا ہے که علیکوهه یونهورسٹی کا دسهان نهایت بہتر ہے -

اب کمیٹی کی رپورٹ سے یہ سوال پیدا هوا كه سمهم الزامات فلط ثابت هوئم -اور انکواٹری کمیٹی کہتی ہے که وہاں كا تسيلن بهت اچها ه - همارے معبوب لهدر يلدت جواهر ال نهرو وهاں تشویف لے کئے ۔ شاستوی جی وهاں تشویف لے گئے ۔ انہیں نے بھی وھاں کے ڈ۔ہان کی تعریف کی - آب کانسپریٹرس کو یہ خیال ہوا که کس طوح سے ایسے حالت پیدا هو سکتے هیں که آرتیلیلس جاری ہو۔ جلائچہ اس کے بعد۔ جهسا که هماری بهن ریلو چکرورتی نے کہا تھا۔ ایک بھیم سلکھ کو جو جی سلکو کا تھا۔ جس سے بایا گیا۔

[شرى محمد طاهر] که ایسے حالات بیدا کئے جائیں کہ آردینیدس جاری هو جائے اور علیکوہ مسلم یونهورستی کا قتل کیا جائے۔ اس سازش کو میں پارلیملٹ کی کاروائی سے ثابت کرونکا -

آپ خیال فرمائهے که ۱۹۹۰ میں مارے کے مہینے میں ھنارے دوست شری پرکاهل ویر شاستری نے کئی دفعه اس هارس میں ایسے سوالات اتھائے که جن مهن سفت ہے سفت الزامات -ایمبیزلمدت وغیرہ کے - علیکرھه مسلم یونیورسٹی کے خلاف لکانے گئے ۔ وہ الزامات يقيلاً ايسے تھے كه ان كى وجه س آرةنيلس آنا جاءت تها - معه پر^ہشویر شاستری ہے شکایت نہیں ہے اس لئے کہ ان کو اندارمیشن ملے -اور بحیثهت پارلهامنت کے ایک مممر کے انہوں نے اپنا مرض لدا کیا۔ لهكن أس كے بعد اس طرح سے كارروائي کی گئی که کسی طرح سے آرڈیللش لاگو کیا جائے - لیکن اس وقت جو همارے ملسائر مسائرش مالي صاحب تهانهون نے نہایت عقل ملدی اور انصاف ہے کام لیا اور انہور نے ایلکوائری کے لگے ایک کبیٹی مقرر کی - جب وہ کبیٹی مقر، هو گئی تو شری پرکاشویر شاستری کو قرار ند آیا - انہوں نے ۲ مارچ کو هارس مهن ایک هاف این اور تسکشی کها -اس مهن تمام الزامات لكائم كثم - اور وہ تام رکارہ کسیٹی کے سامنے گیا۔

پوئیبررسٹی کو تعل کرنے کے لگے کی گئی دہی –

میں کہتا ہوں که کانسٹیٹیوشن کی دفعات ۳۰ - ۱۳ - اور ۱۲۳ کے مطابق یه آرڈنیاس اور بل بالکل ناجائز ہے اور نہیں آ سکتا -

فوسری بات ملستو صاحب نے کہی که هم اس کو نیشلل یونیووستی بدانا جاہتے هیں - همارے دوست وگھرنانه سلکھ جی نے کہا که علیکوھ یونیدرستی کو مساحاتیں نے نہیں بدایا ہے -

شری وکھو اُنھ سلکھ ۔ مہن نے کہا کہ یہ مسلمانوں کی بدائی ہوئی ہے ۔ لیکن اب اس مہو وہ پوسلت بیلک انہے لگ رہا ہے جس کو کہ پارلیاملت انہانت کرتی ہے ۔

شى محدد طاءر - يارلياملت گرانت کرنی م تو کا سائیالیوشن کی اجازت ہے کی ہے۔ اب کا لہاا هے که یه مائدارتی الستیتهوشی نهین ھے اور نیشنل یونیورسٹی مے جیسی که لمارس يونيورسائي - مين جانا عون کہ بقارس یونہو سالی کے ہارے میں یارلیامنت نے مہر اکا دی ہے که یه ملدو يونيورسائي هے - الله عدد يم نيشلل امهارنائس کی ہے - بلارس هلدو یونیوردگی کی جوائلات کمیگی کی رپېرڪ هـ رے ساملے کئی هے - آپ دیکیں اس جوائلت کیلئی کو هارلهاسدے نے بدایا ہے اور اس سهی دونوں ھاوسیو کے صبیر ھیں ۔ ہو ان میں ایک بھی مسلم یا سکو یا ایلکلو

اس کو حدایت دیی گئی که تم جاؤ -وهاں کے لوگوں سے گیل مال جاؤ - اور کسی طرح سے ان ہے اینجیٹیشن کراؤ -آپ جانتے هيں که مسلمان لوکوں میں بھی کچھ لوکےایسےبدتمیز ھوتے ھیں ک خوب ہے خواب کام کونے کے لئے تیار ہو جاتے ہیں - آپ جانتے ہیں که پانیم هزار لوکے مسلم یونهورستی میں میں۔ ان میں صرف سر قبوهه سر لوکوں نے اس ایجیٹیشن مين حصه لها كانسهرية,س كا خيال تھا کہ ملیگوہ یونہورس ی کے لوکے جب تک مشاعل نهیں هیں کی تب تک ایجیٹیشن نہیں نہیں کے اور وہ سعدمل تبھی ہرں گے جب ان کے ساملے پولیس لا کو کبوی کو دبی جائیگی اور ان پر گولی جا دیی جائبكى - جنائجة ايسا هي هوا -پولیس او لایا گیا۔ اور گولیاں جلائی کئیں اور سے لئے وہاں کے لوئے مشتعل هو گئے اور ایک ناجائز حوکت کو بیٹھے - تو یہ ایک السیوسی تھی که وهان کسی طح ہے۔ ایسے حالات پيدا کرو که آرڌينينس لاکو هو جائے۔

مجھے اس کا سخت افسوس ھے کہ یہ کہا گیا کہ مرقو کرنے کے لئے ساڑھی کی گئی تھی ۔ یہ بالکل فلط ھے ، میرا کہنا ھے کہ ھدارے منسٹو صاحب کو فلط اطلاع ملی جس نے وہ ایسا کہتے ھیں ۔ دراصل بات یہ تھی کہ یہ کانسہرسی علیہ وہہ

[شری محمد طاهر]

قومى يكتجهتي اور عقدو مسلم اتهاد کے اُور دوسری کسی چیز پر زور نہیں دیا گیا۔ ہاں آپ کے آرڈیللس کے خلاف ایک اپیل مسلمانوں سے ضرور کی - انہوں نے کہا که بھائیوں ١١ تاريم كو تم جب اماز مين جاؤ تو يه دعا كرو كه يا الله هماری گورنمات دو توفیق نهک مطا فرما اور چاکله صاحب کے ظلم سے مسلم یونیورسٹی کو بنچا لے۔ یہ عمیل بالکل معصرم اور یے گناہ ايجيٿيشن کيا کيا هے ليکن يه ایمچیشیشن کونے والے بھی تی - آئی آر کے شکار ہوگئے۔ آب سوال یہاں پرستیم کا هو کها هے اور ولا یہ که چاکلہ صاحب نے ایک کام کھا ہے وه ملسلو هین وه ایک بل یهان پر لائے میں تو اب ا*س* کو پاس ھونا۔ چاھائے تو میں اپلی گورنملے ہے کہونکا کہ چاگئے صاحب کی پرسٹیم کو وہ ایک هانه میں رکھیں اور مسلمانان هدد کی پرستیم کو ولا دوسوے هانه مهن رکهیں اور وزن كرين - كر جائله صاحب كي پرساليم وزئی هو تو ایے پاس کو دبین - اور اگر مسلمانان هاد کا وقار زیاد زنی هو تو بل المقطور كو دين—اب أخر مين مين صرف ايك بات لهة

گهر کر لکی ہے۔ آگ گهر کے چراغ سے -]

هے لیکن وہ بھی ٹیشنل امہارٹینس کی ضرور ہے۔ اس سلسنے میں جداب منساو ماحب نے یہ کہا کہ مجلس مشاورتی کی میٹنگ میں جس میں ڈاکٹر مصود شامل تھ انہوں نے جماعت اسلامی اور مسلم لیک کو سانه لے کو همارے اس آرةیلنس کے خلاف پروپیکندا کیا۔ یہ صحصیم ہے که کر بیٹہ جاتا ھوں۔

اندین نہیں ہے - سائنارائٹیز کا ایک بھی منبر اس میں نہیں ہے۔ اور هنارے رکھوناتھ سلکھ جی نے اس میں کام کیا -ھیارے منسٹر صاحب نے اس میں کام کیا ہے - کیا نیشلل یونیورسٹی اس طرے کی یونیورسٹای ہو سکتی ہے۔ جس کی جواندے کمیٹی میں ایک بھی مسلم نہ ہو - مجھے خوشی ہے که پارلیاملت نے اس پر مہر لکا دی <u>ہے</u> -م یہ باکل هاندووں کے لئے معدو يونهورستي هے ليكن ليشنل امهارتيدس کی بھی ضرور ہے اس طریقے سے

مسلم یونهوسای مسلمانوں نے بدائی

پرویهکلدا کیا مکر ان کو معلوم هونا چاھئے کہ ڈاکٹر محصود نے وہ کام دیا جسے کسی نے نہیں کیا۔ تین راستے یو چلنے والی جماعت کو ایک راسنے ہر الے اور اس کے متعلق جتنے جلسه اور میتنکس هوئیں لی ہوے ہوے جلسوں کی هدو بھاٹھوں نے صدارت کی ہے اور ان میں سوائے Dr. M. S. Amey (Nagpur): I rise to support the motion for the third reading of the Aligarh University Bill move; by the Hon Minister for Education. I most heartily congratulate the Hon. Minister, Shri Chagla, not merely for piloting the Bill wisely, skilfully and ably in the debate through the House but also for plactical before the whole of India our ideal of what a high-souled Muslim nationalist should be.

The storm of criticism that was raised was not so much to vindicate the position of the great Aligarh University as to vilify the Hon. Member who was taken for a villain. The dignified way in which the Hon. Member treated his opponents both inside and outside the Parliament is exemplary.

The debate on this Bill was lively and at times reached a high level of forensic eloquence which is very setdom attained in this House. argument based on the fundamental right provided for the minorities in Article 30 of the Constitution was plausible and capable, the subtle distinction between the words 'Institution' and 'The University' which you and another Congress friend-Shri Shree Narayan Das I suppose-made was felt convincing by the House, if not crushing for the time being, and won both applause and approval of the great majority of the House in favour of the Bill.

Mr. Anthony's contention was that the legislation of the Aligarh University Act by the Parliament or the Government of India was only official recognition and nothing more and that the fact of its establishment by the Mohammedan community is not wiped out thereby. In his zeal to champion the cause of a community, Mr. Anthony lost sight of the simple and most obvious fact that there is recognition only for a thing that exists. There was no Aligarh University run by the Muslim community m existence and, therefore, demand of the Muslim community was for the creation of a Muslim University at Aligarh just as they

had created a Banaras Hindu University at Banaras. A. M. College was offered by them to the Government to be the nucleus of the educational centre which it was the object of the Government to develop at Aligarh by establishing the University.

In the case of Banaras Hindu University, Banaras Hindu College, started and run by the theosophical society, was offered as a nucleus for that centre to develop. And, in my opinion, the words "Hindu" and "Muslim" are retained in the names of these two Universities by the Legislature mainly for the recognition of the historic association of the institutions which the Universities started and not for emphasizing the denominational character of the Universities themselves.

In the course of the debate, great emphasis was given by some Members on the point that donation and grants to the funds of the old college and later on to the University for various purposes connected with educational work of the University were made by the Muslim population of I think that it is partially true, but all those funds belonged to the Aligarh University and they will The Muslim community remain so. has no concern with the funds. This point has some legal importance. Aligarh University is a legal person and has a legal entity. In case, for any unforeseen calamity, this object ceases to exist, the funds will be in the hands of the Government of India to be disposed of in accordance with the law of public trust and will not go back to the Muslim community as such. The principle of Cypres doctrine trust might apply. So tong as the Indian Republic exists, funds and properties of the University will be used for the aims and objects of the Aligarh University and no other purpose. Muslim community as such has no voice to determine the nature of its disposition.

Now, lastly one word more and I conclude. The Hon. Member assured the House—and the nature of the Bdf

[Dr. M. S. Aney]

itself indicates—that it is a temporary measure, intended to be replaced by permanent measure at the earliest possible opportunity. It is intended to enable the Government to take steps and place the University authority in a position of strength to deal firmly to restore normal conditions. At present the University is in a state of disorder and bad temper. The malady has to be cured in order to bring it back to normal condition.

A man in disease has to be taken to a nursing home and treated by the Doctors keeping him on diet. Food in disease is different from food in health. The patient generally complains against bitter pills and and injections given to him. at the tasteless, chafes though nourishing, food that is given to him. But we all know that that is the only way for his cure under the treatment of an expert and conscientious doctor.

I have no doubt that Dr. Chagla is there to personally supervise the administration and things which are bad and evil will soon disappear and normal conditions will be restored. We shall have the pleasure to welcome a new Bill of the Aligarh University Act at the earliest possible date.

I end with a note of Hindu-Muslim unity and the urgency of the feeling of national unity and national integrity, congratulating our brave are today fighting who shoulder to shoulder to end aggression of Pakistan on India. This Bill should serve to strengthen Hindu-Muslim unity still further. That is the need of the day.

With these words, I support the Bill.

Mr. Speaker: Now, Shri Muhammad Ismail. Hon. Members should not take more than five minutes cach, so that I could accommodate one or two more hon. Members. Those who have spoken already should not desire to speak again now.

Shri D. C. Sharma (Gurdaspur): Shri Muhammad Ismail also has spoken already. Mr. Speaker: I know that,

Shri Muhammad Ismail (Manjeri): In opposing the Bill, I say that it offends many of the provisions of the Constitution of India. How it offends has been pointed out by the previous speakers already, and I do not want to tire the patience of the House by repeating it once again.

The Education Minister wants to get constitutional difficulties merely quibbling on the word 'establish' found in article 30. think there are lawyers who will say that that quibbling goes not and cannot really deliver the goods in the face of the solid provisions of Constitution and the solid facts of his-This institution has been what it is and has been belonging to the Muslims for the last century or so, and there has been no doubt whatever about that fact during all these years excepting now.

It has been pointed out by some of the previous speakers that everything was all right with this university. In 1961, the Chatterjee Committee, and then the late Prime Minister of India and the present Prime Minister of India and Shri Tyabji who was the last vice-chancellor have all spoken about the discipline of the university. They had said that the discipline of the university compared very favourably with the discipline obtaining in many o her university. was the opinion of all these people and yet all of a sudden this thing has happened and indiscipline is said to have been there.

Then, the hon. Minister speaks of conspiracy. I do not know how a conspiracy is hatched or executed. But one cannot understand how these people who wanted to execute the conspiracy came with tom-tomming and slogans and with a coffin. The hon. Education Minister during his career as a judge must have dealt with many cases of conspiracies. I do not know whether he knows that conspiracies are hatched and execut-

ed in this manner, and that too, whether such a thing could happen within five weeks of the departure of the previous vice-chancellor and the advent of the new one. If the malaise, as has been claimed by some hon. friend, is deep-rooted, which it really strange, and if such a malaise should have overtaken the authorities and overtaken the much-talked of discipline of the university in such a short time as that, if such were the case, then a judicial inquiry ought to have been instituted to find out what this terrible malaise was which had taken such a vicious and deep root in the university within those five weeks.

In dealing with that, the Education Minister has gone out of his way to malign and attack people and parties. He attacked also Dr. Syed Mahmud. Dr. Syed Mahmud has been in the Congress for more than sixty years, and he had been one of the staunchest disciple of Mahatma Gandhi, he has done everything to advance the cause of nationalism in the country. If such a man as that is to be treated in this manner by people entered the Congress only the other day, then it is the concern of the Congress Party and it is for them to decide. But so far as the know, he has done good to the people.

Then, the Education Minister has spoken of the Mushwaraat and its component parts. What has this Mushwaraat done? It gone has round the country for uniting the people, Hindus as well as Muslims. There was not a single meeting that was convened under the auspices of the Mushwaraat which Was not by attended by Hindus not merely ordinary Hindus but by Hindu leaders including Congressmen. my hon, friend find out a single instance in which anything was said either by the Mushwaraat Committee or by the Muslim League members or by the Jamiate Islami would injure the interests of the country. There have been people and Congress leaders who have paid enormiums in such meetings for the step that was taken by the people who were touring the country under the Majlise Mushwaraat.

Then, my hon. friend speaks of the Muslim League. He it was who had taken the support of the. Muslim League with regard to the Congress policy on Kashmir and Pakistan, to the United Nations, and he spoke of it with great approbation and commendation. But today he comes here and speaks disparagingly of that organisation....

Shri Sham Lal Saraf (Jammu and Kashmir): Why should my honfriend make it personal?

Shri Muhammad Ismail: The Muslim League stands for equally honourable existence of all the people and for hearts harmony; it stands for the defence of the country; it stands for the integrity, strength and honour of the country. After having paid in the world forum approbation for this organisation, now he comes and tries to disparage that organisation.

In regard to the Jamiate Islami, I would like to point out that it is a religious organisation. It is concerned and distressed at a section of the youth of the Muslim community falling into the pit of narrowness and godlessness, and gross and vul-That organisation gar materialism. is doing what it can to reclaim the Muslim youth from that terrible pit into which nobody, either Muslim or Hindu or Christian shou'd fall. With all that, my hon, friend in his own one-sided manner attacks where they could not defend themselves, and all this he is doing for buttressing this Bill. What do we say? Once again, we insist we stand on the provisions of the Constitution in our opposition to this Bill and nothing more. The claims of Shri M. C. Chagla cannot satisfy the lawyer-Members here and the lawyers outside the country. That is a point on which he may expatiate and he may enlighten us. But instead of that he is going and attacking unnecessarily people who have been serving the cause of the country.

बी सिहासन सिह (गोरखपूर): प्रध्यक्ष महोदय, जब मैं माननीय सदस्य, श्री यशपाल सिंह, का भाषण सून रहा था, तो मुझे यह धनुभव हो रहा या कि क्या वह प्रलीगढ़ **ब**निवर्सिटी की महत्ता श्रौर इस बिल की श्राव-श्यकता पर बोल रहे हैं या हिन्द्र-मस्लिम सवाल पर बोल रहे हैं । माननीय सदस्य घपने भाषण में सैकूलरिज्म का नाम भी ते रहे थे, देश की जनता का नाम भी ले रहे जन-प्रतिनिधित्व का नाम भी ले रहे थे भौर एक सम्प्रदाय का नाम भी ले रहे थे। क्ता नहीं यह पालियामेंट जन प्रतिनिधित्व की खोतक है, जनता की ग्रावाज की खोतक है या केवल श्री यशपाल सिंह ही जन-प्रति-निधित्व ग्रीर जनता के चातक है। मै निवेदन करना चाहता हुं कि इस सदन में पांच सी मेम्बरान हैं। उन पांच सी मेम्बरान में श्री बशपाल सिंह के प्रस्ताव का कितने मेम्बरी ने समर्थन किया, इस से ही पता लग जाना है कि जनता किस तरफ़ है।

भी सशपाल सिंह : भासमान में चांद एक ही होता है ।

बी सिहासम सिह: मानतीय सदस्य दोनों तरफ की बात कह रहे थे — वह सेकु-लिएम की बात भी कह रहे थे घीर एक सम्प्रदाय की बात भी कह रहे थे। वह कभी सैकुलिएम के भाव से बोल रहे थे घीर कभी कम्युनलिएम के भाव से बोल रहे थे। पका नहीं, वह किस भाव से बोल रहे थे।

मैं निवेदन करना बाहता हूं कि प्रलीगढ़ मूनिवसिटी की तरह हिन्दू यूनिवसिटी, बनारक का भी समय भाया । उस के लिए भी ऐसा ही कानून बना, लेकिन उस को से कर देश में इतना हल्ला नहीं हुमा, "हिन्दू" के नाम को ले कर देश में इस तरह झगड़ा नहीं हुमा । उस यूनिवर्सिटी में क्या खराबियां थीं, यह देखने के लिए एक कमेटी बनी। उस ने एक ग़लत या सही रिपोर्ट दी, जिस पर गवर्नमेंट ने एक एक्शन लिया ग्रीर बाद मे उस के भताबिक एक कानन बनाया। इस कानन का ग्राप ने हवाला दिया । ग्राप ने कहा कि उस में नान-हिन्दू नहीं है । वह भी गलत है। एंग्लो इंडियन कमेटी का मैम्बर है। वह नान हिन्दू नहीं है ? भीर भगर नान-हिन्दू नहीं रखा गया तो इस के हम लोग दोषी नहीं हैं। उस कमेटी में भी यह प्रश्न उठा था कि अब देश इस पालियामेंट के द्वारा शासित होता है ग्रीर यह पालियामेंट राष्ट्रीय विश्वविद्यालयों को धनुदान देती है भीर भन्दान ही नहीं बल्कि खर्चा देती है तो वे क्यों हिन्दू भीर मस्लिम नाम से कायम रखी जाएं ? मैं ने भी यह प्रश्न उठाया था भीर भव भी कहना चाहता है कि सतरह घठारह बरस के बाद भी क्या हमारे लिए यह उचित है कि एक धर्म निरपेक्ष राज्य होने के नाते हम हिन्दू युनिवसिटी, ब्रिलम यनिवसिटी क्रिस्चियन यनिवसिटी पादि यनिवसिटीज के नाम कायम रखें ? जब यनिवसिटीज इस तरह से शासित हों, इस तरह से उन को पैसे घाते हों कि जिस में इर धर्म के व्यक्ति का हिस्सा होता है, जन समह के ब्रारा दिये गये टैक्सों से उन की पैसे मिलते हों, जिन में हिन्दू भी है, मुस्लिम थी हैं, ईसाई भी हैं, किस्चियन भी हैं, पारसी भी हैं, सब हैं, तो क्या यह उचित नहीं है कि उन के नामों को भी बदल दिया जाए ? यह कब तक जलता रहेगा भीर कब तक हम इन नामों को बनाये रखेंने ?

भाषी बहां कहा गया है कि लंबियान के विकद हम काम कर रहे हैं। संविधान के भाटिकल 30 का जिक किया बया है। उस में जो कुछ दिशा गया है, उस को बढ़ कर सुनाया गया है। चागला साहब का ची नाम इस में जिया गया है चौर कहा-गया है कि इन्हों ने इस तरह से इस की- व्याख्या की थी । मेरा खयाल है कि चागला साहब उस व्याख्या पर श्रव भी कायम है । मैं समझता हूं कि ग्राटिकल 30 केवल ऐसी इंस्टोइयूगंब के लिए है जोकि व्यक्तियों हारा बनाई जाती हैं और गवनं मेंट की मर्जी है उन को जितना धनुदान दे या न दे । लेकिन जहां तक यूनिवर्सिटीब का सम्बन्ध है, उन पर ग्राटिकल 30 लागू नहीं होता है । यूनिवर्सिटीब किसी धमें विशेष की कभी भी केन्द्र नहीं हो सकती हैं । वहां पर भूगोल, साइंस, प्ररिचर्गेटिक, इतिहास ग्रादि की शिक्षा दो जाती है जो किसी धमें विशेष से सम्बन्ध नहीं रखती है । ये विषय तो सार्व-भीमिक हैं । उसका नाम ही यूनिवर्सिटी रखा गया है यारी प्रिनिवर्सल ।

घलीगढ़ यूनिश्वसिटी में धर्म की शिक्षा का प्रश्नध हो, इसका कोई मना नहीं करता है। इस को बिल में भी मना नहीं किया गया है। बहु चाहे तो धार्मिक शिक्षा दे सकती है। वहां पर अरबी में, इस्लामिक धर्म की, इस्ला-मिक कल्चर की पढ़ाई हो सकती है। लेकिन वे किसी को इसे पढ़ने के लिए मजबूर नहीं कर सकते हैं। नान-मुस्लिम किसी को पढ़ने के लिए मजबूर नहीं किया जा सकता है यह नहीं, कोई भी यूनिवसिटी किसी को कोई विशेष धार्मिक शिक्षा पाने के लिए मजबूर नहीं कर सकती है। हिन्यू यूनिवसिटी धी ऐसा नहीं कर सकती है। हिन्यू यूनिवसिटी

वनारस हिन्दू यूनिवसिटी का जो विधे-यक यहां प्राने वाला है सिनेक्ट कमेटी से उस में हम ने यह इस बान की भी व्यवस्था की है कि बहां मुस्लिम कल्चर की पढ़ाई की सुविधा हो, वहां मुस्लिम धमं, हिन्दू धमं, बैदिक धमं, जैड अवस्ता प्रादि सबकी पढ़ाई की व्यवस्था हो । उन सबको शामिल किया है । जो विद्यार्थों जो पढ़ना चाहे, उसके लिए उसको पढ़ने की सुविधा होगी । यही यूनिवसिटी का काम है । वैसे हो मुस्लिम यूनिवसिटी में सबके लिए इस तरह की व्यवस्था होनी चाहिये ।

हमारे माननीय श्री यशपाल सिंह जी ने कहा है कि एडमिशन जो उस कालेज के लडकों का साइंस, इंजीनियरिंग भादि में हमा करता है वह भव पचास परसेंट हो गया है भीर पचास परसेंट बाहर से लिये जायेंगे उनका कहना था कि पच्चीस परसेंट कहा जायेंगे । मैं ब्रापसे कहना चाहता है कि किसी कालेज विशेष या किसी यनिवसिटी विशेष के लड़कों को उसी यनिवर्सिटी में मान्यता मिले, ऐसा नहीं होना चाहिये, उसी यनि-वर्सिटी में एडमिशन मिले, ऐसा नहीं होना चाहिये । योग्यता के भ्राधार पर यह होना चाहिये । हर युनियसिटी में योग्यता के ग्राधार पर एडमिशन मिलना चाहिये, प्रवेश मिलना चाहियं । उसके लिए कम्पीटीशन हो । साइंस के जितने विभाग हैं, इंजीनियरिंग के जितने विभाग हैं. टेक्नोलोजी के जितने विभाग हैं. उन सब में किसी तिशेष युनित्रसिटी के विद्यार्थी को ही लिया जाय, ऐसा नहीं होना चाहिए। उसको हर विद्यार्थी के लिए, हर युनिवर्सिटी के विद्यार्थी के लिए भ्रोपन करना चाहिया। उसके लिए कम्पीटीशन हो । सब कम्पीटी-शन में बैठें धौर जिसके ग्रधिक से ग्रधिक माक्स भायों, उसे एडमिशन मिले । बिस्कुल उस तरह से जिस तरह से भाई। ए॰ एस॰ में होता है। लेकिन भाज हां क्या रहा है 🕏 भाज भनुपात फिक्स कर दिया गया है स्टेटस में कि इतने उस स्टेट के लिए जायेंगे. इतने बाहर के लिए जायें। यह चुंकि झगड़ा है इस बिना पर किया गया है । लेकिन योग्यता के ब्राधार पर एउमिणन मिलना चाहिये यनिवसिटी ज के भन्दर

भ्रव समय भा गया है कि भगर इस बिल में नहीं तो एक भ्रलग से स्वतन्त्र बिल लाकर भ्राप यह व्यवस्था करे कि जाति के नाम से भ्रमें के नाम में, से कोई भी एजुकेशनस इंस्टीट्यूशन हिन्दुस्तान में नहीं रहेगा भीर भ्रगर जाति या भ्रमें विशेष के नाम पर कोई होंबे तो उसे राज्य नहीं चलायेगा। हमारा [श्री सिहासन सिह]

धर्म निरपेक राज्य है। हम किसी धर्म को धाषात नहीं पहुंचाना चाहते और न ही किसी धर्म को हम प्रोत्साहन देना चाहते हैं प्रपंन सरकारी पैसे से। मैं चाहता हूं कि यह जो धर्मों का अगड़ा है जहां तक एजूकेशनल इंस्टीट्यूशंब का सम्बन्ध है, यह नहीं रहना चाहिये। हिन्दू प्रलग है, मुम्लिम झलग हैं और ध्रापस में कल्चर के नाम पर जो लड़ाई होती है यह नहीं होनी चाहिये। हमारे देश का कम्पीखट कल्चर है जैसाफि एक बार हमारे प्रधान मंत्री श्री जयाहरलाल नेहरू ने कहा था। हमारा सब का मिला जुला कल्चर है, कम्पीखिट फल्चर है।

श्राच्यक महोदय: अब और मीका देने का ययत खत्म हो गया है। शारबी जी परसनल एक्सप्लेनेशन देना चाहते हैं। एक दो मिनट में यह जो कुछ कहना चाहते हैं कह लें।

Shri Sham Lal Saraf: May I make a submission? I come from a State where my friends have very state ground feelings, mixed feelings about the Bill. So I may be given a few minutes.

Mr. Speaker: You have come from one corner. It is not necessary that every State should have representation in this matter.

श्रीमती लक्ष्मी बाई (विकाराबाद) : मझे भी दो मिनट मिलने चाहियें।

Shri Sham Lal Saraf: The reason for my asking for being allowed to speak is obvious. So please allow me.

श्री मुजफ्कर हुसैन: (मुरादाबाद): इन के बाद मुझे भी बोलने की इजाजत दी जाएगी? प्रगर इन्होंने कोई इलडाम लगाया तो मझ को भी मौका दिया जाएगा कि मैं उसका जवाब दे सकूं। ताहिर साहब पर इन्होंने कोई इल्डाम लगाया तो हम को भी जवाब देने का मौका दिया जाएगा न?

बाध्यक्ष महोबय: अगर इस तरह से इल जाम लगाते जायेंगे और उन का जवाब दिया जाता रहेगा तो यह सिलसिला कहीं खत्म ही नहीं होगा । इन को मैं इल जाम नहीं लगाने दूंगा । मैं चाहता हूं कि शास्त्री जी भी रहने दें और कुछ न कहें तो ज्यादा प्रच्छा है ।

श्री प्रकाशवीर झास्त्री (बिजनोर) : अच्छी बात है। मैं कुछ नहीं कहता हं।

Shri M. C. Chagla: Mr. Speaker, as we all know, we are facing a very serious crisis just now. There is aggression, there is undeclared war, We should do everything in our power to maintain communal peace and harmony. We should not say a word which will interfere with that harmony which exists and which should continue to exist. Today we should think of ourselves not as Hindus or Muslims, but as Indians, one and all.

Now, I am a great deal in agreement with what Shri Mukerjee said. I have said this before and I repeat it—I repeat it with all the emphasis I possess—that this Bill will not in any way, affect what Shri Mukerjee chooses to call the special character of the University.

The Academic Council has not been interfered with. This Bill does not touch the academic studies in the University. The academic studies will go on as they are. I also reiterate what I said before, that this is a temporary measure, an emergency measure, and a permanent Bill will be introduced as soon as possible, if possible in the next session.

May I say again, echoing what Shri Mukerjee said, that Aligarh University should be the symbol of our composite culture?

Some hon. Members: Yes.

Shri M. C. Chagia: It should be the symbol of Muslim culture in the context of secular India. It should be an example to the rest of the would how different communities can live together in peace and harmony in our country. It should also be an example to the world how in the midst of diversity we have found unity in our policy.

My hon. friend, Shri Yashpal Singh, has used rather strong expressions against me. He said I wanted to trample upon Aligarh. My hon. friend over there said "ज्रहम किया है"

I do not understand how I have trampled upon Aligarh.

Dr. L. M. Singhvi: We use stronger words. He said that he wanted to 'murder' it.

Shri M. C. Chagla: मैं नहीं समझ सका हूं कि क्या जुल्म मैंने भ्रलीगड़ यूनिवर्स्टी के साथ किया है। ^I assure him that my sole intention is to preserve the glory of Aligarh. I know it has made a great contribution to our academic life, our scholarship and our nationalism, I want to assure this House that I have brought in this ordinance and the Bill, as a temporary measure, in order that Aligarh should be strengthened and should become a modern progressive University, that it should be a shining light not only in India but abroad, of our great composite culture.

With these words, I move.

Mr. Speaker: The question is:

"That the Bill be passed".

The Lok Sabha divided:

Division No. 15]

AYES

Kotoki, Shri Liledhar

[13:45 hrs.

Ancy, Dr. M.S Rade, Shri Bal Krishna Singh, Shri Besumatari, Shri Bears, Shri Bhanu Prakash Singh, Shri Boroosh, Shri P.C. Chakraverti, Shri P.R. Chandrabhan Singh, Shri Chaturvedi, Shri S.N. Chaudhury, Shri Chandremani Lal Chavda, Shrimati Joraben Daljit Singh, Shri Das, Shri Sudhansu Dorai, Shri Kasinetha Dwivedy Shri M. L. Ganga Devi, Shrimati Gokaran Presed, Shri Guha, Shri A.C. Gupta, Shri Kashi Ram Hansda, Shri Subodh Haq, Shri M.M. Harvani, Shri Ansar Jamir, Shri S.G. Iamunadevi, Shrimati Joshi, Shrimati Subhadra Jyotishi, Shri J.P. Kechhavaiya, Shri Hukam Chand Kappen, Shri Kedaria, Shri C.M. Keishing, Shri Risheng Khan, Dt. P.N.

Krishne, Shri M.R. Krishnapal Sirgh, Shri Kureel, Shri B.N. Lalit Sen, Shri Lasker, Shri N.R. Laxmi Bai, Shrimati Maimoona Sultan, Shrimatı Malaichami, Shri Marothish, Shri Mehrotra, Shri Braj Bihari Mehta, Shri J.R. Melkote, Dr. Minimata, Shrimati Mohanty, Shri Gokulananda More, Shri K.L. More, Shri S.S. Muthish, Shri Paliwal, Shri Pande, Shri K.N. Pandey, Shri R.S. Pandey, Shri Vishwa Nath Patel, Shri Chhotubhai Patel, Shri Rajeshwar Patil, Shri D.S. Prabbakar, Shri Naval Pratap Singh, Shri Raghunath Singh, Shri Rai, Shrimati Sahodra Bai Raideo Singh, Shri Remanathan Chettiar, Shri R. Ramshekkar Presed Singh, Shri

Rane, Shri Reo, Shri Krishnamoorthy Rao, Shri Rameshwar Raut. Shri Hhola Sedhu Ram, Shri Saha, Dr. S.K. Saigal, Shri A.S. Saraf, Shri Sham Lal Satyabhama Devi, Shrimati Sen, Shri P.G. Sharma, Shri A.P. Shastri, Shri Prakash Vir Shastri, Shri Rama Nand Shukla, Shri Vidyacharan Siddananieppe, Shri Siddhanti, Shri Jagdev Singh Singhyi, Dr. L.M. Sinha, Shrimati Ramdulari Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Sivappraghassan, Shri Ku. Snatak, Shri Nardeo Subbaraman, Shri Tiwary, Shri D.N. Tiwary Shri K.N. Tiwary, Shri R.S. Uikey, Shri Upadhyaya, Shri Shiva Dutt Varma, Shri Ravindra Virbhadra Singh, Shri Vyss, Shri Radhelal Yedah, Shri N P. Yedava, Shr & P.

4009

NORS

Kandappan, Shri S. Kova. Shri

Meurya, Shri Muhammed Ismail, Shri Mazatfar Hussin, Shri

Sezhiyan, Shri Tabir, Shri Mohammad Yashpat Singh, Shri

Shri P. L. Barupal (Ganganagar): 1 am for Ayes.

Mr. Speaker: What is reflected there?

Shri P. L. Barupal: Abstention.

Mr. Speaker: That will be noted.

The Deputy Minister in the Ministry or Education (Shrimati Soundaram Ramachandran): Mine has not worked.

Mr. Speaker: The hon. Minister has not voted, or something is wrong?

Shrimati Soundaram Ramachandran: Something is wrong.

Mr. Speaker: That will be noted.

Ayes: 97; Noes 8.

The motion was adopted.

13.41 hrs.

STATUTORY RESOLUTION PAYMENT OF BONUS ORDINANCE: AND PAYMENT OF BONUS BILL

Mr. Speaker: Before I call upon Shri Masani, out of the five hours allotted, how much time should be given to the general discussion?

Shri Indrajit Gupta (Calcutta South West): Five hours is too inadequate.

Shri N. Dandeker (Gonda): There is a very large number of amendments tabled, and a very large number of Members want to speak.

Mr. Speaker: Three hours would be enough for general discussion?

Shri N. Dandeker: Four hours, and at least four hours for clause by clause consideration, and one hour for the third reading.

Mr. Speaker: Not that one hour afterwards.

Shri N. Dandeker: Amendments are in hundreds.

Mr. Speaker: That would be toe much then. Five plus three, eight hours in all. I will add three more with the consent of the House.

Shri N. Dandeker: Three hours for general discussion, four for clause by clause consideration, and one for third reading. Or, you could have 31 hours for general discussion.

Shri Indrajit Gupta: Four, three and one.

Mr. Speaker: This is the concensus, four three and one.

Shri N. Dandeker: I am quite certain that clause by clause consideration would require much longer.

Shri M. R. Masani (Rajkot): I beg to move:

"That this House disapproves of the Payment of Bonus Ordinance, 1965 (Ordinance No. 3 of 1965) promulgated by the President on the 29th May, 1965."

[MR. DEPUTY-SPEAKER in the Chair]

May I, while moving this resolution, make it clear that my purpose at this stage is not to discuss the merits or demerits of the ordinance or the Bill which now takes its place? I am concerned at the moment with the justification for promulgating the ordinance on 29th May last. In so far as the merits of the Bill are concerned, my colleague will address the House on that matter, and we have tabled a large number of amendments which explain our stand. Therefore, I say now has no implications in so far as the contents of the Bill are concerned. I am concerned with the use of the ordinance-making power to which recourse was had.

If we turn to the preamble of the Ordinance, we find that it says:

"Whereas Parliament is not in session and the President is satisfled that circumstances exist which render it necessary for him to take immediate action.

"The President is pleased to promulgate the following ordinance, the Payment of Bonus Ordinance."

It baffles one's imagination as to how the hon. President could allow himself to be satisfied so easily by these concerned, namely the Labour Ministry and the Government, that the requirements of this constitutional article and of the preamble, which is couched in the language of the Constitution, had been satisfied. We all know that the President, in this context, represents of the day, and the Government therefore, the responsibility for the of this Ordinance-making misuse power falls squarely on the shoulders of the hon, gentlemen who sit opposite.

Let us examine the nature of this alleged emergency to which the Pre-The facts are stated sident referred. in the Statement of Objects and Reason to the Bill that has now been introduced. It points out that a tripartite commission was set up by the Government of India by a resolution dat-December. ed 6th This commission years back. made its report to Government 24th January, 1964. Over two years were taken by this commission examining this matter. Then, Government sat over this matter six months before even expressing their comment or view on the report of the commission, because it only on 2nd September, 1964 that Government at last announced ceptance of the commission's recommendations, subject to a few fications. This was their idea of emergency or urgency, that for months they sat over the commission's report and did not even say whether they accepted it or not. After six months, they said, "Yes, 1159 (Ai) LSD-6.

we accept it." That was on 2nd September, 1964.

From that date till May 29, which is a whole nine months or so, urgency of the situation was so pressing that Government again to sleep or dickered with the problem. Then Parliament was in session from February to May. Over and over again during the Budget session, when numerous other Bills were also introduced, various Members kept on asking the Minister as to when he was going to introduce the Bonus Bill. and Minister and the Parliamentary Affairs Minister kept on saying that they would do their best to bring it in that session. Obviously, the Bill If it was ready, was ready. was it not introduced during last session? If it could not be passed, why was it not referred to a Select Committee and the valuable period of three months used for better scrutiny by us of this Bill? But the House was allowed to adjourn early in May without the Bill even being introduced in spite of, as I said, repeated reminders. Then suddenly on 29th May, the Government awakens to the urgency of the matter, and, behind the back of this Parliament, enacts an ordinance. If this thing could have waited from 1961 to 1964 and 1965, surely heavens were not going to fall this Bill had been brought before the House now. What possible cation can there be for avoiding its being brought before the House in the beginning of May and then say-"We cannot wait till August", ing: when they waited for four years and certainly for more than a year after the report of the Commission?

In other words, if I put a question; "was there any emergency before the House adjourned early in May?" the answr is obvious. If there had been some emergency the hon. Minister would have introduced the Bill and said: let us rush it through. Obviously when the House dispersed in early May, there was no emer-

[Shri M. R. Masani]

gency, no urgency. Has something new happened after the House adjourned that created an emergent situation? Certainly not. Nothing happened between the adjournment of the House and the 29th of May, nothing at all. Why this Ordinance, then?

The answer seems to be: a very dangerous habit is overcoming those in office today; they have got so used to taking liberties with the Constitution and so used to plya in ducks and drakes with the articles of the Constitution, that it has now become an addiction. They simply cannot resist the temptation to take this drug of violating the Constitution at any given moment. This is a dangerous habit, using emergency powers for normal, routine legislation. That is what it is. This Bonus Bill is piece of routine, normal economic legislation labour legislation. There is no crisis involved, no emergency involved, no urgency involved. thing would have happened if Bill had been introduced in August. If half a dozen labour disputes had been filed, so what? Do we not have enough labour disputes as it is? A few more.

Let me say this. The passing of this Ordinance has solved nothing. If the idea was that it would bring industrial peace, it has not that purpose. If the idea was the House would be faced with an accomplished fact, even that has not been achieved. From the number of amendments tabled to this Bill including those of the Minister, it is seen that there is nohing final about the Bill. It is not event a fait accompli. If that was the somewhat dubious motive, even that has been frustrated. The point is this. Out of sheer slovenlinesss and sloppiness, lack of care for the Constitution, lack of respect for parliamentary institulack οť respect for demoratio procedures. this Government is allowing this country to slip step by step. the correct path which this country has chosen. I consider it a public duty that we should ventilate this point by tabling this motion because every Oranance that is allowed to slipthrough like this without protest would be apt to drive one more nail into the coffin of our Constitution, if these reckless people across were allowed to have their way.

I am not questioning the validity of the Constitution. It is for the Courts; maybe, it is valid because the hon. President has unfortunately thought it fit to make himself party to this expedient. But I question the propriety of this Ordinance. I wish that the hon, President, who has the power to make himself a moral censor of those in office by occasionally questioning their improper activities, had said: I will not be a party to this rather dubious expedient; face the House when meets next time; do your business, carry on your burden and do make me a party to this cutting the corners and shortcuts you are indulging in.

Many years ago, this House had discussed this mater; it had opportunity on 16th February 1954. There was a full dress debate eleven years ago because even at that time, those in office then and now-they are the same people largely-were getting used to this habit and several Members of the then opposition, including one or two Congress Members like that very fine constitutionalist, Pandit Thakur Das Bhargava, joined hands and ventilated this concern of theirs, that if this Government were allowed to go on with the misuse of the ordinance making power, our constitutional integrity was in danger. There was a debate over a number of hours and many outstanding people took in the debate. The debate was published in this paper, Ordinance and Taxation by Ordinance, published by the Lok Sabha.

During that debate, the then Speaker, he was a very great Speaker, as I recall from my own experience of the House in those days, Speaker Mayalankar, said what is the final word on the subject. I do not think that even the Treasury Benches would question the validity of proposition that he advanced. said: "It would be recognised that that is not the democratic way of doing things; it is only in exceptional circumstances that Government may issue Ordinances. They can only if they must." I urge that in this case they have done so even though they need not have done so. There was no 'must' about it. They make lightly use of a power that should be reserved for very special and very onerous circumstances which exist in this case. I hope the Minister, when he speaks now will take the trouble of telling the House and justifying himself as to how he comes before the House and justifies his action in having this Ordinance promulgated. After that, we shall judge whether he has any excuse or not; and if he has not, the best thing he can do is to apologise to the House and promise not to do it again.

Shri Bade (Khargone): My motion is also there.

Mr. Deputy-Speaker: He can speak. I shall place the motion before the House first. Motion moved:

"This House disapproves of the Payment of Bonus Ordinance 1965 (Ordinance No. 3 of 1965) Promulgated by the President on the 29th May, 1965."

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to move:

"That the Bill to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith be taken into consideration"

While moving this motion, I would like to recall as to how this question relating to bonus has been a question of great controversy over a long period. During the Second Plan, the Planning Commission suggested that carefully this question might be

studied before an arrangement acceptable to all parties could be evolved. In the meanwhile, suggestion made was that the current practice of settling these disputes by resorting to industrial tribunal or by making reference to industrial bunals should be continued. fore, several disputes were either settled by mutual negotiations discussions or they went before the industrial tribunals or courts when references were by the Government, Ultimately, the labour appellate tribunal evolved certain principles on which disputes could be settled. This formula evolved by the labour appellate tribunal is popularly known as the LAT formula. In one particular case relating to bonus disputes these principles or this formula involving these principles came before the Supreme Court which upheld the principles evolved by the tribunal. During that time, the Supreme court also observed in its judgment that if the legislature feels that the claims of social and economic justice made by labour should be re-defined on a clearer basis, it can step in legislate in this behalf. They have also said that in the alternative, Government may consider the question of appointing a high-power Commission to go into this matter. Therefore, the Government thought it fit that this question should be discussed in a tripartite body. year 1960-March-April-the matter was placed before the standing labour committe and ultimately a decision was taken to appoint the Bonus Commission.

14 hrs.

Another decision taken in that tripartite body was that the terms of reference also should be in a meeting of a tripartite nature. Therefore, a small tripartite mittee was constituted to settle the terms of reference and ultimately the Bonus Commission was constitued on the 6th December, 1961. It

^{*}Moved with the recommendation of the President.

[Shri D. Sanjivayya]

was presided over by an eminent judge, and the employers and workers were represented and, as usual, a member of Parliament and an economist were nominated to the Commission. For the first time, through a legislation, we were compelling the public sector also to be covered by the recommendations of this Commission. After long deliberations, as was correctly pointed out by my hon. friend, Shri Masani, spreading over a period of two years or so or more, the Commission submitted its report on the 24th January. Most of the recommendations of the Commission are unanimous excepting a Minute of Dissent by a representative of the employers . . .

An. hon. Member: In the private sector.

Shri D. Sanjivayya: ...in the private sector. The Government have carefully considered all these recommendations including the Minute of Dissent The Minute of Dissent relates to issues like disallowance of super-profits tax and rehabilitation allowance as prior charge, rate return on capital and concessional treatment for certain industries. Therefore, the Government said, earlier, had to take into consideration not only the unanimous recommendations of the Commission, not only the Minute of Dissent by a representative of the employers but also keep in view the economy of the country as a whole. Therefore, after careful consideration the Government accepted almost all the unrecommendations without animou« any modification ...

An Hon. Member: Question.

Shri D. Sanjivayya: Almost all, I said. And with regard to the recommendations in which there was Minute of Dissent, Government, after careful consideration, accepted certain modifications. This decision was announced by the Government on the 2nd September. and on the 7th September, a statement containing the decisions of the on the Government was placed Table of the Lok Sabha.

One or two things, I would like to submit to the House, with regard to these modifications. One important modification relates to the allowance of all direct taxes to be deducted as prior charges, and also. the concessions and subsides given should not be taken into account for purpose of calculating gross or calculating the bonus. Then, one other important modification relates to the rate of interest recommended by the majority of the members; they recommended that the rate of interest should be six per cent equity and four per cent on reserves. We modified them and them, and made the rates 8.5 equity and six per cent on reserves. Here, one important factor has to be borne in mind. These rates of per cent and four per cent also existed at a time when these recommendations of the Bonus Commission were not available, but at that time, this six per cent or four per cent was not subject to tax. Here today, this eight per cent and six per cent are taxable. If this is taken into consideration, then probably the modification made by the Government is justifiable.

Not only that. The present or the prevalent market rate of interest is also taken into consideration. one other important recommendation of the Commission is that these recommendations should have trospective effect from the accounting year ending on any day in 1962. Here, the Government thought that if that recommendation were to accepted without any modification, it would result in the reopening of even those cases which had already been settled. Therefore, we said that this recommendation of the Commission should be applied retrospectively to bonus matters other than cases in which settlements had been reached or decisions had been given After this decision of the already. Government was announced, several representations were made to Government by various workers organisations that according to the present formula evolved bν the Bonus Commission and as modified by the Government, certain workers would get a lesser quantum of bonus than what they used to get before, under the LAT or the Full Bench Thereafter, the Governformula. ment cearefully considered the representations made by the various workers' organisations, and ultimately, on the 18th September, 1964, I made a statement on the floor of this House. In that I made it clear that in the legislation to be promulgated to give effect to the recommendations of the Bonus Commission accepted by Government, suitable provision will be included so as to safeguard that labour would get in respect of bonus, benefits the on existing basis or on the basis of the new formula whichever be higher. I may state here that clause 34 of the Bill seeks to implement this assurance

Shri Daji (Indore): It does not do it properly.

Shri Priya Gupta (Katihar): The clauses are contradictory in this respect.

Mr. Deputy-Speaker: Order, order.

Shri D. Sanjivayya: Hon. Members will have ample opportunities; there are four hours for the general discussion. The Speaker just now announced it. (Interruption). Therefore

Shri Indrajit Gupta: Please tell us how it has been done.

Shri D. Sanjivayya: I do not know how hon. Members are able to know what is passing on in my mind. Let me complete the sentence.

Shri Indrajit Gupta: Your mind is in the Bill!

Shri D. Sanjivayya: My mind is within myself and it will be made known to you in due course. Clause 34 gives effect to the assurance given by me on the floor of the Hon. Members are really about the fact that this particular clause might not convey the intention of the Government clearly and in an unambiguous way. As I said earlier, they will have four hours for general discussion, three hours for clause-by-clause consideration and one hour for the third reading. When we take up that particular clause, I will certainly deal with that aspect of the question at length and try my best to clear the doubts and dispel any misapprehension or misconception in the minds of hon, members.

Shri Priya Gupta: On a point of order, Sir. Clause 34(1) negatives the assurance held out in the Bill about the quantum of bonus to be paid. How can the Bill contain contradictory clauses?

Mr. Deputy-Speaker: He can oppose clause, if he wants. There is no point of order.

Shri D. Sanjivayya: I do not want to take the precious time of hon, members at this stage, in which case the time-allotted for general discussion will be curtailed. When we take up this clause during clause-by-clause consideration, probably this clause would take much of the time of the House and I will explain it then.

Mr. Masani, who moved the motion to disapprove of the ordinance pointed out that the government have been taking steps expeditiously bring forth the contemplated legisla-He quoted from the statement of objects and reasons and said that the government announced the decision on 2nd September, 1964, but till 29th May 1965, for a period of 10 months, government went to sleep and never took any urgent steps. I will explain what we have been during this period. Immediately after taking the decision, government drafted the Bill and in accordance with the

[Shri D. Sanjiyayya]

tradition and convention that We have developed in relation to the formulation of labour policies, we had to place the draft Bill before a tripartite conference. So. on 9th and 10th December, 1964, the tentative Bill was placed before the Standing Labour Committee. After considerable deliberations, the Standing Labour Committee felt that it would be desirable to refer this matter to a sub-committee. A sub-committee was constituted with instructions to report to the Standing Labour Committee within a short time. The sub-committee met on 3rd January and ultimately came to the conclusion that it would not be possible for them to evolve an agreed solution to this troublesome question and felt that the whole matter should again be placed before the Standing Labour Committee as early as possible. The sub-committee recommended that in view of the divergent views workers' and employers' representatives, it should be left to the government to take a decision, keeping in view the various views expressed by all the parties concerned. Again the Standing Labour Committee met on 27th March 1965 and approved the recommendation made by the subcommittee.

Thereafter, we tried our best finalise the Bill. In fact, this is an original Bill, not an amending and certain decisions taken and certain assurances given by the government are really very difficult to be put in a legal form. Even the drafting department of the law ministry said that some of these were really very difficult. In any case, we tried our best to see that the Bill was introsession itself. duced in the budget That is why every Friday when the Minister of Parliamentary Affairs rose to announce the business for the next week, hon. members opposite asked when the Bonus Bill would be introduced and he always said that government would try their best to introduce the Bill. In spite of our best introduce it efforts, we could not

during the budget session. But all the same, ever since we took a decision and announced it on 2nd September 1964 we have been appealing to all the employers to implement the resolution of the government on the Bonus Commission's recommendations waiting for legislation. In the very same announcement, we made it clear that government would certainly bring forth legislation incorporating decisions. The employers turned round and said that they would not implement the recommendations Bonus Commission as modified by the government in the resolution. would do so if an enactent was passed.

So many disputes have been pending since a long time. There have been agitations and attempts to have Bombay bundh, Ahmedabad bundh or sometimes Bharat bundh also. Ah kinds of agitations have been going on.

Shri Indrajit Gupta: Now we are having bonus bundh!

Shri D. Sanjivayya: At the same time, even the employers have heen objecting to certain provisions and they have been making representations. So, we thought that any delay would cause immense harm to industrial peace in the country at a time when we are passing through difficult times. Today it is more aggravated. So, we thought the best thing would be to promulgate an ordinance, so that the disputes could be settled in the light of the provisions of the ordinance. I have placed a statement on the Table of the House on the 16th August, dewhy it became tailing the reasons necessary for us to promulgate ordinance. Now I hope that the employers and workers would give their full cooperation to the government in implementing the provisions of the ordinance and of the Bill when passed.

The most important feature of this new scheme is that while according to the LAT and full bench formula, bonus was paid on the basic wage, here bonus will be paid on basic wage plus dearness allowance. There are certain other important features like 4 per cent or Rs. 40 minimum or 20 per cent maximum bonus and also the principles of set on and set off. I hope these would go a long way to improve the lot of the working classes in this country.

Another unique feature of this formula is, according to this formula, nearly 45 lakh workers, who had never enjoyed bonus before would be made eligible to get bonus. Even if they get the minimum of Rs. 40 per year, it will be Rs. 18 crores per year. This is a great boon, I think, to the poor workers in our country. It may not be possible and it might not have been possible for either the government or the commission to meet the aspirations of the working class fully. In a smilar way, probably the industrialists or employers might not have been pleased with the decisions of the government. But, on the whole, we feel that with the goodwill and co-operation of both the employers and workers we will be in a position to create peaceful conditions in this country of ours so that production may not suffer, so that the economic growth of the country may not be hampered. Economic growth and increase in productivity and production are really essenpassing tial today because we are through critical times. Unless we are economically sound, unless our production in the industrial sector goes up, it will not be possible for us to prepare ourselves to meet any emergency which may be in the nature of external aggression or internal trouble.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith be taken into consideration." Shri Daji: Sir, I beg to move:

"That the Bill be referred to a Select Committee consisting of 15 members, namely:—

Shri Ramchandra Vithal Bade, Shri Tridib Kumar Chaudhuri, Shri Homi F. Daji, Shri Indrajit Gupta, Shri Hari Vishnu Kamath, Shri Madhu Limaye, Shri M. R. Masani, Shri Harish Chandra Mathur, Shri B. P. Maurya, Dr. G. S. Melkote, Shri Kashi Nath Pandey, Shri D. Sanjivayya, Shri A. P. Sharma, Shri Diwan Chand Sharma, and Shri S. M. Banerjee. (81).

with instructions to report by the 22nd September, 1965."

Mr. Deputy-Speaker: Both the original motion and the amendment are now before the House. The time for speeches will have to be limited and I leave it to hon. Members to take the minimum possible time.

Shri N. Dandeker: Mr. Deputy-Speaker, Sir, I want, in the course of my observations, to touch upon only three salient features of what has been evolved in this Bonus Bill. The first is to express my sense of regret, which I did also in my minute of dissent, that it has not been found possible to evolve a bonus scheme linked to production. Sir, when this matter came up for anxious thought in the course of my work on the Bonus Commission, I found that we had been pretty well hamstrung by the terms of reference which almost wholly excluded any consideration of any other form of bonus except bonus related to profits. I still think that this is a grave error on the part of our whole industrial nexus, both employees and employers, that they have rejected and the Government have not had courage to evolve a bonus scheme geared more to production and productivity or having that as its central element than is the case I know, and I am appreciative of the fact, that in clause 32 a provision has been made to allow employers and employees to work out, if they can,

|Shri N. Dandeker!

alternative schemes geared to production and productivity in lieu of the profit bonus scheme. I think that is a very good thing, but I wish the Government had gone further. I do not blame here only the Government. I blame both the employers, because they apparently are lazy and do not want to undertake the more difficult task of gearing the bonus to production and productivity, and also workers because they seem in these days to be increasingly concerned with getting more and more for doing less and less, and not particularly concerned or bothered about any question of production or productivity. And it would seem that the Government have not had the courage to tell both of them where they get off on a matter of that kind so essential and important to the country and to the consumers. I will leave it there. Sir, because it is not, unfortunately, an essential part of the Bill.

Now, Sir, I would like to deal, in the rest of the remarks that I will make, with two main aspects of the Bill. I will deal first with the legal framework which it presents,—the legal significant which the whole bonus question is presented; and, secondly, the substance or the scheme of the bonus matter itself.

On a prima facie view of the Bill, it would seem that it is rather well drafted. For instance, the Act applies to all factories and establishments having more than 20 employees at any time but not to certain specified classes of employees which are enumerated in clause 32. In so far as it applies to those factories or establishments that are not exempted, it would be effective in relation to accounting years commencing in 1964 and also, in certain circumstances, retrospectively to earlier accounting years not earlier, however, than the accounting year ending in 1942. That is in accordance with the recommendations of Bonus Commission and that again is something that I support.

It also displaces, quite rightly,---I will come to the confusion it subsequently creates, I will come to that later on-in sub-clause (1) of clause 34 all the existing laws on the subject, That is to say, Labour Appellate Tribunal Formulae, Supreme Court Rulings, all the awards, whether of tribunals or arbitrators, all the agreements and settlements, and terms of all existing contracts. It pretends to sweep this whole clutter out of the way and to start the new bonus scheme in a clean legal framework. It also allows, quite rightly, in cases to which it applies, the continuance of existing alternative schemes where the payment of bonus is linked to production or productivity in lieu of bonus based on profits, under clause 32(vii)(a). And it also allows for fresh agreements of that kind to come into being as between employers and employees voluntarily agreeing to such arrangements, under clause 32(vii) (b). Finally it permits under clause 34(3) new agreements to come into being where bonus, even though related to profit, is computed in accordance with a scheme different from the one propounded in the Bonus Bill.

As I said, at first sight, the prima facie view is a very good one and it accords with the main recommendations, in so far as the legal framework is concerned, of the Bonus Commission. But no sooner has one conceded this and when one turns certain other clauses, one discovers that this whole admirable legal framework to which I referred is completely ruined by other provisions in the Bill. Indeed, in regard to the final legal structure of the Bill. I would like to say that I have rarely come across a Bill so badly drafted, containing so many conflicting provisions that it is exceedingly difficult to know which provision, supersedes which. I would like to give here the example clause 32 and clause 34(3). Both of them begin with an extraordinary statement of law. Clause 32 begins by saying: "Nothing in this Act shall

apply to..." a whole series of enumerated specific classes of excluded employees. Then, clause 34(3) also says: "Nothing contained in this Act shall be construed to preclude employees employed in any establishment or class of establishments from entering into agreement with their employer. . . . On a reading of this it would seem as if, although under clause 32 a whole lot of employers and employees have totally excluded from been ambit of this Act, because it is said that nothing in this Act shall apply to them, sub-clause (3) of clause 34 says that nothing contained in this Act can apply to employees who want to bring about a new profit-sharing bonus agreement with their employers including the employers who have been excluded. I frankly think. . . .

Shri Bade: Only this clause is applicable, all the other clauses are bogus.

Shri N. Dandeker: When some of these provisions go on to say that nothing in this Act shall apply to (A) and, then, certain other provisions say that nothing in this Act shall apply to (B), I begin to wonder what applies to whom.

Then, Sir, I would like to deal with yet another part of this Bill, at some length, beacuse it also destroys, in my judgment, the main legal framework altogether. I refer to sub-clause (2) of clause 34. The Minister referred to this particular sub-clause of clause 34, as the sub-clause designed for carrying out some assurances.

I would like briefly to recapitulate what, I think, is the effect of this in terms of the total destruction of the whole legal framework in which the Bill is otherwise conceived.

In the first place, it resurrects all the old laws at one stroke, not uniformly, but in some cases any preexisting tribunal awards, in other any pre-existing cases arbitration awards, in yet other cases any preexisting agreements, and in vet other pre-existing cases any ments terms of contracts or wonder what this of service. I would mean, when any tribunal or adjudicating body is going to sit in judgment over disputes arising out of this Bonus Bill. It would have to undertake a tremendous amount of research in any particular case to find out what law applies: is it the previous law, or is it the preceding award or the preceding arbitration award, or the preceding settlement, or preceding contract of terms of service or only this Act?

Similarly, Sir, there is complete con fusion-although, as I said, it would seem that prima facie there is no confusion,—there is a complete confusion, once again, as to which particular year's award or arbitration etc. would apply. In some cales the position as in 1961, which is the earliest year preceding the earliest accounting year relevant to the Bonus Bill, will apply; so, in some cases it will be the law or the legal position applicable to the employees as prevailing in the year 1961; in other cases it will be the position prevailing in 1962; in yet other cases it will be the legal position as prevailing in 1963; and yet in another lot of cases it will be the position prevailing in 1964. Sir, I am not a mathematician, but I imagine that the theories of permutation and combination would yield something like 24 different legal positions in respect to the law governing bonus that will operate in this country when this Bill is passed! That is the utter monstrosity, of a jungle of laws in which both the employers and the employees, as well as the tribunals and the arbitrators and the courts would have to wallow, jumping from one legal position to another legal position, in an endeavour to ascertain which was for the employees depending upon the particular facts and circumstances of the particular case before them.

I would like in this connection to bring to the notice of the House the problem arising in a case which is within my knowledge of late. What happens, for instance,-I do not know what the answer is,-But I have been asked what would happen under this

[Shri N. Dandeker]

Bill in a case where, if there were several separate departments, undertaking and branches of an establishment in more than one state, and where bonus was paid on the basis of all the undertakings being taken as one, and where the employees of one undertaking but not the others raised a dispute in relation to a particular accounting year. another went into dispute in relation to another particular accounting year, and a third went into dispute in relation to a third accounting year. What is the law? Who is to apply it? In which state? And what will be the result and state of industrial relations in this particular concern, between itself and its employees, at the end of it, is something I am not in a position to answer.

If that were all, it would be confusion enough. But on turning to the provisions of clause 34(2) I find a curious statement. I am referring to this particular provision, because I say this,—and this is the entire burden of what I am trying to say,—that the Bill starts to build up a good legal framework within which bonus disputes are to be adjudicated, and then promptly proceeds by clause 34(2) to destroy the whole of it. This clause says:

"If in respect of any accounting year the total bonus payable to all the employees in any establishment under this Act is less than the total bonus paid or payable...."

... what this means, I will come to later, because that is concerned not with law but with the substance of the matter....

"to all the employees in that establishment in respect of the base year under any award, agreement, settlement or contract of service etc."

Any award in the whole country; it does not restrict the exercise to any award or terms of agreement applicable to the particular employees and the particular employees

yer; the employer or the employees, particularly the employees are free to look round the whole country and find any award, settlement or terms of settlement where . . . (Interruptions). That is the wording here.

Shri D. Sanjivayya: In respect of the base year.

Shri N. Dandeker: I have read it it over and over again. It does not matter about the base year.

Shri D. Sanjivayya: We have only one base year. There cannot be hundred awards.

Shri N. Dandeker: I am saying whether it is this base year or the second base year or the third base year, the law applicable would be, any award in the whole country, any settlement, any term of contract, anything, relative to that base year. One can pick up any such award and say: In relation to my particular base year. namely the year preceding the year to which any dispute under section 33 relates, in that year there is such and such an award, and I wish to pick up that one from the shelf and I am entitled to claim . . . (Interruption) . . Sir, I am not giving way,-I am entitled to claim under that particular award a particular mode of computation of bonus. If that is the meaning, -and it is quite capable of being the meaning,-I suggest we are in a mad house. I suggest that we are unable in this particular matter even to know, in any particular case what the law on the subject is,—something than which I cannot imagine a worse type of legislation.

Finally, Sir I want to turn to the substance of the Bill, the substance of the scheme of bonus. Here again, when one takes a quick look, at first sight it is an admirable scheme. It conforms to the general approach adopted by the Bonus Commission. In one or two matters they have departed from the Bonus Commission, in most of them they have not. The tribunal adjudicating a dispute would

not previously prevalent in any law

or terms of contract or anythiny at

all, is the provision for a minimum

bonus. As the Minister pointed out

the minimum bonus clause alone will

bring as many as 4-1/2 million

workers actively within the ambit of the bonus which they had not pre-

viously got or heard of. This is

neither the Supreme Court nor any other court felt, in law or on merits.

justifiable in an award. It was never possible to go to any court and say,

"Never mind if there are no profits, I must nevertheless have a certain

minimum bonus" The minimum pro-

posed in the Bill, it also a minimum

much higher than any minimum ever

agreed to before or accepted by mutu-

al settlement between workers and

employers, as for instance in the tex-

something which,

before this Bill,

tile industry in Ahmedabad and in Bombay where it was always accepted that if a minimum was all that was possible of payment. that minimum should be restricted to an amount equal to two weeks' basic wages.

That, Sir, is a recognisable scheme, and that is more or less the scheme evolved by the Bonus Commission of which, as I say, I was a member. I can recognise this in this Bill. But, once again when I proceed to read certain other provisions in this Bill, I find the whole thing, this whole bonus scheme can be thrown right out of the window at any time anybody chooses, if it become difficult. For, once again, sub-section (2) of section 34 is concerned with propounding the most remarkable proposition,-not just a remarkable proposition but the proposition-that most remarkable this law need not apply. And one starts groping around for some other which might be beneficial. But, even assuming that no groping around in a there is miasma, that there is no uncertainty point, what does on that particular (2) of section sub-section say? Ιt begins with a pious statement. which I accept, that if the total amount of bonus payable in accordance with this scheme is less than the total amount payable under some other possible scheme, the bonus will be paid according to the earlier or previous scheme. Then, one could say, all right there is an alternative clear solution to the problem. But it is not that way at all. It may well be that the total bonus payable under this bonus scheme is actually greater than the bonus actually paid under some other scheme in a base year, but the ratio of bonus to the gross profit of that year may be more favourable than the ration of this year under the In other words, you are comparing in this case, not the amounts at all but the ratio; it is not the amount that is in comparison. It may well be that the bonus in the base year was merely the minimum of two weeks' basic wage and, as such, obviously less than the minimum appli[Shri N. Dandeker]

cable under this bonus scheme, mentioned in clause 10, where it is 4 per cent of the wages plus D.A. for the whole year. Nevertheless, notwithstanding the fact that the amount of bonus payable under this scheme is substantially more than the amount of bonus payable under some scheme, if the present ratio of bonus to the gross profit is different from the corresponding ratio of a certain base year, under this particular clause they are still entitled to throw the whole thing out of the window. I will content at this stage by giving by way of illustration just one example. I have hundreds of examples but I will give only one. I have before me the example of a case where the so-called gross profit in accordance with section 34(2) was only Rs. 20 or so for the base year. Nevertheless, the bonus paid, let us say, was Rs. 10,000. So, the ratio of bonus paid to the gross profit was 500 times or some such thing. Therefore, the employees are entitled now to claim that they must have 500 times the gross profit, during the current year subject only to the maximum of 20 per cent In other words, quite irrespective of merits, they are entitled to an amount equal to 20 per cent of their dearness allowance and pay; that is to say, one-fifth of the year's dearness allowance and pay, irrespective of any consideration whatsoever as to the capacity of that concern to pay.

I will conclude by briefly recapitulating what I said. Firstly, I think it is very sad that the whole concept about production and productivity is lost sight of. Senow completely condly, the Bill begins by creating a legal structure that holds good, but then they knock it right down and you have in its place a jungle of law, any of which may apply from case to Thirdly, it begins by building a good scheme for payment of bonus which is immediately thrown right out of the window.

I think, Sir, in many respect, the is bad. It is an instance of schizophrenia in the Minister, on the one hand a certain sense of responsibility as Minister in charge of the labour problems for the whole of this country and, on the other hand, a certain loyalty to the labour movement as a labour leader. The result is this particular Bill, which is just too bad to be really thought of in its present form for consideration by this House.

Shri K. N. Pande (Hata): Mr. Deputy-Speaker, Sir, I am standing here really to support the Bill. But, while supporting the Bill, I have to make certain observations. Before going into the merits of the Bill, I want to refer to the history of bonus. I could understand Shri Masani opposing it. because he is against promulgating No authority, not the Ordinance. even the Government, can keep the labour force for long under control merely by force without considering and conceding their legitimate rights. For example, for the last two years the issue of bonus is pending in the sugar industry of Bihar. Those cases have not been decided because no decision has been taken on the Bonus Commission Report. Similarly, there are cases pending with tribunals and other machinery. Therefore, one can easily imagine the worry and anxiety of the workers on this problem.

But why did the Government promulgate such an Ordinance when there was an emergency? There was an attack on our border at Kutch. I think every citizen of this country. including every worker, knows that this is not the time for starting an agitation. Therefore, several labour organisations approached the Government and requested them to do something to protect the interests of the workers instead of putting them to the necessity of agitating for the removal grievances. Government of their wanted to do something for them. Therefore, they promulgated an Ordinance, which is a very good weapon with the Government for doing things in a constitutional way.

Shri N. Dandeker: Constitutional way?

Shri K. N. Pande: Yes. because that would be ratified by the Legisla-Dandeker is ture. Of course, Shri always against paying any bonus. He has said just now that the payment of bonus should be linked up with productivity and other things. I agree with him there. But if in the normal working of a factory there is profit, is labour not entitled to get a share out of it as bonus? Labour is entitled to bonus. If labourers are entitled to bonus, there must be some machinery, some formula, to determine the quantum of bonus to be paid to the workers. If there is higher productivity and higher production because of the efforts of labour, naturally the labour force is entitled to a share of the increased profits because the increased profits have accrued as a result of their work. But that should not be linked up with bonus . With all great respect to Shri N. Dandeker. who is an enlightened man, I would consider the other request him to aspect. No Government can control the country and the people, including the labour force, by force. They have to consider the difficulties of the people and find some solution for them. Unless they do that, the people are not going to be satisfied with the Government. The labour will not be satisfied by mere lectures or promises.

In respect of the bonus that is being paid in the sugar industry, an announcement was made by the Labour Minister on the 18th September 1964. Under the old arrangement the workers used to get Rs. 16 crores to 17 crores every year as bonus. as a result of the Bonus Commission's recommendations, as modified by Government, the workers are going to get much less unless their interests are protected by Government. Do you think that the Bonus Commission was formed with a view to reduce the quantum of bonus? Was it meant to reduce the quantum of bonus available to the workers? No, that was not the purpose of appointing the Bonus Commission. The object of appointing the Bonus Commission was to see that justice is done to the workers and that they get their legitimate and reasonable share in the profits of the company, even if they are unorganised and there is nobody to look after them. The Bonus Commission was formed because of the observations of the Supreme Court. When the Commission submitted its report, the Government modified it. Even according to the Labour Appellate Tribunal formula the direct taxes were deducted first. It is not a new thing. There may be some modification here and there but the system is the same. It was deducted first and then out of the remaining sum the workers were given a certain part as bonus,

The formation of the Bonus Commission was not with a view to reducing the quantum of bonus. If the workers were getting higher bonus, naturally their interests were required to be protected by the Government. Therefore the Government was approached in that regard and the announcement that was made by the Labour Minister reads like this:—

"The decisions taken by Government on the Bonus Commission's Report will provide for the payment of bonus to a large number of workers who were not getting any bonus previously and also given enhanced bonus to many others who were getting less in the past. At the same time, it was not Government's intention that benefits which labour may have been enjoying in the matter of bonus in any establishment or industry should in any way be curtailed by the adoption of a new formula for the payment of bonus. In the circumstances, Government desire to clarify that in the legislation to be promoted to give effect to the recommendations of the Bonus Commission as accepted by Government suitable provisions would be included so as to safeguard that labour would get in respect of bonus the benefits on the existing basis or on the basis of the new formula, whichever be higher."

[Shri K. N. Pande]

This was the announcement made by Government.

As Shri Dandeker said-and he laid very great emphasis against sub-clause (2) of clause 34-I say that this subclause (2) of clause 34 does not indicate that the old quantum of bonus is going to be protected. I have every doubt about that although the Government says otherwise. Therefore I want a categorical clarification in this regard. I do not want to be entangled in legal words because bonus has to be determined either by the employer or by the courts. We can only pass the legislation; after that it is the property of the courts and it is they who interpret it. In my humble opinion this sub-clause does not clarify the position and does not protect the right of workers to get higher bonus if they used to get higher according to the old formula. I want that a categorical assurance should be given by the Labour Minister in this regard that the workers would continue to enjoy the benefits that they used to enjoy in the past according to the old formula.

While speaking on this matter want to say a few sentences about the special features prevailing in the sugar industry. The sugar industry works only for four to five months in a year-somewhere it is six to seven months-and the production of these four to five months or of six to seven months gives so much profit to the factory that one sugar factory owner textile factories. has built several The old basis in the sugar industry was that the quantum of bonus was determined and the distribution was made on the monthly income in the eeason. Now. here a permanent worker will get more but a seasonal worker will get proportionately less. It is at the cost of the seasonal worker production that the permanent workers continue their services for the whole year and will earn more bonus than the seasonal workers whose bonus will he cut. Previously it was not done. For example, where a factory was

liable to pay Rs. 2 lakhs as bonus, we saw as to how much the salary bill of one month during the season was. Suppose, the salary bill of a factory was Rs. 1 lakh then it meant and it clearly indicated that every employee, whether he was getting a minimum wage or a higher wage, was entitled to get two months' salary as bonus. But here the things have been changed.

The sugar industry employs two lakh workers. made several representations ' to the Government and tried to urge upon them to give some consideration to this matter. A large number of workers employed in the sugar industry are seasonal and if they are going to get less amount, acording to this new formula, nobody can guarantee that there will be peace in the sugar industry; at least I have no confidence that I can assure anybody that there will be peace in the sugar industry unless the sugar workers are assured at least about the mode of distribution. Nobody has to pay any-The formula is given thing extra. and a certain amount of bonus to the workers of each factory is there. They want that their old mode of distribution should be employed and not this new one. There is a lot of conflict here and it is creating a rift between the seasonal and permanent workers. Do you want to create a battlefield in the sugar industry? If that is the intention of Government, I have nothing to say; but if that is not the intention, specially when there is an emergency in the country and you want peace, kindly take all possible steps so that struggle and conflict will be avoided. Therefore I want that the Labour Minister should clarify not only in respect of the higher amount but also in respect of those factories where due to loss the workers are going to get the minimum.

There is another apprehension also in my mind. As Shri Dandekar said. I know that there are two writ cases

pending before two High Courts. The factory owners say that when there is no profit, the factory should not be liable to pay any bonus. On this ground they have gone to the High Court. I do not know what is going to happen. The Government will also defend it because it is their responsibility to defend their own legislation. But anyhow if something otherwise happens, how will the wrong be corrected? This should also come from the Labour Minister If in the middle of negotiations any judgement comes which is contrary to the interests of the workers, what will the workers do because the employers will mediately refuse to pay any bonus to the workers. You have to tell us what the workers will do in such a circumstance and how to stop them from agitating in order to get bonus as this is a crucial thing so far as the workers are concerned. For example, in Calcutta at the time of Dussehra there is a lot of hue and cry for bonus and nobody can stop the workers demanding bonus, If it is not settled amicably and peacefully, naturally I do not think any kind of force can stop them from making any demand or from going whead with their demand and agitations.

The labour problem, apart from being an economic problem, is more or less a psychological problem also. Labour is not by habit a fighter least in our country where democracy is prevailing. The workers are not like those in other countries. I have not seen China and I do not know how the workers behave there because they do not go on strikes-I have never heard of that. They are crushed by force. Here that is not condition because here we have the liberty to form associations. to put our demands and also agitate for our problems that we face. Naturally here there is some difficulty and their psychological problems require 2 treatment. If psychological treatment is not given to the workers and their questions are not decided in a peaceful manner, you can judge what is the other course open to them

get the mutter decided or to get their problems solved.

Payment of

Bonus Bill

Therefore I want that the Labour Minister will consider all these difficulties of the workers. This is a complicated issue. At the moment I am speaking and after I have my Communist friends will speak. They will also oppose it because from the trend of amendments I see that a lot of opposition is coming from them Naturally, you have to some serious and very special consideration to the matter so that some solution may be found out in order to ease the situation. This is what I wanted to say.

15 hrs.

Shri Indrajit Gupta: Mr. Deputy-Speaker, Sir, the Labour Minister. while moving the motion for consideration of the Bill just now tried to give this House the impression that the Bonus Commission's recommendations, that is to say, the majority recommendations of the Bonus Commission, had in almost all respects been accepted by Government and embodied in the terms of the Ordinance and now in the terms of the Bill.

Sir, I suggest, in all seriousness, that the Labour Minister knowing fully well that this statement of his is a distortion of the truth has been trying to mislead the House. point of the matter is not as to what is the number of recommendations of the Bonus Commission which have accepted or modified or rejected -it is not a quantitative questionbut the question is as to what was the core of the Bonus Commission's recommendations. Any matter which deals with the question of bonus has naturally to deal primarily with the question of how bonus is to be computed, how the quantum of bonus which is payable is going to be calculated or computed. That is the core and the kernel of any scheme of bonus. Other thing: are only incidental. Surely. the Minister remembers very well that it is in respect of the computation

[Shri Indrajit Gupta]

procedure that the most serious departures have been made by the Government from the majority recommendations of the Bonus Commission in the name of modification and it is on this ground, that is to say, a deliberate and wilful attempt to reduce the quantum of the allocable surplus which can accrue to the workers as bonus, that organised labour all over the country is most indignant against the Bill in the form in which it has been put before the House and there is the apprehension which my friend Mr. Pandey, on the other side, entertains that as a result of this Bill there may not be greater peace but greater unrest and the apprehensions are very well founded precisely because this factor.

I wish to make some general remarks at this stage. When we come to clause-by-clause consideration of the Bill, I shall speak in detail on the clauses concerned. First of all, just as Mr. Masani waxed so eloquently with his Indignation about the priety or otherwise of the Government functioning by an Ordinance-he is entitled to his views-I must also and raise my voice of indignation protest against the precedent and very dangerous precedent, which has been introduced by this Government in the manner in which it has dealt with the recommendation of the Bonus Commission. There was Commission consisting of seven persons. Just now. the Minister made a referpassing the composition of Commission. He talked of an eminent Judge who was appointed as the Chairman he reminded us that there was an Economist there; he reminded us that a Member of Parliament was there, that representives of the employers both of the public and private sectors were there and the representatives of the two biggest trade unions organisations in this country were there including the organisation which is now headed by my friend Mr. Pandey. Out of these seven Members he said, six Members, that is to say, an overwhelming majority, agreed on certain recommendations while one member representing the employers of the private sector put in a minute of dissent.

Shri A. P. Sharma (Buxar): He is sitting here.

Shri Indrajit Gupta: I am not aware of who is sitting here. My quarrel is not against any individual and, to me. Mr. Dandeker is only a symbol of something, of Mr. Kriloskar perhaps who, from outside, is offering a new kind of bonus to individual Congressmen as the Chairman of Federation of Indian Chambers of Commerce and Industry and saying that if you champion the cause FICCI, he will give you the bonus. I am not concerned here with the individuals. I am concerned here with the representative who put in a minute of dissent and, that is the form in which the Report came to the Government, six Members on one and one Member on the other, the basic core of this minute of dissent-I am sure Mr. Dandeker not contradict me-was precisely relating to the method of computation of the bonus.

Now, what is the precedent that the Government has set before the country where democracy is supposed to be practised and where sermons of democracy are handed out to us every day by the hon, gentleman opposite? We are always told that democracy means that the verdict of the majority But in this particular will prevail. case, we found that a veto power was given to one Member-practically, it amounted to the veto power-representing the private sector capital and the Government obligingly incorporated the main essence of Mr. Dandeker's minute of dissent into the Ordinance and now into the Bill. There was much in the majority recommendations of the Bonus Commission which were not at all palatable even to the workers; perhaps, they were

not palatable to the employers of even the public sector-I do not know-bu: our representatives, I mean, the representatives of the trade unions including Mr. Vasavada who was the President of the INTUC at that time. put their signatures on the majority recommenda ions precisely in the interests of getting some sort of oveall settlement which would settle this vexed question of bonus to some extent in the nature of a package deal, taking the good and the bad in it An honest attempt made that some sort of a cease-fire on this question of bonus should be brought about through a package deal. I suggest that one Member representing the private employers was allowed to carry out an infiltration across that cease-fire-Mr. Dandeker by his minute of dissent committed that infiltration-that infiltration was stopped but encouraged by the Government and, step by step, the Government has gone on retreating in the face of that attack, that pressure, and now we have before us a very much emasculated version of the Commission's recommendations and the essence of it is that the method of computation has been revised in such a way that the amount will eventualy emerge as the allocable surplus for bonus has been drastically cut down and, in some cases, may be reduced to an almost vanishing point. The Minister could been fair enough to remind this House that, for example, on the question of deduction of prior charges. arriving at the allocable surplus for bonus, the majority of the Bonus Commission's recommendations had said that as far as taxes were cerned, only income-tax and super-tax should be deducted as prior chargesthat is a fact-and now the Bill which is before the House says that only income-tax and super-tax but also companies' sur-tax on agricultural income-tax and any other tax which may be declared by Central Government to be a direct tax for the purpose of this Act can all be deducted. It is not a very ser-1159 (Ai) LSD-7.

lous departure from the Bonus Com-

Then, on the question of development rebate, with your permission. Sir, I would just read out an extract from the Bonus Commission's Report. It says:

"Under the Income-tax development rebate is not part of the depreciation allowance and is granted over and above the depreciation allowance. It is a special allowance to encourage Companies to instal new machinery. installations year in which at machinery are very large, the inclusion of the whole of the development rebate together with the statutory depreciation, as prior charge, might wipe out or subavailable stantially reduce the surplus, even though the working of the concern may have resulted in very good profit . . ."

Now, here the prior deduction of the whole of the development rebate has been permitted in this Bill. I do not wish to go into further details on this just now but it is easy to see that every possible opportunity has been provided in this Bill for companies to make prior deductions under various head; in such a manner that the allocable striplus that will emerge at the end as payable for bonus will be either drastically reduced or in some years, when profits may have been made, may disappear altogether.

As my friend Mr. Pandey put it just now on the other side, what is the purpose of this whole Bonus Commission's recommendations and this Bill? Is it that the whole concept of bonus should be put on an equitable basis which wou'd as ure the working classes of this country that they will get a due share in the profits which are the result of their toil or is it that they may be landed either in a mess of litigation or in a condition where for some years they will not get bonus at all despite having built profits for the employers? How the INTUC.

[Shri Indrajit Gupta]

which is always fighting as the sole representative of the working class. find themselves able to lend support to this Bill when their represen'ative had signed the majority report of the Bonus Commission which has been violated now, is beyond the comprehension of ordinary mortals like us. Of course, we do not represent the workers' they are all represented by the INTUC.

This is the situation now. We find in the Bill itself that, not only content with reducing the allocab'e surplus in this manner, the number of conditions, the number of restrictions, the number of exemptions or powers to empt, with which this whole provision for bonus has been circumscribed and hemmed in are such that, I think, in the end it would be more fitting change the long title of this Bill from payment of bonus' to 'non-payment of bonus' because that seems to be the real object.

The minimum number of peop!e should qualify for bonus-this seems to be the object of the Bill as it has come in its present shape. Minister has made much ado about this provision for minimum bonus. In itself, I admit that, even if this clause guaranteeing minimum bonus pective of profit or loss, could be ensured, it would be some substantial gain for at least those workers in our country who are unorganized in small industries or who have never enjoyed the benefit of bonus-not only small industries, but very big public sector concerns where they have never had a pie as bonus all these years. Even there you will find that there is guarantee of recovery of minimum bonus in the event of an employer refusing to pay. Please go through the clause care'ully. The only way to get their bonus, if it is due under the particular recalcitrant Act and if a employer does not pay, is through a long process of either raising the dispute under the Industrial Dispute Act or litigation or something like that; there is no other way of recovering the money.

As regards public sector concerns, the conditions, restrictions and exemptions allowed are such that, I think, the Government itself, which in this case happens to be the employer. should at least practise enough honest. ly not to discriminate between employer and employer since in this case the boot is on its own foot. They have put a clause here. I shall, in this connection, give an example which fresh in my mind since I dealt with it day before yesterday. Durgapur Works the Steel OF rather in the Hindustan Steel Works, a dispute has arisen whether they have to get the minimum bonus this year or not. According to the terms of this Bill, they have to show that, in that year, 1958-59, this Durgapur or Hindustan Steel Works was actually in production The management holds that, in 1958-59, the production which took place was a trial one, an experimental production, and, therefore, cannot be reckoned as re-gular production. The employees have proved-and it has not been controverted-that, in 1958-59, the production of Hindustan Stee1 fetched a sale price in the market of Rs. 20 lakhs. Of course, the production was on a much smaller than what it is today. If it was trial production, an experimental production, how was it sold in the market and how does the Balance Sheet of the Hindustan Steel Works for that year reveal that, by sa'es, they got an income of Rs. 20 lakhs? Because of an invidious clause in this Bill, which is put in there for some obscure purpose, we find that there is a very big dispute there; the situation is heading towards a strike and we do not know what is going to happen.

The Minister is going on inundating this House with amendments to the very eleventh hour, which shows that his own mind is not very clear; even this morning he supplied us with a list of amendments (No. 9); yesterday he introduced a new amendment adding to that huge list of exemptions and in that he adds all em-

ployees of inland and water transport companies which are operating routes between two countries I know what he has in mind. I am the President of the Union of that Company. which sent a telegram only three days ago from Calcutta, the River Steam Navigation Company of Lord Inchcape, whose control and management have been taken over recently by the Government though the shares of Lord Inchcape have remained intact cause of the British Company's mismanagement all these years and because that Company has been showing losses over the last three years, that management put in a petition to Government that they should be exempted altogether from this Bill and Mr. Sanjivayya comes forward obligingly and on the brink of this consideration of the Bill, he puts in an amendment like that.

Further, I say that this is a very dagerous form of legislation which is being undertaken. I agree with Mr. Dandeker on one point. There are so many contradictions, so much of confusion in the drafting of the legislation and in its outlook too. Provided the company has completed at least six years, provided so other things, once it starts functioning as a regular company-it does matter even if it makes a loss-it will have to pay a minimum bonus. But if it is not six years' old, if its production has been a trial production if it operates a water route which passes through a river in Pakistan, then it is not to pay any bonus. Wonderful! What kind of outlook is this? What does this mean except to and cut out people as far as possible.

Then, take for example the question of the category of workers who have been completely exc'uded. All apprentices are excluded altogether. Why should they be excluded from getting even the minimum bonus? Contract labour is totally excluded. In the definition of wages for the purpose of calculating bonus where Mr. Sanji-vayya very proudly said that hitherto

It was only basic wages that was taken into account, but now it would basic wages and dearness allowance, I may remind you that there are several lakhs of employees in this country working in the distributive and such trades who function mainly on basis of commissions. Their regular fixed salary amounts to Rs. 50 or 60 per month; the balance has to be earned from commissions on sales. Let us take the popular example of the salemen of Bata Shoes or the salesmen of Usha Company, make fans and sewing machines. They are all educated middle-class people and some of them are graduates. Their fixed salary is Rs. 50 or 60 per month and the balance has to be earned by them on the basis commissions on sales. But this comes forward and excludes all commission from the computation wages for the purpose of calculating bonus. Is this a correct thing to do? It means that, in such CINHS. those employees will get proc'lcally no bonus whatsoever. Here in their cases, where they are functioning as salesmen and so on, their commissions, the rate of commission and the basis of commission are an integral part of the contract of service; it is not just something in the air: it is in the contract of service. Yet, these commissions have been excluded. In such cases it means that the whole body of employees will be clearly denied any bonus at all. could go on for a long with many points and dealing. we shall bring many of them up when it comes to the question of concrete amendments and clause clause consideration. Now, I must say a word about the famous clause 34. which my hon friend Shri K. N. Pande has dealt with already. course, I hold my natience a little bit because the hon. Minister has assured us that when he comes to that clause. he would enlighten us to our complete satisfaction. That was why I was interrupting my hon friend only to a little extent earlier on breause I would have liked him to have explained at the outset of this discussion

exactly what the implication of this clause 34, is. I fully share and my organisation namely the AITUC fully shares, the misapprehensions and misgivings of my hon friend Shri K. N. Pande that what might emerge ultimately as a result of this clause 34 may not be protection of higher bonuses at all. It may be so in some individual cases but in many cases it may not be so, and in some cases it may lead to a fall from the previous higher bonuses. My hon, friend Shri K. N. Pande is quite right when he asks what the object of any progressive legislation is if it cannot give a fool-proof guarantee that the existing rights and privileges of the workers will not be curtailed. If existing rights and privileges are going to be curtailed, then whatever else happen, that act cannot lead to industrial peace, but it will lead to more bitter discontent and unrest and more intensive strife, which I am sure the hon. Minister does not want just as none of us wants it too.

Here, in clause 34, all that we are guaranteed is the ratio. How that ratio will work out in practice is something which I would be very glad to know from the hon, Minister. For the ratio is in relation to a base year. In that particular base year, we do not know what condition the particular establishment or company may have been in. If i am linked on a ratio basis to a base year, then the result in the present year when I am going to get bonus may be completely to my disadvantage. On the other hand, my hon, friend Shri N. Dandeker has pointed out some example where it may work the other way round. I do not know. The whole thing is a confusion. Even if the ratio is maintained, the quantum of bonus per worker may fall down considerably because in the meantime the number of workers may have increased in that concern and only the ratio would be maintained; in that case, the quantum of bonus accruing to each worker is bound to fall.

Therefore, as far as clause 34 is concerned, we have not been able to appreciate vet what sort of fool-proof protection it embodies. We have got grave misgivings. I believe and I am told that the recent strike which took place by the Times of India employees and Bennet Coleman and Co. employees was called off by that union on the basis of some assurance given to them by the hon. Minister that clause 34 was being formulated in such a way that there was no possibility whatsoever of their previous higher bonus-I take it that higher bonus means higher quantum of bonus-being reduced; I am told that on the basis of some such assurance. that strike was withdrawn. But the pages of this draft Bill and in the language of this draft Bill we find no such assurance whatsoever. Therefore, we would certainly like to enlightened on this point.

Finally, I would conclude with one other observation. Since there seem to be so many misgivings, and they are being expressed from various sides of the House regarding the way this Bill is drafted, and since many anomalies and contradictions are being pointed out, and since we find also that the hon Minister himself on the morning of the 6th of September, 1965 is still not having his mind at rest and has still come forward with sheaves of amendments himself, I would reque t him to please consider once again whether it is not possible even at this stage to refer this Bill to a limited S-lect Committee; the duration of the Select Committee may be limited. I do not want the whole thing to go on for months and months, but let it be limited to just a couple of weeks or ten days. Let a chance be given to some committee to go into the Bill and try to remove some these anomalies and these contradictory things and clarify certain things so that it may not land us in endless disputes and litigation and endless strife hereafter. This, I think would be a correct reflection of the views of those who are entertaining doubts and misgivings on this question throughout the country.

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Mr. Deputy-Speaker: Now, Shri A. P. Sarma

Shri Sham Lal Saraf (Jammu and Kashmir): You are calling only representatives of labour. We have no place here?

Shri Daji: There is enough confusion already. Let not the confusion be worse confounded.

Shri Sham Lal Saraf: My hon friend may rest assured that we shall point out where the confusion lies

Shri A. P. Sharma: I wish to congratulate the Government and the Labour Minister for having brought forward this Payment of Bonus Bill, 1965 before this House far its passage. Before the amendments were tabled by Government, I had also some observations to make regarding this Bill. But after the tabling of the amendments, particularly to clauses, 33 and 34, I support this Bill wholeheartedly. That is why I congratulate the Government and the Labour Minister for having come forward with this Bill.

I also congratulate Shri N. Dandeker and Shri Indrajit Gupta because they agree to at least one thing and that is to cause confusion. All along they have been talking about confusion. I shall come to them later on in the course of my speech while dealing with the Bill proper. At this stage, I would merely point out that both of them are interested in it for the same purposes, although they may be talking in different language. And that is why they are opposing this Bill.

From a close study of the Bill it will be found that about 45 lakhs unfortunate workers who, as the Labour Minister has said, have never seen what is called bonus are going to get a minimum bonus of four per cent. My hon. friend Shri N. Dandeker objects to 4 per cent minimum bonus.

But this Bill will protect also the right of the workers to get higher bonus wherever they have been getting higher bonus as a result of some award or some settlement. The total amount according to this Bill will be about Rs. 25 to 30 crores. Therefore, I would like to say that this is definitely a gain for the workers, and particularly, as I have said, to those workers who have never received any bonus at all in the past.

I shall be very happy if this bonus formula is extended to other industries, and particularly to the workers in public sector undertakings, and some method is found out by the employing Ministries to include those workers also who unfortunately have been left out of the scope of the prevent Bill.

To have a proper appreciation of this Bill, the amendments that have been tabled, particularly, to clauses 33 and 34 have to be appreciated in the background of the character of bonus originally recognised in this country. Originally bonus was regarded as exgratia payment to the workers. But, according to this Bill now, it will be a matter of right for the workers. Therefore, this Bill substantially changes the character of horas hitherto paid to the workers in this country. This bonus Bill will ensure social justice to the workers, and it will be definitely laying down a healthy tradition for settling the bonus disputes of the workers.

Shri N. Dandeker and the ployers have opposed this Bill because in their opinion the employers were getting some rehabilitation allowance under the Labour Appellate Tribunal formula and not provided in this and, therefore, they are opposed to this Bill. We have to examine how much they were getting under Labour Appellate Tribunal formula for rehabilitation charges. They were allowed 6 per cent return on capital and two to four per cent as reserve. The Bonus Commission re-

[Shri A. P. Sharma]

commended 7 per cent and 4 per cent respectively, and according to the modification now made by Government, which is incorporated in Bil, the rates will be 81 per cent and 6 per cent respectively. From all this you will find that whatever modification Government have made so far in the bonus report and corporated in this Bill is such that definite:y the employers are gainers. There is no doubt about it. Over and above that, they are also entitled to a certain development rebate. Therefore, I do not understand why the employers are opposed to this Bill.

15.30 hrs.

[Dr. SAROJINI MAHISHI in the Chair]

They are opposed to the payment of minimum bonus of 4 per cent, because their argument is that if an industry runs at a loss, the workers cannot be entitled to a bonus. Here we have to see that these workers do not suffer. If at the same place where there are two industries, one running at a profit, and the running at a loss due to mismanagement or inefficiency on the part of the management. If one industry is running at a profit, naturally other industry should also run at a profit. Therefore, to say that minimum bonus is not justified is correct. If at all any industry runs at a loss on account of mismanagement of the industrialist or emp'oyer, it is the employer who suffer, not the workers. Therefore. I agree that it is absolutely justified to fix a minimum of 4 per cent and a maximum of 20 per cent bonus as laid down in the Bill.

In spite of all these modifications which are mostly in favour of the employers, they are not satisfied. When these modifications were annunced by Government, the workers' organisations, particularly the organisation to which I belong the

Indian National Trade Union Congress, protested against them, but later on when the Prime Minister and the Government of India assured us that wherever the workers are getting a higher bonus than that laid down in Bonus formula they will continue to get that, we reconciled to the idea of the modifications.

While concluding my observations at this stage, I would record my support to the Bill because it ensures the payment of a minimum bonus to more than 45 lakh workers who have never got bonus, it protects the interest of about 15 lakh workers who have been getting a higher bonus than that laid down in the formula and at the same time industry will also get sufficient allowance for development and expansion and their expenses. This Bill is quite in order and I record my support and that of my organisation to it.

Only one word regarding the Opposition friends who are opposing the Bill. I wish to say that some of these people are not interested This solving certain problems. is particularly so in the case of friends sitting opposite, that is, the Communist Party and the All India Trade Union Congress. They are never interested in solving the problems of the workers because they know if the problems are through peaceful or constructive methods, their utility will cease to exist. They will only be useful at a place where confusion reigns. That is why I have said that I want to congratulate Shri Dandeker and Shri Indrajit Gupta for the fact that at least they can agree in one respect, that is to cause confusion. That is why they are trying to create confusion so far as this Bill is concerned.

Otherwise this Bill is quite in order. It is a progressive step, it is a step towards socialism in this country. Over and above that, it lavs down a peaceful, constructive method

for the settlement of disputes of workers regarding bonus. I hope that the same formu a will be extended to the rest of the workers in the country who are working in employing ministries like railways, defence and other departments.

With these words, I support the Bill.

श्री बड़े: मानतीया समापित महोदया,
मैंने इस प्रकार का संकल्प दिया है कि मैं इस
धांडिनेन्स से सहमत नहीं हूं, लेकिन मैं ने
शो प्रस्ताव दिया है वह इस वास्ते नहीं कि
मैं पूरे धांडिनेन्स से सहमत नहीं हूं। मेरा
इतना ही कहना है कि बोनस कमीशन ने
शो सिफारिशें की दों धगर उन को बैसे का
बैसा ही इस में रखा गया होता तो शायद
मैं इससे सहमत होता। लेकिन मैं ने देखा कि
बोनस कमीशन ने जो सिफारिशें की हैं उनसे
यह धांडिनेन्स और बिल विपरीत जाता है,
धौर इससे मजदूरों में और कारखानों में
काम करने वालों में धसन्तोत्र है। इसी कारण
मैं ने यह संकल्प दिया है।

श्री दांडेकर श्रीर श्री मसानी के जो संकल्प हैं उनमें श्रीर मेरे संकल्प में झन्तर है। उन का यह कहना है कि इस श्रांडिनेन्स के निकालने की जरूरत नहीं थी, मेरा कहना है कि इतने पहने ही यह श्रांडिनेन्स निकालना चाहिए था या बिल लाना चाहिए था।

प्रव बिल पर प्रांत हुए मैं पहते तो बोनस कमीशन के सदस्यों को धन्यवाद थ्रौर बवाई देना चाहता हूं कि उन्हों ने इस बहुन कठिन विवय पर बिचार कर के बोनस की परिपाया दी हैं। पहले बोनस ऐसा समझा जाता था कि कुछ एसम ग्रेशिया पेमेंट कर दिया या जैसे कुछ हनाम दे दिया। उस के बाद समझा जाता था कि प्रगर प्राफिट हो गया तो उसमें कुछ हिस्सा मजदूरों को दे दिया, उसके बाद यह समझा जाता था कि भीर उत्पादन बढ़ गया तो मजदूरों को कुछ दे दिया यही बोनस है। सेकिन बोनस कमीशन ने कहा है कि उन को लिंडन वेन देना चाहिए भीर प्रगर एक्चुनन वेन भीर लिंडन वेज में प्रन्तर है तो लिंडन वेन देनो चाहिए भीर उन्हों ने भिनियम भीर मैक्सिमम बोनस कर दिया है जिस से स्वापारियों को नुकसान न हो, भीर मजदूर उत्पादन का भी ध्यान रखें भीर दोनों में सन्तोत्र रहे । उन्हों ने पेज 19 में यह स्वास्त्या दी है:

"It is difficult to define in rigid terms the concept of bonus, but it is possible to urge that once profits exceed a certain base, labour should legitimately have a share in them. In other words, we think it proper to construe the concept of bonus as sharing by the workers in the prosperity of the concern in which they are employed".

मैं समझता हूं कि जो इनमें कनपर्वत था उसके बारे में उन्होंने बीव का रास्ता निकाला है भीर यह ब्याबग दी है। उन्नो के भनुसार उन्होंने भपनी रिपोर्ट दी है।

मैं यह रिजा फंगा कि णासन ो समाज-वाद की घोरण करने हुए भीर समाजनार का दिहोरा पीटने हुए भी मजरूरों के साव उस प्रकार न्याय नहीं किया है जैंगे कि कमीणन ने सिकारिंग की है। मजरूरों की जो न्याय बोगम कमीगन ने देने का प्रयत्न किया है उस को वापस लेने की णासन ने कोशिय की है। कमीगन ने कहा है कि कमसेगन देने में एक्सेन प्राफिट्स टैक्स घौर बाइरैक्ट टैक्स इनकनूड करने चाहिए लेकिन शासन ने कहा :

"All direct taxes for the time being in force will be deducted as prior charges; tax concessions given to the industry to provide resources for development will also be accepted as prior charges; the rate of return on capital to be allowed as a prior charge shall be 8½ per cent. on

[श्री बहे]

paid up capital and 6 per cent. on reserves (as against 7 per cent, and 4 per cent, respectively) as recommended by the Bonus Commission".

हमारे दांडेकर साहब ने जो ध्रसहमति पत्न दिया है उसी को स्वीकार किया गया है। मैं नहीं जानता कि मंत्री महोदय ने इस को क्यों स्वीकार किया । इतना हाई पावडें कमीणन था ध्रीर इस की बात शासन ने नहीं मानी ध्रीर इस प्रकार उस के एक चपत लगाया भीर उस का धादर नहीं किया ।

Dr. Ranen Sen (Calcutta East): Government has been pressurised by big business.

श्री बड़े : सरकार मिक्स्ड इकानमी की नीति पर चल रही है । वह एक श्रोर मजदूरों को खुश करना चाहती है श्रीर दूसरी तरफ मिल मालिकों को भी खुश करना चाहती है । यह कनफ्यूजन इसी कारण पैदा हो रहा है । एक्सेस प्राफिट्स टैक्स के बारे में कमीशन ने उदाहरण दिया है । उन्होंने कहा है :

"The Super Profits Tax has been notified by the Government as a tax on excess or abnormal profits under Section 349 (4) (d) of the Companies Act".

जब काफ़ी फ़ायदा होता है तो स्वाभाविक तो यह है कि लेबर, को कमंचारियों को जो कि वहां पर मेहनत से काम करते हैं उन को भी उस प्राफ़िट में से नफ़ा मिलना चाहिए लेकिन वैसा न करते हुए यह जो किया गया है कि मिल मालिकों के पास पैसा रहना चाहिए, तमाम नफ़ा उन्हों के पास जमा रहना चाहिए ऐसा कर के शासन ने कोई चृढिमसा नहीं बताई है।

कमीक्षन ने डेबलपमेंट रिबेट के बारे में इपने विचार व्यक्त किये हैं। उन्होंने बिल के क्लाजैज के पीछे कारण दिया है कि ऐसा हम क्यों करते हैं वैसे कारण नही बताया है लेकिन किमशन ने खाली यह कह दिया है कि डैवलपमेंट रिबेट क्यों नहीं निकालना चाहते।

"As regards the development rebate, the commission observed: *We now come to the question of development rebate and the saving tax on account of development rebate..It is a special allowance to encourage companies to instal new machinery. In a in which installation of machines are very large, the inclusion of the whole of the development rebate together with the statutory depreciation, as prior charge might wipe off or sub-stantially reduce the available surplus, even though the working of the concern may have resulted in very good profit.".

श्वव काई भी साधारण श्रादमी यह जानना चाहेगा कि इसमें यह डेवलपमेंट रिबेट क्यों नहीं शामिल करना चाहिए ? इस के लिए उन्होंने कोई खास वजह नहीं बतलाई है कि वैसा क्यों नहीं किया जाना चाहिए।

- "(12) "direct tax" means-
 - (a) any tax chargeable under-
 - (i) the Income-tax Act;
 - (ii) the Super Profits Tax Act, 1963;
 - (iii) the Companies (Profits) Surtax Act, 1964;
 - (iv) the agriculture incometax law; and
- (b) any other tax which, having regard to its nature or incidence, may be declared by the Central Government, by notification in the Official Gazette, to be a direct tax for the purposes of this Act:"

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डाइरैक्ट टैक्स की शासन ने परिभाषा बतलाई है भीर वहीं पर उस ने लिखा है कि कोई भी टैक्स जिसे कि सरकार गजट में शाया कर दे डाइरैक्ट टैक्स माना जारेगा भीर वहां पर सरकार को यह प्राफिट या बोनस बांटना चाहिए ।

इस के बाद मुझे समझ में नहीं धाता कि नई इंडस्टीब जो हैं उन को 6 साल की विशेष छूट कैसे देते हैं ? यह 6 साल की छट देने का क्या कारण है ? 6 साल तक नई कम्पितयों को बोनस नहीं देना चाहिए? यह 6 साल धाप ने कहां में निकाला है ?

उसके बाद मैं ने यह देखना चाहा कि पबलिक ग्रंडरटेकिंग्स को ग्राप ने शामिल किया है या नहीं । उसके वास्ते उन का कहना है कि गवर्नमेंट इंडस्टी ह में यह बोनस बिल लागूनहीं होगा । ग्राव्हार यह बोनस बिल पर्वालक इंडस्ट्रीय के वास्ते क्यों नहीं लाग होना चाहिए ? ब्राप ब्यापार करते हैं, माप की इंडस्टीज कम्पटीशन करती हैं भीर इस बास्ते इस कमिशन ने भ्रपने पेज 88 पर यह कहा है:--

"A number of representatives of public sector enterprises appeared before us or submitted their representations. In one way or another they emphasised the special character of public sector enterprises stating that primary objective was to in the economic growth of the country with a view to promoting employment and the wellbeing of the community in general; that profit motive was a consideration and secondary that whatever gains ultimately accrued would be utilised for further growth to the ultimate good of the entire community;

that most of them were of a basic character designed to promote dependent industries in the private sector; that certain financial institutions recently set up were not intended to restrict or retard the business activities of established private financial institutions, but were primarily designed to provide cheap credit for the development of industries..."

भागे भन कर उन्होंने कहा कि 20 परसेंट का जब कम्पटीशन होगा तो वह कम्पटीशन फ़ील्ड में तैयार होंगे। उस का एक रेशियो दिया है तब उस पर बोनस बिल लाग होगा। लेकिन यदि इस प्रकार से किया जायगा तो फिर झगडे हो जाउँगे। ग्राप ने जो बोनस के लिए 20 परसेंट का रेशियो रक्खा हमा है भीर कहा है कि उस पबलिक कंसने को भीर उस सरकारी कारखाने को बोनस बिल माग होगा जिसमें कि उनका किसी से कम्पटीशन होगा, प्राइवेट कंसर्न जिसमें कि 20 परसेंट सेल्स भीर प्राडक्शन का होगा यह रेशियों भाग ने रक्खा हमा है। मैं समझता हं कि कमिशन ने भी दिया हमा है। यह कमिशन ने कहा है कि हमें इस में कोई रैफेंस नहीं था।

"The term 'industrial employment' will include emp'oyment in the private sector and in establishments in the public sector not departmentally run which compete with establishments in the private sector".

उनको रैफेंस इस प्रकार दिया है कि प्रवासक सैक्टर के कारखाने जितने होंगे उनके बास्ते बोनस कमिशन को विचार नहीं करना है तो भी उन्होंने विचार किया है।

"In the strict economic sense competition covers not only scrvice rendered and/or the production of an industrial unit also the resources utilised (competition for labour, capital and materials); but if this were in-

[श्रीबड़े]

tended there could hardly be any significance in a specific use of the expression 'which compete with the establishments in the private sector', because every industry must employ and compete for resources for running it, and therefore, there can be no exemption".

भव यदि भाग कम्पटी गन को टैस्ट रखा है तो प्रत्येक इंडस्ट्री याहे वर् प्रवित्क सैक्टर की हों या प्राद्वेट सैस्टर की भीर वह प्राफिट करती है तो को देव नहीं है कि वनको इस बोनस देने से क्यों छट दी जाये ? घड दोनों ही रा मैटी यल तो रा मैंटी(रयल से कम्पटीशन होगा, लेबर से कम्पटीशन होगा भौर कैपिटल से कम्पटीशन होगा तो यह बोनस पबलिक सैक्टर भौर प्राइवेट सैंबटर दोनों में मिलना चाहिए । शासन ने यह एक बड़ा धन्याय किया है कि उसने ब्राइबेट सैक्टर पर तो यह बोनस बिल लागु किया है लेकिन पबलिक सैंक्टर को उससे महरूम रक्खा है । बोनस फारमता उन पर भी लाग होना चाहिए। चंकि ऐसा नहीं किया जा रहा है इसलिए इस बारे में कामगरों में बढ़ा ग्रसन्तीष है।

जैसा कि श्री डांडेकर श्रीर इन्द्रजीत गुप्ता ने 34 के बारे में कहा है वहां पर दरग्रसल बड़ा कनफ्यूजन है। इसके साथ में एक प्राविजो एड किया गया है:—

"Provided that nothing contained in this sub-section shall entitle any employee to be paid bonus exceeding twenty per cent. of his salary or wage for the accounting year:".

मैनिसमम कितना होना चाहिए इस के वास्ते भ्राप ने यहां क्लाज डाल दिवा है जो कि भ्राप भ्रपने एप्रोमेंट के भ्रनुसार से सकते हैं। यह तो वहां हुना है कि भ्रापने इस में एक हाथ से दिवा भ्रीर दूसरे हाथ से ले लिया। एक हाथ से भ्राप ने दिवा कि एप्रोमेंट के भ्रनुसार ले सकते हैं लेकिन दूसरी तरफ कह दिवा कि किसी भी हालत में जो मैनिसमम 20 परसेंट का रक्खा है उससे भ्राधक बोनस कोई भी कमैचारी नहीं पा सकता है।

यह सेक्शन 34 मैं ने पूरा पढ़ा तो मुझे तो उससे कोई मतलब निकलता दीखता नहीं है। मालून ऐसा पड़ता है कि इन के मन में कोई दूतरो बात है यह कल्पना डालने के वास्ते सैक्शन तैवार किया, सेक्शन का मतलब कुछ होता नहीं है भीर इतसे साफ साबित हो जाता है कि भ्राप कुछ करना नहीं चाहते हैं भीर इस झनड़ेबाओं को उत्पन्न करना चाहते हैं।

जो घापने घमें उमेंट दिया है उसमें घापने छोटे छोटे इस्टैंबलिक मेंट्स नहीं लगाये हैं। उसमें घाप ने यह कहा है:---

"32. Nothing in this Act shall apply to—

 (i) employees employed by anv insured carrying on general insurance business and the employees employed by the Life Insurance Corporation of India."

धापने इस में यह कहा है कि जनरल इंश्योरेंस विजनेस पर यह बोनस लागू नहीं होगा लेकिन एल० धाई० सी० को नहीं लेते हैं। लेकिन जनरल इंग्योरेंस को इस बोनस से क्यों छूट दे रहे हैं यह मेरी सनत में नहीं खाता है ब्रीर न ही इत्रके लिए उन्होंने कोई वैलिड धार्मिट दिया है ?

धाप ने यह कहा है :---

institutions (including hospitals, chambers of commerce and social welfare institutions) established not for purposes of profit;

"(vi) employees employed through contractors on building operations;"

मेरा कहना यह है कि विलिडंग भीपरेशंस हमने स्टार्ट किये हुए हैं भीर वह इस प्रकार के ठेकेदार लेते हैं। एक क्लाज इस में घीर डाला है जिसमें उन्होंने लिखा है। एक विचित्र घारा 8 1

"If the appropriate Government, having regard to financial position and other levant circumstances of any tablishment or class of establishments, is of opinion that it will not be in public interest to app'y all or any of the provisions of this Act thereto, it may, by notification in the Official Gazette, exempt for such period, as may be specified therin. "

ऐसी छोटी छोटी कम्पनियों के लिए शासन यह समझता है कि बोनस बिल क्षागु नहीं होना चाहिए । दरग्रसल होता यह है कि किन्ही बड़े कांग्रेसी लोडर षो कि किसी इंडस्ट्रियल कारखाने में इंटेरेस्टेड होते हैं उसको बोनस कमिशन से छट दिलवाने के लिए भपना प्रैसर गवनंमेंट पर डालते हैं भीर इसलिए यह इस तरह का इसमें प्राविजन रख दिया गया है। लेकिन इस तरह का छट का प्राविजन रखना उचित नहीं है।

श्रापने इसमें मैनिसमम श्रीर मिनिसम रक्खा हपा है कि इतना बोनस मिल सकेगा लेकिन क्या धापने यह देखा नहीं है कि जो कारखानेदार हैं उनके पास में ज्यादा एवाउंड रह जाता है ग्रीर बोनस बाटने के वास्ते कम होता है ? 60:40 का रेशियो रक्खा है। 60 परसेंट उस के पास रहेगा और 40 परसेंट इनके पास रहेगा, सरप्सस बांटने का लेकिन इस 60 परसेंट में भी देखते हैं कि जो जनरल रिवेट होगा वह 30 परसेंट के डवलपर्नेंट रिबेट मिलता है। इस तरह कारखानेदार के पास 70 रुपये रह जायेंगे, ग्रर्णात् मेजर पोर्शन, ज्यादा हिस्सा, उस के पास रहेगा ।

Payment of

Bonus Bill

में समझता हं कि जब कारखानेदारों के पास काम करने वाले मजदरों ने बिस्लाना मुरू किया भीर वे पिछने दो तीन साल से मंत्री महोदय के पीछे लग गए, तो मंत्री महोदय यह बिल ले घाए। जैते मांदूधन भाने पर बच्चे के मृत में भगंठा दे देती है, बैते ही मंत्री महोदय ने यह बोनस बिल मजदूरों के सामने पटक दिया है । लेकिन मजदूर इत से संतुष्ट नहीं होंगे। कमीशन धौर शासन ने यह मैक्सिमम ग्रीर मिनिमम बोनस की व्यवस्था कर के मजदूरों के साथ प्रन्याय किया है।

मैं ने कुछ एमें इमें इस दिये हैं। मैं उन एमंडमेंट्स के साथ इस बिल का समर्थन करता हं।

Dr. Melkote (Hyderabad): Madam Chairman, during the short of 11 or 2 hours, we can clearly discern three kinds of thought viewed today. One set of members on this side are for supporting this Bill altogether. On that side the people who are criticising ít. Among these two groups on the other side also, a distinction could be made.

[Dr. Melkote]

One group likes to thwart the Bill altogether so that the working class conditions may not improve, whereas the other group wants to imperil the provisions of the Bill.

Sir, on behalf of the workers and on behalf of the labour. I would like to say this. This bonus Bill that has been introduced here has a long historic past and it has ultimately culminated in this Bonus Bill today and I stand here to offer my strong support to it. I do so for certain good reasons, one reason being this. One group which would like the thwart it had been continuously saying that the workers have no right to claim this kind of bonus whatsoever. It is that section of the Opposition here which has been raising questions as to why the Ordinance was promulgated; they were indu!ging in legal quibbles and other things in the Bill and ultimately would oppose, if possible, the Bill They were not for the a'together. betterment of the working they had anv times been and even today if they could help it they would like to see to end of this Bill. The second group in the Opposition side seized the various flaws in the Bill, saying that quantum of profit and other things had been nibbled away by the dustrialist, class so that the working class may get less and so on. How to improve the living conditions working class is the question. Supreme Court itself had to give a There was a case of decision. strike between the workers of mill and an industrialist referred to the Supreme Court which said: this is a fit case for a commission to be appointed by the Government to go into the whole question. That is how the Bonus Commission got appointed with representatives of Government, industry and working class, is one auestion which I would to highlight today; that is that the representative of industry in the Commission, Mr. Dandeker, had given a minute of dissent. Were it a unanimous report, it would have been easy for the Government to introduce the Bill immediately. But he had appended a dissenting and so it is a majority We still expect that the representatives of the industrialist class would play the game in order that bonus is given at an early There is no want of money as crores of rupees are held back and they are not being paid. Interest accrues on it but we do not know to whom it goes to. Today also, this Bill is being opposed with a particular motivation, the industrial its have been doing so all along. They have never accepted that the workers are due to be given a bonus of this type but they say that they could participate in the profits of the company, productivity improves. One of them said that it should be related to productivity. Supposing it is not still there is a profit made as one Member pointed out, are not workers entitled to a share of it? How does this profit come in? What is happening in other European countries? Today, after Independence what do these industrialists pay us as wages? The establishments in this country managed by private industrialists get raw materials cheap; they also pay cheap wages; they earn mous profits. Our charge is that they are not giving even a living wage today. What happens in other parts of the world? I was in Europe two or three months back; this was my third visit. An ordinary worker of any type in Europe gets a minimum wage of £16-20 per week which is nearly 11 times the wage of a worker per month here. So, it means that the workers here are not given their due and yet the industrialists oppose even a small quantum of bonus that is being given to them. The working class comprises million workers in this country and they would have risen in revolt but for this Bill. The Government wants to allow that unrest and it has done so by promulgating the Ordinance. I

do not see what is the unreasonableness in it. It is only in the fitness of things that Government have so; they have done a very wise thing. Otherwise there would have been an upheavel of the working congratulate the Minister for bringing forward the Ordinance at proper time. The quantum of wages that is given is very low. So, the Bonus Commission has arrived nt. certain conclusions. In committees of this type there have always various points of view to be taken into consideration. If we the workers. support the Bill that is here, it does not mean that we support every clause of the Bill. It only means this. In all committees, we. ultimately to arrive at some unanimous decision and there is some and give take. It is in that light that our support has to be given. Nobody should take law into his own hands and say he will not do this or that whatever be the decision of Commission. We accept our objecbecause nothing again is finel in this world and we raise it at some other time. This thing, the question of the bonus, has been hanging fire for the past 10-15 years and let there be some decision arrived at on the bonus we are entitled to. We can always raise other issues later on. It is from that point of view that we accept it and in that light this Bonus Bill has to be considered. It is not as if entirely we are eatisfied with all the provisions the Bill and therefore we support it. But ultimately we have to accept some such recommendations committee. It was a high-nowered commission which the Government had appointed and so we accept it with all its drawbacks. We congratulate the Minister for bringing in this Bill at this appropriate time.

There are certain findings that the Commission had recommended and they will come up before you discussion. It is said, some of workers who have not a higher bonus may get affected adversely that is what has been decided in the report.

There were humerous representations, possibly, about a thousand representations, on this matter and being a democratic socialist type of Government, the Government wanted to see that the working class got its just share in the profits. It would be the most unreasonable thing if anybody were to curtail what had a'ready been getting which means helping the industrialist capitalist class again. So, certain modifications had been brought in to the advantage of the workers and we congratulate the Government on this

There is one clause here in Bonus Bill about the apprentices. An apprentice who earns a wage is included to receive all advantages that any other worker derives under the Industrial Disputes Act. But an apprentice in this Bil is excluded from getting the benefits of the bonus. I do not know how it has been done. He is entitled to it and it has got to be given and that is our feeling in the matter.

16 hrs.

[SHU KHADILKAR in the Chair] About one or two clauses, I would like to mention, but I may say it clearly that we have not given any amendments so far, thinking that during the discussion, we might speak out what is working in our minds regarding the meaning to be attached to certain clauses and when the Government's clarification and our views, if similar, the matter may be allowed to rest there. Otherwise, we would like to press our feelings in the matter.

I do not want to take more time of the House. The Ordinance was necessary. The Bill as it has come forward has come none too soon, seeing the situation and the conditions that exist in the country now. The Bill has come at the appropriate time. There have already been cases reported where taking vantage of the situation, the industrialists have told the workers that there wi'l be considerable delay in

[Dr. Melkote]

the finalisation of the report of the Bonus Commission and the results may not prove to be very encouraging to the workers. And, this they have already come to an agreement paying the workers less. The workers have already accepted some of these things, This Bill seeks to protect the workers from the operation of such things, and therefore this Bill is most welcome and we support it strongly.

Alvares (Panjim): Mr. Chairman, Sir, at long last, the Bonus Bill is before the House, and I must welcome it straightaway. For many years, a large part of labour legislation has been concerned with the settlement of bonus, and I am now glad that is being placed on a May I also say statutory basis. straightway that the Bill, in its provisions, displays a great deal of confusion, and I would at this stage join in the appeal made by the hon. Member Shri Indrajit Gupta, that in order to make the Bill more precise and to remove some cobwebs and confusions that abound in it, a small Select Committee may be appointed to report within a week, if necessary, so that the Bill can become a model of precision, and its contradictions could be resolved and the Bill can be passed in this very session of the House.

In this introductory speech, I intend to deal with three main points. For a long time, as I said earlier, a large part or a large effort of the trade union movement has been towards the securing of bonus and to the extent that a labour Bill like this Bonus Bill finds itself on the statute today it is a signal victory for labour But there is a word of warning I would like to sound on this occasion. As I said, a large proportion or an increasingly large proportion of the efforts of the trade union movement has been in getting & bonus, and a diminishingly reduced proportion of that effort has put in the organisation of the trade union movement itself, in the sense that they find it difficult to make the unions viable by the collection trade union dues from month to month or from year to year. examination of the accounts of any trade union will prove this. My hon. friend Shri K. N. Pande opposite wi 1 agree with this proposition: that a large proportion of the total income of the trade union movement comes from bonus, and I hope that with this bonus becoming statutory, trade union movement does not lose either its dynamism or its principles, and that labour leaders will come together and agree that a higher basic wage is much better than any amount of bonus that they may get by the legislation that is being brought before this House.

Secondly it is necessary to look financia) provisions financial provisions, the organisational set-up or the structure, and those who are entitled to get the bonus and those who are liable to pay the bonus constitute the main provisions in this Bill. In regard to the issue of the quantum of bonus payment, it has been decreed the minimum bonus is four per cent, or Rs. 40 and the maximum would 20 cent. I would like per question the wisdom set on and set off of a'locable surplus that is being introduced in the Bill. I can understand if payment of bonus was made on either a pooling of the industrial economy of this country or hy the pooling of particular industry. question of limiting the honus four per cent at the minimum and 20 per cent at the maximum has no relationship to the economy. The relationship would be proper if. having accepted the principle, it is put down that each industry or each company will be liable to pay bonus on the basis of its profitability OF viability. I do not see why this set on and set off have come in. I think that once a minimum bonus has been

agreed to it should be the minimum under all circumstances and no company which has to liability of the minimum bonus should be able to claim any compensation in a year, so to say of reasonable profitability, because the principle is that bonus must be paid. I am sure this issue of minimum bonus introduces another implication: the implication is that bonus is given on profitability; if bonus paid on profitability, then obviously the Bonus Commission would not have recommended this four per cent minimum bonus to those companies that have not made any profit. The fact that the Bonus Commission has commended that even those companies that have not made any profit should be liable to pay the minimum bonus would go to imply that bonus has a connotation more than the mere participation in profit-sharing, and that it has all the implications of an approximation to a fair wage. Therefore. both these principles are here incorporated; one by implication and other by connolation.

Then there is the point that confusion has been caused by the drafting of clause 34. The wisdom of this clause is not understandable. The Government had given an assurance, many times over, that where there is an agreement of the bonus being paid at a higher rate, the Government would not put in any limitation upon the payment of bonus at a higher rate. In a number of industries, it has been the practice to pay bonus at a rate higher than this 20 per cent limitation placed statutorily in this Bill. I would say that if a company make a higher rate of profit because of the direct co-operation and participation of the working classes in the working of the company, there is no the limitation reason why 20 be kept at bonus should After all, if it is partiper cent. cipation, let us share a fair proportion, Why should there be any limitation of 20 per cent of the allocable surplus, termed as it is technically all the liabilities, After meeting taking it for granted, the stated in the

Bill, the amount should be brought together and the working classes should have a claim over a share of it has been found feasible in the past to pay higher bonus than 20 per cent as I would now limited in this Bill, like to ask where has all the extra money, after setting aside the 20 per cent, gone? Is it going to be utilised by the company for any investmen:? This question is not being aswered. The reason is not being given as to why the Government should place a limitation. It is a legitimate question and I hope that the Labour Minister in his reply, will explain why this promise to abide by the award of bonus which had been higher than this limitation of 20 per cent is not being honoured

According to the structure, we are aware that all workers in a company which employs a minimum of 20 workers should be given the bonus. There are a vast number of factories --I think these are larger in numbers than the others-where the company employees less than 20 workers. It may be a margin of 19; from 10 to 19. If the Government's economic policy is of economic diversification, a larger and larger number of companies will be such as will work with a smaller complement of workers than stipulated in the Bill. What is going to happen to them? Those small companies also make a certain amount of profit. Apart from the losses they incur the small companies, small engineering shops, are also viable; if the workers can get a share of the bonus. I do not see why those people who work in companies employing less than 20 persons should be deprived of the minimum bonus of four per cent or Rs. 40 which is laid down and stipulated in this Bill.

Secondly, there is a class of workers who are excluded. I am referring to the stevedore labour, the seamen and other shore labour. Surely they perform as important an economic function as any other worker in any other industry. They also perform some very vital tasks and some strategic

[Shri Alvares]

operations at all times of the year. People who employ them also earn a certain amount of profit which is not less than the quantum earned in other industries. So there is no justification why these people should be excluded from the benefit of this Bill and I do urge that the minister gives his consideration to this matter in his reply, so that we may be able to extend the provisions of this Bill to include such workers.

There are workers in the public by the sector and those employed ministries of the government. As far as public sector employees are concerned, it has been laid down that in the case of those public sector companies whose income from its products equal to 20 per cent of its gross produce in competition with the private sector, the workers will be entitled to bonus to the extent of the proportion of that 20 per cent which is earned in competition with the private sector. This is a very tortuous way of denying workers in the public sector the benefits of their efforts After all. these public sector corporations or companies are set up by government as a matter of policy. They public sector in the sense that they contain an overdose of government investment. The working class produce in any private company as much as they produce in the public sector. Why is it that the workers in public sector should be subjected to a tortuous procedure and denied the benefits of this Bill? I do urge on the minister that the workers in the public sector also be brought on the same level as workers in the private sector

There is the ministerial sector. If government's policy were to encourage public sector—both ministerial and other public sector enterprises—and if this is to form the basis of our acconomy, will it no the reasonable to argue that as the public sector grows in importance, volume and dimensions, a larger and larger number of work-

men employed in industry in this country will belong to these two sectors? If they are going to be the larger section of the working class movement in this country, it would mean that government is a party to progressively denying a larger section of workers from the benefits of the Bonus Bill.

I am associated with the organisation of railwaymen. I am surprised, my hon friend over there did not mention it.

Shri A. P. Sharma: I mentioned it; you did not hear,

Shri Alvares: Railways are not merely and industrial concern; they are also a commercial undertaking. profits Railways earn large merely to finance their own divelopment upto a certain extent, profils in order to pay to other States in he country certain amount of subsidies on the basis of certain other liabilities, like the passenger tax, in lieu of which Rs. 1 crore are paid to each State. If railways are able to earn money on a commercial-cu:..-industrial basis, there is no justification for them to be excluded from the provisions of this Bill. After all, one can argue that the railwaymen, employees of the defence department and people working in P&T perform The Bonus an economic function. Bill has laid down once and for all that bonus accrues not merely because of the principle of participation profils, but also because of certain other liabilities. Therefore, 4 per cent minimum is given even in case of loss. If it is conceded that 4 per cent. must be paid under any circumstance and it does not accrue because of the principle of participation in profitsharing I cannot understand why the same principle cannot be extended to the public ; ministerial sectors a so. It can be argued that just as workmen in other sectors work and bonus irrespective of profits, because they perform an economic and contribute to the total industrial output of the country, so also workers employed in he public and ministerial sectors should be able to get a share of the bonus. I am sure that is an eminently justifiable demand.

My last point is about plantation labour in sugar industry, etc. friend, Shri K. N. Pande, rightly rais-Take the sugar ed this issue. dustry. Those who work permanently and those who work seasonally are perhaps in the ratio 1:10 all bonus given to these people paid on a flat basis. Those who work seasonally and those who are working permanently got the same quantum of Now this Bill alters everybonus thing. In the manner of accounting what proportion of bonus the seasonal labour would be entitled to, this Bill has removed an economic benefit which these seasonal workers were getting, on the same basis as permanent workers. Of course, gives the permanent workers share according to the maximum of 20 per cent or minimum of 4 per cent, but it has consigned the seasonal workers to a much lesser amount of bonus. That is the basis on which they will It is conceivable be made to work. that the industrialists and the company managers, taking advantage of it, may be tempted to reduce the amount of days of seasonal labour which these seasonal workers are accustomed to put in for working the factory. It will lead to any number of abuses. After all, the suger mills were paying it willingly in the past. The principle was accepted that seasonal labour contribute as important an economic function as permanent labour. If they do not perform their task, the permanent labour cannot proceed forthcom-Therefore, the bonus mission had not treated seasonal and permanent labour on the same basis. Therefore, this lacuna may be remedied by an amending clause bringing the seasonal labour on the same basis as permanent labour.

व्यी वा० ना० विद्यालकार (होगियार-पुर) : समापति महोदय, मैं इस बात के विये सेवर मिनिस्टर साहब को बखाई 1159 (Ai) LSD—8

पेश करता हं कि उन्होंने यह बिल पेश किया भौर पहली मतंबा बोनस का मामला हमारे कानून के भन्दर भाषा । मैं ऐसा समझता हूं कि शायद इसी वजह से लेबर मिनिस्टर साहब ने यह बिल जस्दी से पेश किया कि यह कानून की शक्ल **प्रकर**यार कर ले भौर बोनस एक वर्कर का काननी राइट बन जाये। इस द्विसाब से मैं समझता हं कि यह बिल बहुत प्रच्छा है भौर स्वागत करने के योग्य है। इसके लिये मैं मिनिस्टर महोदय की सराहना करता हुं। हमारे बहुत से वर्कर्स ने भी बावजद कई नकायस के इस बिल को इस दुष्टि से स्वीकार किया कि चलो एक दफा तो पैर जमाने के लिये जगह मिल जाये फिर उस के घागे हम धीरे धीरे उन्नति कर लेंगे धीर इस में भीर बोडे से इम्प्रवमेंट्स कर लेंगे । इस द्षिट से इस बिल का मैं स्वागत करता

जहां तक इस बात का सवाल है कि इस में कई खामियां रह गई हैं जिन का यहांपर काफी जिक हुना, मैं ऐसा महमूस करता हं कि कई खालियां ऐसी हैं जो कि बुनियादी बामियां है भौर उन की दूरुस्ती होनी चाहिये। उस की एक बुनियादी वजह है जिस से वृतियादी खामिया पैदा होती हैं। बोनस के बारे में हमारी जो धारणा 🕏 हमारा जो कंसैप्ट है बोनस का वह हमारे सामने साफ नहीं है। इस बिल में भौर चीओं की तारीफ है लेकिन बोनस की कहीं पर तारीफ नहीं है। बोनस के बारे में जब भी प्रधिकारियों में कुछ झगड़े चलते थे तो प्रकसर इस बात पर बहस चलती बी कि यह एक्स-प्रैतिया पेमेंट है या डैफर्ड वेज है। विजिनेस में फायदा हुन्ना मालिक को, बहुत सारा फायदा हथा, मुनाफा हुआ और वह खून हो

[श्री ग्र॰ ना॰ विद्यालंकार] गया । उस मुनाफे से उस के दिल में खुशी पैदा हुई । उस खुशी का इजहार करने के लिए उस ने कुछ मजदूरों को इनाम बांट दिये । श्रब मालिक तो यह कहता है कि हम इनाम बांटते हैं, एक्स-ग्रेशिया पेमेंट है। मैं पूछता हुं कि इनाम की क्या बात है ? यह मेहनत करते करते मर गये, हमारी मेहनत की वजह से तुम्हारे पास यह इतनी दौलत ग्रा गई। हमें जो तनस्वाह तुम देते हो वह बहुत कम है, हमारा गुजारा भी नहीं चलता । लिविंग वेज भी नहीं है मजदूर का हक ज्यादा का था हम ने मालिक से पूरी मजदूरी पूरी उजरत नहीं ली । भ्रब जब तुम्हें फायदा हुमा है तो हमारा हिस्सा तुम हमें दे दो । इसी पर बहस चलती रही, कि बोनस एक्स-ग्रेशिया पेमेंट है या डेफर्ड बेज । जब भी ग्रदालतों में इस मामले को ले गये तो काफी काफी बोनस वकंसं को मिलता रहा । सुप्रीम कोर्ट तक में, वहां का दरवाजा जब मजदूरों ने बाटखाटाया तो वहां पर भी काफी उनको बोनस मिला भौर भ्रकसर हमेशा बोनस मिलता रहा । जितना मुनाफा होता या उसके प्रपोरशन में इस बात को ध्यान में रखते हुए कि वर्कर्स की वेजज जो हैं वे बहुत कम हैं। मैं एसा मानता हूं कि दरप्रसल में बोनस कोई इनाम नहीं उजरतों का ही हिस्सा है। मैं एसा मानता हं कि जितना मजदूर काम करते हैं, भौर जितनी दौलत को पैदा करने में जो भपनी मेहनत खर्च करते हैं उस मेहनत का पूरा हिस्सा उस को मिले तो बोनस कोई मलग चीज नहीं है। वह पूरा हिस्सा उसको बैजज की शक्ल में, उजरत की शक्ल में, मिलना चाहिए । ग्रगर उसको उजरत का पूरा हिस्सा मिले तो बोनस की कोई गुंजाइश नहीं रहती है लेकिन चूंकि मेहनत के मुताबिक जो उसकी उजरत होनी चाहिए वह इस वक्त उसे नहीं मिलती है।

इसलिए यह बोनस की बात बाती है। ग्राज तो लिविंग वेज भी नहीं है भौर ग्रगर हम फेयर वैंज की शक्ल में इतना मांग सकते हैं कि मेहनत के मुताबिक उसे फेयर वैज मिल जाए, उस के बाद भी जो बचता है उसके बाद उसमें से कुछ वह मालिक देता है तो मैं मानने को तैयार हं कि वह बोनस है लेकिन माज तो फेयर वेज उनको मिलती नहीं है। लिविंग वेज भी उस को नहीं मिलती फिर उसको मुनाफे में से कुछ मिलता है तो हम उसको प्राफिट शेयरिंग नहीं मानते । मैं उसको यह समझता हूं कि वह वेजेज का एक हिस्सा है। जब तक उसकी वेज पूरी फेयर वेज की लिमिट तक नहीं चली जाती जो भी उसे मिलता है वह उसकी वेजेज का, उजरत का हिस्सा है भीर उसके भन्दर कोई इनाम नहीं है भीर एक तरह से उसकी यह प्राफिट शेयरिंग भी नहीं है। हां, फेयर वेज मिलने के बाद जो मुनाफा बचता है उसमें से उस को प्राफिट शेयरिंग में जो मिलता हो उस को भ्राप बोनस का नाम दे सकते हैं। चाहे मजदूर को लिविंग वेज भी नहीं मिली, उसे मालिक ने जो उजरत दी उसके बाद मालिक को मुनाफा हुआ उसमें से दो, चार परसेंट निकाल कर लेबर को दे दे धौर यह कह दे कि तम्हें इनाम बांट दिया यह गलत धारणा बोनस के बारे में है जोकि हमारे दिमाग में से निकल जानी चाहिये। हम लोग भी कुछ यह सोचते रहते हैं कि जब बोनस मिल गया तो बोनस कोई ऐसी चीज है जो हम मालिकों से छीन कर वर्कस को दे रहे हैं दरप्रसल वर्कर्स का हक नहीं या लेकिन वह इनाम छीन कर हम उस को दे रहे हैं इस धारणा से मालूम होता है कि हम कितना झिझक झिझक कर चलते हैं। मालिक से कुछ ले लिया तो समझते हैं पता नहीं हम कुछ ग्रन्याय कर रहे हैं पता नहीं उस से कुछ छीना झपटी कर रहे हैं, मैं ऐसा नहीं मानता जब 4079

तक उस को पूरी फेयर वेज नहीं मिलती तब तक जो भी उस को मिलता है वह उस की उजरत का हिस्सा है, उस की वेज का हिस्सा है। उस के म्रन्दर कोई प्राफिट भेगरिंग नहीं है । प्राफिट शेयरिंग उस के बाद होती है। इसलिये यह जो बोनस बिल है उसको मैं प्राफिट शेयरिंग नहीं मानता । मैं तो ऐसा म।नता हं कि वेज का एक भ्रधुरा हिस्सा ही वर्कर्स को मिला है घीर उस में कोई बड़ी चीज नहीं मिली है। बोनस के बारे में हम ग्रपनी घारणा, भ्रपना कंसैप्ट साफ करें। मैं ने जैसे कहा यहां इस बिल में बोनस की कोई तारीफ नहीं है मैं यह नहीं कहता कि बोनस की जरूर तारीफ की जाय लेकिन उसका मकसद ग्रापके दिमाग में साफ होना चाहिये । यह बिल जिस तरीके से जितना बोनस देता है उसके घन्दर प्राफिट का हिस्सा नहीं है। मैं इस को प्राफिट शेयरिंग भहीं मानता । मैं ऐसे ही मानता हं कि जा मजदूर की उजरत है, उभका कुछ हिस्सा यह बोनस बिल पूरा करने की कांशिश करता है इससे घांचक में इसे भीर कुछ नहीं मानता। यह एक दिष्टिकोण है जिससे कि मैं इस बिल को देखना चाहता हं। ध्रव से पहले जब तक यह बिल नहीं था तब तक बोनस का झगडा चलताया। कुछ इस प्रकार के इंडस्ट्रियल डिस्प्युट्स हुए भीर वह भदालतों में जाते थे तो मजदूर को भ्रदालतों में कुछ मिलता था। इस बिल के बन जाने से हर एक वर्कर काफायदानहीं हुमा कहीं पर फायदा हुमा भ्रौर कहीं पर फायद। नहीं नुकसान हुआ। यह ठीक है कि इससे बड़ी तादाद में वर्कर्स को कुछ न कुछ मिलेगा लेकिन धदालतों से भ्रमी तक जो कुछ वर्कर्स को मिलताया उससे वर्कर को कुछ ज्यादा बेहतर मिलेगा भभी मझे इस बात में तसल्ली नहीं है क्योंकि उसमें मुझे ऐसा दीखाता है कि जहां पर भदालतें कुछ दिलाती थीं वर्कसं को उससे घब कम ही मिलेगा । भदालतों का घब सवाल नहीं रहा चुंकि कानुन बन जायेगा । चार २रसैंट से धब ज्यादा देने की बात घरालत

भी नहीं करेगी । मापने ज्यादा से ज्यादा 20 परसेंट रख दिया है तो उससे धगर पहले कुछ ज्यादा मिल शकता था तो यह कानुन बना कर धापने उस पर रोक लगा दी है। मैं इस बात को बराबर सोचता हं कि माया वर्कर्स की पोजीशन इस बिल के बनने से पहले से बेहतर हो गयी या पहले से कुछ खराब होगयी ? इस बात को हमें इस दृष्टि से भी देखना है, विचार करना है कि हमारे पहिले बेहतर हालात हों, पहले से खराबन हों। यह मैं अरूर मानता हं कि एक सैक्णन ऐसा होगा जोकि भदालतों में नहीं जा सकता या या कहीं पर उसे बहुत कम मिल पाता या, वह वर्ग भी इसकी प्रन्दर शरीक हो जायगा लेकिन उन वर्कर्स के ग्रलावा जिनको कि ऐंग्जम्प्ट कर दिया गया है भीर उनको कुछ मिला नहीं, ऐसों की भी बहुत बड़ी तादाद है। यह मैं ने कुछ विनियादी बातें कहा हैं।

भव जो बिल के भन्दर कुछ नुक्स हैं उनका जिक करना चाहता हुं। ऐसा लगता है कि एक तो जो तारीफ शुरू में की यह इस्टैबलिशमेंट की जिसमें नम्बर 2 के पांचवें सेक्शन में इस बात का खतरा काफी है इस्टै-बलिशमेंट में या फैक्टरीज में टैडेंसी यह होगी कि वहां पर फ्रेगमेंटेशन शरू हो जाता है । मालिक क्या करते हैं ? वे भ्रपनी फैक्टरी को, धपने इस्टैबलिशमेंट को कुछ छांटा करने की कोशिश करते हैं भीर काटछांट कर अहां पर एक फैक्टरी है, एक छोटी सी हसकी सोदीवार खडी कर दी भीर कह दिया कि यह दो फैंक्टरीज हैं भीर वर्कर्स की तादाद कम कर दी। वकंसं की तादाद कम है या नहीं इसका पक्का फैसला कर लेना चाहिये। यह जो बिल बनता है उससे पहले जो उनकी तादाद थी वर्कर्स की, उस में से जो फगमेंटेशन होता है उसकी तादाद कम करके दिखलाई जाती है इसे रोका जाय । इस बात का क्या इंतजाम है ? यह भ्रभी मुझे इस बिल से देखने को नहीं मिला ? इस बात का हमें

[श्री प्र**० ना० विद्यालं**कार]

इंतजाम करना चाहिये कि जितने भी हम लोग कानून बनाते हैं उन तमाम में जहां वर्कर्स की तादाद डिफाइन करते हैं उसे कम करके फेगमेंटेशन न किया जाय इस का इम पूरे तरीके से कोई भच्छा इंतजाम नहीं कर पाये हैं।

जहां तक डाइरैक्ट टैक्सेज का ताल्लुक है मैं इस बात को मानता हं कि यह सुपर टैक्स, कम्पनीज प्राफिट टैक्स भौर एग्रीकल-चरल इनकमटैक्स वगैरा का जिक नहीं होना चाहिये । बोनस फारमुला बनाते समय हमें इस बात का घ्यान रखना चाहिये था। लेकिन मैं समझता हं कि शायद उस की दिक्कत है जैसे कि इस बात पर चर्चा हई, काफी बहस हई, यह काफी बहस में कोई फैसला नहीं होता श्रीर इरादा यह था कि टाईपार्टाइट कान्फ्रेंस में फैसला हो, तीनों सब जितने दल हैं वे सब मान जायें. मजदूर भी मानें, मालिक भी मानें, सर्वसम्मति से फैसला हो । लेकिन मझे एक खतरा मालुम पडता है भीर वह यह कि जब हमने एक बुनियाद डाल दी तो उस बुनियाद को फिर बदलना हमारे लिये मिक्कल होगा। मैं चाहुंगा कि मिनिस्टर साहब इस दुष्टिकोण से देखें क्योंकि यह धिषकार बन जाता है, वैस्टेड इंटरैस्ट बन जाता है। एक तरफ बोनस की तारीफ करते हुए जब उन्होंने यह सब फारमुले निकाले, उस को एक दफा मान लिया तो मालिक उस को घासानी से छोड़ने के लिये तैयार नहीं होगा।

16.29 hrs.

[Dr. SAROJINI MAHISHI in the Chair]

मुझे कांट्रेक्ट लेबर के बारे में भी कहना है। फैक्टरी को भ्राप कंट्रैक्ट पर दे दीजिये। जहां भ्रापने कंट्रैक्ट पर दे दिया फैक्टरी को बोनस की कैद से भ्राप छूट गये। इस बात को भ्राप को साफ करना चाहिये कि भ्राप भ्राप फैक्टरी कंट्रैक्ट पर देते हैं या कंट्रैक्ट लेबर हो उस चीज को भी भ्राप सेकगाई कीजिये वहां बोनस से निकलने का रास्ता न बन जाय। जो उस में रास्ता है भ्राप कंट्रैक्ट पर देकर किसी भी फैक्टरी को या इस्टै-बलिशमेंट को इस कैद से श्राप निकाल ले जाते हैं। कंट्रैक्ट लेबर का इंतजाम करना चाहिये भौर बाद में जो कि भ्रोनर है, भ्रल्टी-मेट भ्रोनर, जितना भी पेमेंट है उस की जिम्मे-दारी उस के ऊपर ही होनी चाहिये।

फिर मैं ऐसा मानता हुं कि जहां पर भापने वर्कर्स को यह सहिलयत दी है कि छुट्टी पर जाता है भौर कहीं उस को लाजिमी तौर पर रिट्टैंच किया जाता है वहां पर म्रापने उसको सही तौर पर बोनस से महरूम नहीं किया । लेकिन उस के साथ जहां पर लौकमाउट हो जाता है उसको मापने शामिल नहीं किया है। जहां पर वह इल्लीगन स्ट्राइक पर जाता है उस के लिये नहीं बल्कि जहां पर वह लीगल स्टाइक पर जाता है उसकी तो इसमें शामिल होनाही चाहिये। धगर कोई वर्कर लीगल स्टाइक पर जाता है तो उसका प्रधिकार सरक्षित रहना चाहिए। भगर लोक भाउट होता है उसका भधिकार मारा नहीं जाना चाहिये। उसको भापने शामिल नहीं किया है शामिल करना चाहिये था।

में समझता हूं कि सब से ज्यादा सौर पायंट यह है कि वर्क को जो घषिकार दिया गया है, पिल्लक सैक्टर में वह घषिकार उन को नहीं दिया गया है। यह जकरी है कि गवर्नमेंट के घदारों में भी वह घषिकार उन को मिलना चाहिये। इस बारे में यह कहा गया है कि रेलवेज घौर सीमैन के बारे में गवर्नमेंट ने एग्जेम्प्यन दे वी है। पिल्लक सैक्टर में वर्क को उन सहूलियतों से महरूम कर दिया गया है, जो कि उन को प्राइवेट सेक्टर में प्राप्त हैं। मैं समझता हूं इस तरह हम ईक्वालिटी के सिद्धान्त, ईक्व घापर-टूनिटी के उसूल की खिलाफवर्जी करते हैं। इसलिये यह मुनासिब है कि गवर्नमेंट के जो कार्माध्यक्त धीर इंडस्ट्रियम एस्टाविशामेंट् हैं. उन को भी साथ लेना चाहिये। मैं जानता ब्रं कि मिनिस्टर साहब चाहते हैं कि उनको जामिल किया जाये भीर उन को साथ लिया जाये, लेकिन स्थिति यह है कि कुछ मिनि-स्टीजप्राग्रेसिव तरीके से नहीं सोचती हैं।

16.31 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

गवर्नमेंट को इस बात का फैसला उसूली तौर पर टाप लेबल पर लेना चाहिये धौर पब्लिक सैक्टर की इन एस्टाब्लिशमेंटस को शामिल करना चाहिये। उन को छोड देना कोई बहुत भ्रष्ट्यी बात नहीं है।

हर एक स्टेट गवर्नमेंट घपने यहां टांस्पोर्ट चला रही है, यह ठीक है कि इन्हें डिपार्टमेंटल तरीके से चलाया जाता है। टांस्पोर्ट वर्कर्ज को इसमें मामिल नहीं किया गया है। उन को शामिल करना चाहिये भौर इसी तरह भौर भी बहुत से लोगों को शामिल करना चाहिये।

सरकार ने एक फार्मला बनाया है भीर म्राम तौर पर सब ने चार परसेंट की बात कहना शरू कर दिया है। एक युनियन----पी॰ टी॰ माई॰ फेडीरेशन-से मेरा भी ताल्लक है। पिछले कई सालों से लगातार उन लोगों को ज्यादा बोनस मिलता रहा है, काफी मिलता रहा है, क्योंकि पी० टी० भाई • के मैनेजमेंट को प्राफिट हथा है। लेकिन इसरों की तरह उन्होंने भी भव कह दिया कि हम चार परसेंट से ज्यादा नहीं देंगे, क्योंकि जो कानन ग्रा रहा है, उस में बार परसेंट तय किया गया है भीर इस लिये हम उस से ज्यादा नहीं देंगे । यह गलत तरीका है। एमप्लायसं इस बारे में कोई न कोई रास्ता भौर बहाना निकान लेते हैं लेकिन हम ऐसा उपाय करें झौर क्लाज 34 की डेफि-नीशन को इस तरह से क्लीयर करें कि इस तरह के नकायस निकल सकें।

जितने इंडस्टियल डिस्प्यूट्स होते हैं, उन में रिकवरी का प्रोसीइयर इतना लम्बा चौडा भौर डिफेक्टिव है कि वर्कर्ज को लाखों रुपयों का घाटा होता है भीर वे बेचारे छोड कर चले जाते हैं। रिकवरी का प्रोसीडयर उसी तरह डिफेक्टिव है, जैसा कि इंडस्टियल डिस्प्यटस एक्ट के ग्रीर रिकवरी के मामलों में होता है। बाहे रूल्ज में धौर बाहे किसी ग्रीर तरीके से इस प्रोसीइयर को सिम्प्ली-फाई करना चाहिये । अब सरकार इतना सम्बा-बौड़ा बोनस का कानून बनानी है, तो उस को कम से कम ऐसी व्यवस्था करनी चाहिये कि बोनस घाटोमैटिक हो सके धौर वर्क जंको उस के लिये लम्बे-बौडे झगडे में न फंसना पड़े. उन को कोर्टमें न जाना पड़े। इस वक्त प्रोविजन यह है कि ऐसे मामले में गवर्नमेंट सार्टिफिकेट देगी भीर कलेक्टर लाइक एरियर्ज घाफ लैंड रेबेन्यू रिकवरी करेगा । मैं चाहता हं कि इस तरह की काननी पेचीदगियों से वर्कर्ज को भाजाद किया जाये । प्रगर रिकवरी के प्रोसीइयर को सिम्प्लीफाई नहीं किया जायेगा, तो सरकार वर्कर्ज को जो फायदा पहुंचाना चाहती है, बह फायदा उन को नहीं पहंच सकेगा।

इस बक्त मैंने कुछ बातें घाप के सामने रखी हैं। जब मस्तिलिफ क्लाजिज पर डिस्कशन होगा, उस वस्त मैं इसरे ऐतराज का जिक करना चाहंगा।

Shri N. Sreekantan Nair (Quilon): Mr. Deputy-Speaker, I am sorry to find the hon. Labour Minister, after all these months of deliberations, has finally decided to toe the line of Shri Dandeker.

Shri D. Sanfivayya: No. no.

Shri N. Sreekantan Nair: Look at the Bill and its Statement Objects and Reasons. Look also the dissenting note of Shri Dandeker. Shri Dandeker wants super-profit tax and rehabilitation allowance to be included in the charges. The employers

[Shri N. Sreekantan Nair]

want 8.5 per cent return on capital and 6 per cent return on reserves. These are the two main, important and insistent demands placed by big business of India before Government and these are the only demands raised by Shri Dandeker in his dissenting report. The Bill has been drafted on the basis of the dissenting report presented by Shri Dandeker. This is the first time in the history of Parliament-of course, I am only referring to democratic governments; I am not competent to say about other governments that a Bill is being formulated on the basis of the dissenting report, paying no heed at all to the majority report. Shri Dandeker has done his job very cleverly.

There was Shri Ganguli, a very independent and honest man, who was a theoretician. He also expressed a dissenting voice. He could not accept the idea of public sector undertakings being exempted from the purview of this Bill. And the two arguments he raised are very pertinent ones. Firstly, the same work must be It is unfair to rewarded similarly. deny the workers of public undertakings the benefit of bonus which has become part of wages, Secondly, bonus is an incentive to the workers to produce more. The public sector undertakings should also take advantage of the payment of bonus to increase the incentives of works so that they can get more profits. It is human psychology that in order to extract more work from the workers you must give them some incentives. So, the incentive bonus should be paid by public sector undertakings also. These were two very relevant factors which pointed out.

While the representatives of employers and the independent economists expressed their views outspokenly, at least towards the close of the report, the representatives of workers were prepared to go to any length to have an agreed formula with the result that finally they were cheated out of it. Therefore, what happened was

that both in the Bonus Commission Report and in the Ordinance, and also the Bill which is based on the Ordinance, the claims of the workers were simply brushed aside.

There were certain misconceptions in the minds of the representatives of workers. Firstly, they hankered after the mirage of compromise settlement. Another misunderstanding is that there is no correlation between maximum and minimum bonus.

The minimum bonus is granted only in certain kind of industries. In a growing country like India, where the industries deal with the day to day requirements of the country, where the industries do not handle controlled or highly technical commodities, fall under one group. There is a group of industires which cater to the requirements or needs of the country, which depend on imported or controlled goods which are protected. The protected industries get a very high profit. They continue to get high profits as long as they are protected. The other group of industries will have very serious competition to face and so their profits will be limi-So, one group of industries will always be paying the minimum or somewhere near the minimum bonus, they can never give the maximum. The second group of industries will always be paying the maximum, they have been paying 40 or 50 per Now, cent in the preceding years. this Bill says that the second group of industries need not pay that high rate Why should they not of bonus. pay it? To whom will this additional profit go? The additional profits, according to me, should go to the workers straightway. If it cannot done, at least an educational should be created for the children of the workers out of the surplus profits which accrue after four years.

Now there is a definite lacuna in the Act. It refers to four years. What

happens after four years? The hon.
Minister is very clear enough not
to mention it. The surplus money
should go to the educational fund.

An hon. Member: Why not to the national defence fund?

Shri N. Sreekantan Nair: I think all my friends in the INTUC and other sections of the trade union movement will agree to the utilisation of surplus for the defence of India, Alternatively, it can be put in a pool fund so that the marginal industries which always run at a loss can give at least 4 per cent. I have no objection. The workers would not have felt the limiting clause of this Bill and would not have taken it so much to heart had the employers, who are now rolling in wealth, were not allowed to enjoy much more benefit out of this Bill. This limiting clause is meaningless

Then there are certain ad hoc pay-The PTI is supposed to be an ments. institution which does not earn any profit. They sell news and they get What they do with it I do not know; but their workers are paid only ad hoc, an ex gratia payment which was in existence in India 20 or 30 years ago. That is followed by the PTI and many of the other newspaper These workers are not inconcerns. cluded here because one word been omitted. It is not by settlement; it is not by award but it is by some sort of an ex gratia payment or the so-called willing contribution of the employer because the employer knew that the workers would create trouble and force them to pay. So, they have made it. So some voluntary payment by the employer in the base year must also be taken into consideration the purpose of this Bill.

Then there is a long list of exemptions. Why not delete the other clause because all the interests of Government are protected by other clauses?

Then, a reference was made to contractors. The Government wants only to cover workmen under contractors engaged in building operations. What about workmen under contractors engaged in the ordinary processes of running a factory or a mine? You may, of course, say that is not very strictly legal; but such illegal things are going on for a long time. The Bill does not definitely preclude them but there is no means of getting them bonus unless you lay down specifically that the principle employer is responsible for the payment to the contractor's men in such cases; otherwise you will be letting them down.

The four per cent minimum is very disputed issue. I admit that even if it is taken to a court of law, it may be very difficult to be accepted. It is a very dangerous thing. If tomorrow that falls, the entire working class in India will rise in revolt and there will be all sorts of struggles including perhaps bloodshed. So, this 4 per cent minimum cannot be taken away. But if you want to enforce it, there is only one method, namely, take this law and its provisions out of the jurisdiction of the courts or say that this is something like a deferred wage.

My hon. friend, Shri Vidyalankar, was referring to it. This 4 per cent is not a new innovation of the Bonus Commission. Shri Dandeker said that he had never heard about it except perhaps in Ahmedabad, I can say that for 18 years it had been existing in the State of Kerala-4 per cent of the total earnings had been paid-not only in the private sector but in the public sector also under a tripartite agreement in 1946 under Sir C.P. Ramaswami Ayyar. The employers, Government and the workers decided to enforce payment of 4 per cent of the total earnings as minimum bous and it was reiterated by the Congress Government in 1948 by another tripartite conference.

The concept is very simple. Every industry should pay its workmen a minimum of 4 per cent of the annual earnings of the workers irrespective of profit or loss whereas in cage of

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profit the bonus should be on the basis of higher profits. It is a very simple formula that had been working very effectively for the last 18 years in the State of Kerala which is supposed to be a problem State, a disrupted State. But there the employers, the employees and the State Government accepted it and enforced it.

When the Labour Appellate Tribunal formula came there were for two years some disturbances but the employers themselves came back to the original formula of 1946 and it is continuing to function there even now. That formula also would be shaken now if this Act is taken to a court of law and questioned there.

Then, I come to the question of disqualification for bonus, that is. understand clause 9. If you working of any industrial establishment and the attitude of the employers towards the trade union workers, you will find that they are all victimised in one way or the other and the easiest method of dismissing any worker is to say that his behaviour has been riotous or indisciplined. If he is dismissed on that account, then he loses the benefit of which he earned getting the bonus by his hard work during the previous year. The Supreme Court looked into this question and said that dismissed workers have a right to get bonus because it is the part of the remuneration for the pervious year's work. Now, this Bill takes away the advantage of the ruling given by the Supreme Court which was in favour of the workers. It is a very rare occasion when the workers got something from the Supreme Court and that is being denied.

Mr. Deputy-Speaker: The hon-Member's time is up.

Shri N. Sreekantan Nair: Only one thing I want to bring out and that is the exclusion of 8.5 per cent on the capital and 7 per cent on the reserves. These are the things which

the Bonus Commission definitely opposed in their Report. As to how they found a place in this Bill is something beyond my understanding. That is why I say that the hon. Labour Minister is catering to the demands of the big businessmen.

Lastly, I come to the proviso to clause 34 which takes away what has been given on one hand and which goes against the undertaking that has been given on the floor of the House. In the past, certain workers were getting more than twenty per cent. When you are having a new formula or you are going by the existing formula-you can say so anywhere else, not in clause 34-why should you say that it cannot go beyond twenty per cent? That will create bad blood in the workers. Even if you do not allow more than twenty per cent under this Bill, in those cases where the percentage calculation of bonus in the hase year is accepted, why don't you allow them a higher bonus? Let at least those people higher bonus.

Shri Sham Lai Saraf: Mr. Deputy-Speaker, Sir, I rise to support this Bill with a few observations that I would like to make.

Firstly, I personally do not like to get such measures passed through an Ordinance. I wish the Government had taken time and got introduced a Bill, as they are doing it now. Otherwise, a democratic set-up, to get things passed into law from an Ordinance cannot be appreciated.

A few observations had been made by my friends. I am very much in agreement with what Mr. K. N. Pande and other friends have said. The workers' minds have been exercised for many years in the past that some formula should be arrived at so that they are in a position to derive some benefit out of the labour that they put in in diversified industries, in diversified fields, in our country. I am really very happy and congratulate the hon. Minister that he has taken courage in his both hands and

it is open to them to get an amend-

ment moved at any time they like,

in whatever way they think.

There are one or two things which are uppermost in my mind and which I want to place before the hon. Minister. In the present economic condition of our country and the industrial growth of our country, it may not be correct to treat everybody at par.

I strongly feel that capital-intensive industries should be treated absolutely separate from labour-intenindustries. With regard labour-intensive industries. Shri K. N. Pande mentioned one aspect of it, i.c., about the labour in sugar industry; that is a very important point he has made. Those workers work only for a part of the year shou'd certainly be given a separate treatment, when you compare them with the others, whether they work in labour-intensive industries or in capital-intensive industries. How difficult it is for a worker, who works only for a few months in a year, to see things through as far as his life is concerned. He also pointed out one more important factor; people make huge profits, but what do they do with the workers? That should be treated separately. I am reminded of another point; take the plantation industry, tea industry. I know a little about this industry in the north-east, namely Assam, Bihar, Darjeeling and Dehra Dun and a little about Himachal Pradesh. As far as tea planters are concerned, today they are in a very bad position. If Balance-Sheet you you see their will find that they are running in losses year after year. To place everybody on par will not be correct. When this Bill is taken up clause by clause, perhaps I may get an oppor-1159 (Ai) LSD-9.

tunity of placing before the Government certain points and I would like the Minister to listen to them and see that the things are set right.

I have to point out another thing, which my Hon. Friend should pay attention to. As was pointed out by Dr. Melkote, today our productivity cannot compare favourably with any other country in the world both in quality and in quantity. That is the position. Therefore, the end product, the earnings of end product cannot compare in any way favourably with any other country in the world. It is not simply for the reason that labour cannot work. There are so many other reasons; they have better machinery better working conditions and so many other things. Therefore, we have to make up this deficiency. We have remained backward, when compared to other countries, in a number of ways. The difficulty is that we do not put our heads together, whether it is textile industry or plantation industry, to see where the lacunae are. If we remove all the lacunse. I am sure that we shall have better productivity and much more earnings; everybody will prosper particularly the worker. My point is that, when we take up a Bill like this, we should not view it only from one point. We have to see it from various angles and if we do that, I am absolutely sure that we can go ahead. No doubt interests differ. For instance, Shri Indrajit Gupta and Shri Alvares talked about those who work in ports steamer and services or, what you would call, those industries where the conditions work are different. Labour working in different fields, in diffrent walks of life, have to be treated separately. Therefore it would be incumbent on our Labour Minister to understand these problems very well and see that all categories of labour are treated in a manner that they are benefited in the proper manner and get whatever they deserve. If we try to cover all with one article, it will not help anybody. It may help a few but most of the people or the majority of the people might suffer. Therefore my

[Shri Sham Lal Saraf]

submission would be this, namely that the lacunae should be properly rectifled. I have seen several lacunae in the present Bill. All the same, I would not like to discourage the hon. Minister from going through with this Bill. Let him go through with this now and have it passed. But after that let him think over the matter, and let others also think over it and in the next session, let the hon. Minister bring forward amendments to some sections and see that the people are benefited.

Before I conclude t would once again say that I welcome this Bill, but I would say again that it will not be correct to bracket all types of labour in the same category and cover them under the same clause or the same phrase. We should see on the other hand that we accommodate different types of labour in their own was so that they get the benefit to which they are entitled, which is the purpose of the Bill that is now being enacted.

With these words, I support the Bill.

Shri Seshiyan (Perambalur): The bonus Bill after many years of consideration after many weeks of drafting has at last come before us now. But it is highly regrettable that even after the considerable time taken by Government, the Bill has not been put on a firm or clear basis, and it bristles with many lacunae and tends to defeat the very purpose for which it was recommended and expected by Government workers. have have not been been slow but they steady. They have been pressurised to take the line given by the capitalist class, to the detriment of workers and the working class. Even my hon. friends opposite who rose to support the Bill have not been quite happy. They themselves want some improvements. That shows that the Bill has not been drafted or considered from the proper angle from which it should have been done. Even the

hon. Minister is sending in his amendments at the eleventh hour. I do not know whether we shall be receiving some more amendments tomorrow.

I hope that Government will accept the Opposition's point of view that after having waited for four years it would not make matters any the worse if they could allow a week or two more to refer it to the Select Committee and get the report within a limited time and get the things straightened.

previous speakers As one of the had pointed out correctly, bonus is no longer considered to be an ex-gratia payment or a payment in a charitable way by the benevolent employer. It is a right of the workers, and as defined in the correct way it is deferred wages. Even under the Wages Act of 1936 the workers' wages have been defined clearly to include bonus also. That shows that bonus is not an ex-gratia payment but a part of the wages, but only a deferred one in a certain sense.

Moreover, the outlook of the Government as per the provisions of the Constitution has been to provide a fair and decent return to the workers. Under article 43 of the Constitution,

"The State shall endeavour to secure, by suitable legislation or economic organisation or in any other way, to all workers, agricultural industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities."

When that is the provision in the Constitution and when we bring forward a Bill, it is not fair to exclude certain categories or types of workers and to include only certain other types. After all, the Constitution stresses that all workers, whether they be agricultural industrial or otherwise whether they are employed in life insurance or in the Minlstries, in the rallways or in the P. & T.

Department, should all get this benefit. After all, a worker is a worker, whether he works in the public sector or in the private sector, whether in the Government offices or in the companies, and as such, all workers should be given the same facilities. The law should show equal concern for all workers. So the present Bill should be made applicable to all the employees whether they are in Government or in firms or elsewhere.

I would also like to point out that even though the intentions have been good and the objects have been laudable, the provisions have not been put in the correct way so far as the computation of the bonus is concerned. The previous speakers also have referred to this in a detailed way. I have also to point out that there have been three formulae. First, there was the Labour Appellate Tribunal formula; then the bonus formula given by the Bonus Commission and then the formula as modified by Government.

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If we go through these three formulae, we find that the calculation of, the quantum, what they call "the

surplus", has not available been given in the same way. Ιt has been steadily deteriorating the point of view of the workers who are not getting a square deal even after considerable deliberations by Government, even after much representation made by the workers' unions on various organisations. The bonus formula, as recommended by the Commission is, gross profit for the year less depreciation less incometax and super tax less return at the actual rate payable on pref. share capital and at 7 per cent on ordinary capital plus at 4 per cent on reserves . .

Mr. Deputy-Speaker: Is the hon-Member likely to take some more

Shri Seshiyan: Yes, another ten minutes.

Mr. Deputy-Speaker: Then he may continue tomorrow.

17.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, September 7, 1965/Bhadra 16, 1887 (Saka).